रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-01042022-234798 CG-DL-E-01042022-234798

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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वित्त मंत्रालय

(राजस्व विभाग)

(केन्द्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 1 अप्रैल, 2022

आय-कर

सा.का.नि. 252(अ).—केंद्रीय प्रत्यक्ष कर बोर्ड, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 295 के साथ पठित धारा 139 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आय-कर नियम, 1962 का और संशोधन करने के लिए निम्नलिखित नियम बनाता है. अर्थात :--

- 1. संक्षिप्त नाम और प्रारंभ--(1) इन नियमों का संक्षिप्त नाम आय-कर (पांचवां संशोधन) नियम, 2022 है।
 - (2) यह 01 अप्रैल, 2022 से प्रवृत्त होगा।
- 2. आय-कर नियम, 1962 (जिसे इसमें इसके पश्चात् मूल नियम कहा गया है) के परिशिष्ट-2 में, प्ररूप **आ.क.वि.-7** के स्थान पर निम्नलिखित प्ररूप रखा जाएगा, अर्थात्:--

2334 GI/2022 (1)

ह्र आ.क.वि-7

भारतीय आयकर विवरणी

[उन व्यक्तियों के लिए, जिनके अंतर्गत कंपनियां भी हैं, जिनसे केवल धारा 139 (4क) या धारा 139 (4ख) या धारा 139(4ग) या धारा 139(4घ) के अधीन विवरणी प्रस्तुत करना अपेक्षित हैं]

> (कृपया आय-कर नियम, 1962 का नियम 12 देखिए) (कृपया मार्गदर्शन के लिए अनुदेश देखें)

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(क1) न	गम (सृजन/स्थापन/ <mark>निगम</mark>	न/विरचना संव	बंधी विलेख	में यथावर्णित)				(क2)र	थायी लेर	वा संख	यांक		
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									देखें				
1 1	कार्यालय का दूरभा। संख	या एसटीडी क	ोड सहित/	मोबाइल सं.	(क14)पं	ठेक्स सं. / मोबाइल स	i.2			(ক1	5)衰 1	नेल पता 1	
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(क16) (क1)	_{7)(i)} विवरणी प्रस्तुत व	की गई धार	「□ 139(4 [©]	ফ) □ 139(4 ख) □	139(4 ¹ 1)	□ 139(4घ) □	अन्य						
	धारा जिसके अधीन छू	ट का दावा वि	केया गया	है, कुपया वर्णन करें	१ं ⁄डापडाउ	न दें)							
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सं.	(पैरा ११गक के	अनुदेश देखें)		(अनुदेश पैरा 11 ध	व देखें)								
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क्रम	. धारा जिसके अधीन र			करण ∕ अनंतिम पंजीकरण य	., 3, ,,	दन/अधिसूचना/ यूनिक		अनुमोदन				से पंजीकरण -	
सं.	अनंतिम पंजीकृत या जिथा अधिसूचित किया		3	अनुमोदन की तारीख	रजिस्	ट्रीकरण सं. (यू.आर.एन)		जिस्ट्रीक प्राधिकार्र		पंजीव	करण	/ अनुमोदन	प्रभावी है
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(आयकर अधिनियम से	भिन्न किसी उ	अन्य विधि	के अधीन रजिस्ट्रीक	 रण/ अनंतिम	पंजीकरणया अनुमो	दन के	ब्यौरे (विदेशी	अंशदा	न वि	नियमन अ	धिनियम
2010	नीति आयेग के दर्पण पर	पंजीकरण तः	था सेबी के	साथ पंजीकरण)		· ·							
क्रम	जिस पोर्टल पर	'किसी अन्य		रजिस्ट्रीकरण या अ	नुमोदन की	अनुमोदन/अधिसूचना/	रजिस्ट्री	अनुम	दिन/रजिस	र्ट्रीकरण	Г	तिथि जिससे	
सं.	पंजीकृत है वह विधि	मामले में ि	वेवरण दें	तारीख		करण सं.			प्राधिका	री		प्रभावी	है।
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रत्ने की थति	(4/21)	धारा के अ अनुदेश देखं		ईल(चिह	नाकित करें) [कृपया				-	□ 139(4)- देय गंब की माफी के प		पश्चात्, □13	39 (5)- पुनरी	क्षित विवरणी,
फाइल करने प्रास्थिति	(d)11)	या धारा किया गय		न सूचना	ा के प्रतिउत्त	ार में फाइल	□ 139	0(9), \square	142(1),	□ 148					
	(ख)	_			/उपांतरित ोख प्रविष्ट			करने की							
	(ग)	दायर की	गई तो	यूनिक स	ांख्या/दस्ता	वेज पहचान	न संख्या (र्ड		। ऐसे नोटिस		र्गत आदेश की प्र की तारीख भरें अ		(यूनिक संख्य	गा)	/ /
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	(ঙ)				•						के अधीन दावा भरना सुनिश्चित		है ? 🗖 हां		नहीं
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	(',				म्नलिखित	जानकारी	दें								
		(1)		धि का											
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			111501	17-1 -1 -1] हां □ नहीं	યાવ	हां तो निम्नलिखि -	वत जानकारा द				
						फर्म का ना		191 LI 191	याद	हाता । गन्नाला ख	वत जानकारा द	स्थायी खा	ता संख्यां		
								161 E 1161	थाद	हा ता ानम्नालाख	वत जानकारा द	स्थायी खा	ता संख्यां		
	(帝22)	क्या अ	॥पने पूर्वव	वर्ष के दौ	रान किसी	फर्म का ना समय आसूर्	म चेबद्ध साध				☑ □ हां □ नह		ता संख्यां		
	(帝22)	क्या अ यदि ह	॥पने पूर्वव	वर्ष के दौ	रान किसी	फर्म का ना समय आसूर्	म चेबद्ध साध	ारण शेयर धा				ĴŤ			
	(帝22)	क्या अ	ापने पूर्वव ां तो कृपय कंपनी का	वर्ष के दौ	रान किसी	फर्म का ना समय आसूर् के संबंध में	म चेबद्ध साध	ारण शेयर धाा त जानकारी दें।		निशान लगाएं)		ों वर्ष के दौर	ता संख्यां पान अंतरित यर	अंत	अतिशेष
	(\$\pi 22)	क्या अ यदि ह कंपनी का	गपने पूर्वव ां तो कृपर कंपनी	वर्ष के दौ या साधा	रान किसी रण शेयरों	फर्म का ना समय आसूर् के संबंध में	म चेबद्ध साध	ारण शेयर धाा त जानकारी दें।	रेत किए हैं (निशान लगाएं)	☑ □ हां □ नह प्रतिशेयर क्रय मूल्य (विद्यमान शेयर धारक से क्रय की दशा	ों वर्ष के दौर	ान अंतरित	अंत शेयरों की सं.	अतिशेष अर्जन की लागत
	(\$\pi 22)	क्या अ यदि ह कंपनी का	ापने पूर्वव ां तो कृपय कंपनी का	वर्ष के दौ या साधा	रान किसी रण शेयरों आरंभिक शेयरों	फर्म का ना समय आसू के संबंध में अतिशेष अर्जन की	म चेबद्ध साध निम्नलिखित शेयरों	ारण शेयर धा त जानकारी दें। वर्ष अभिदाय/क य की	रेत किए हैं (के दौरान उ प्रतिशेयर अंकित	निशान लगाएं) र्जित शेयर प्रतिशेयर निर्गमन मूल्य (नए निर्गमन	☑ □ हां □ नहं प्रतिशेयर क्रय मूल्य (विद्यमान शेयर धारक से	हों वर्ष के दौ शे शेयरों की	ान अंतरित यर विक्रय	शेयरों की	अर्जन की
	(帝22)	क्या अ यदि ह कंपनी का नाम	ापने पूर्वव ं तो कृपग कंपनी का प्रकार	पर्ष के दौ या साधा पैन 2	रान किसी रण शेयरों आरंभिक शेयरों की सं.	फर्म का ना समय आसूर् के संबंध में अतिशेष अर्जन की लागत	म चेबद्ध साध निम्नलिखिद शेयरों की सं.	ारण शेयर धा ा जानकारी दें। वर्ष अभिदाय/क य की तारीख	रेत किए हैं (के दौरान अ प्रतिशेयर अंकित मूल्य	निशान लगाएं) र्जित शेयर प्रतिशेयर निर्गमन मूल्य (नए निर्गमन की दशा में)	☑ □ हां □ नह प्रतिशेयर क्रय मूल्य (विद्यमान शेयर धारक से क्रय की दशा में)	वर्ष के दौ शे शेयरों की सं.	ान अंतरित यर विक्रय प्रतिफल	शेयरों की सं.	अर्जन की लागत 13
		क्या अ यदि ह कंपनी का नाम	ापने पूर्वव ां तो कृपर कंपनी का प्रकार	वर्ष के दौ या साधा पैन 2 द्वारा च	रान किसी रण शेयरों आरंभिक शेयरों की सं.	फर्म का ना समय आस् के संबंध में अर्जन की लागत 4	म चेबद्ध साध निम्नलिखित शेयरों की सं.	ारण शेयर धा त जानकारी दें। वर्ष अभिदाय/क य की तारीख 6	रेत किए हैं (के दौरान ड प्रतिशेयर अंकित मूल्य 7	निशान लगाएं) र्जित शेयर प्रतिशेयर निर्गमन मूल्य (नए निर्गमन की दशा में) 8	र्थ □ हां □ नह प्रतिशेयर क्रय मूल्य (विद्यमान शेयर धारक से क्रय की दशा में) 9	वर्ष के दौ शे शेयरों की सं.	ान अंतरित यर विक्रय प्रतिफल	शेयरों की सं.	अर्जन की लागत 13
<u></u>		क्या अ यदि ह कंपनी का नाम	ापने पूर्वव ं तो कृपय कंपनी का प्रकार 1ख ा आपके त्ने का है	येन येन टेडारा च् च्या ह	रान किसी रण शेयरों आरंभिक शेयरों की सं. 3 वलाए जा उ तं, तो धारा 2(15	फर्म का नाः समय आस् के संबंध में अतिशेष अर्जन की लागत 4 रही किसी	म चेबद्ध साध निम्नलिखित शेयरों की सं. 5 परियोजन	ारण शेयर धा त जानकारी दें। वर्ष अभिदाय/क य की तारीख 6	रेत किए हैं (के दौरान उ प्रतिशेयर अंकित मूल्य 7	निशान लगाएं) र्जित शेयर प्रतिशेयर निर्गमन मूल्य (नए निर्गमन की दशा में) 8	र्थ □ हां □ नह प्रतिशेयर क्रय मूल्य (विद्यमान शेयर धारक से क्रय की दशा में) 9	वर्ष के दौ शे शेयरों की सं.	ान अंतरित यर विक्रय प्रतिफल	शेयरों की सं. 12 ान्य उद्देश्य व	अर्जन की लागत 13
ग ब्योरे		क्या अ यदि ह कंपनी का नाम	ापने पूर्वव ं तो कृपय कंपनी का प्रकार 1ख ा आपके ते का है	2 द्वारा च यदि ह क्या प्रिया यदि इ	रान किसी रण शेयरों आरंभिक शेयरों की सं. 3 क्लाए जा क मं, तो धारा 2(15 कलाप है कि	फर्म का ना समय आसू के संबंध में अतिशेष अर्जन की लागत 4 रही किसी ?	म चेबद्ध साध निम्नलिखित शेयरों की सं. 5 परियोजन क में निर्दि	ारण शेयर धार्म जानकारी दें। वर्ष अभिदाय/क य की तारीख 6	रेत किए हैं (के दौरान अ प्रतिशेयर अंकित मूल्य 7 ायोजनों में ाणिज्य या	निशान लगाएं) प्रितिशेयर प्रितिशेयर निर्गमन मूल्य (नए निर्गमन की दशा में) 8 से एक प्रयोजन	☑ □ हां □ नह प्रतिशेयर क्रय मूल्य (विद्यमान शेयर धारक से क्रय की दशा में) 9	वर्ष के दौ शे शेयरों की सं.	ान अंतरित यर विक्रय प्रतिफल 11 के किसी 3	शेयरों की सं. 12	अर्जन की लागत 13 की अभिवृद्धि
अन्य ब्योरे		क्या अ यदि ह कंपनी का नाम	ापने पूर्वव ं तो कृपर कंपनी का प्रकार 1ख ा आपके ंने का है	य के दौ या साधा पैन देवा द व्या द क्या द क्या द	रान किसी रण शेयरों आरंभिक शेयरों की सं. 3 वलाए जा उ तं, तो धारा 2(15 कलाप है हां, ऐसे ब्रि	फर्म का ना समय आसू के संबंध में अतिशेष अर्जन की लागत 4 रही किसी ं) के परंतु न्याकलापो	में चेबद्ध साध निम्नलिखित शेयरों की सं. 5 परियोजन क में निर्वि क में यथा	ारण शेयर धार्म जानकारी दें। वर्ष अभिदाय/क य की तारीख 6	रेत किए हैं (के दौरान अ प्रतिशेयर अंकित मूल्य 7 गिज्य या क	निशान लगाएं) रिजेंत शेयर प्रतिशेयर निर्गमन मूल्य (नए निर्गमन की दशा में) 8 से एक प्रयोजन	र्थ □ हां □ नह प्रतिशेयर क्रय मूल्य (विद्यमान शेयर धारक से क्रय की दशा में) 9	वर्ष के दौ शे शेयरों की सं.	ान अंतरित यर विक्रय प्रतिफल 11 के किसी 3	शेयरों की सं. 12 ान्य उद्देश्य व	अर्जन की लागत 13 की अभिवृद्धि
अन्य ब्यौरे		क्या अ यदि ह कंपनी का नाम	ापने पूर्वव ं तो कृपर कंपनी का प्रकार 1ख ा आपके ंने का है	2 हारा च् यदि ह क्या प्रिया यदि ः कारब	रान किसी रण शेयरों आरंभिक शेयरों की सं. 3 वलाए जा कं मं, तो धारा 2(15 कलाप है ं हां, ऐसे ब्रि	फर्म का ना समय आसू के संबंध में अतिशेष अर्जन की लागत 4 रही किसी ं) के परंतु लयाकलापों ं) के परंतु ध में कोई	में चेबद्ध साध निम्नलिखित शेयरों की सं. 5 परियोजन क में निर्दि क में यथा सेवा प्रदार	गरण शेयर धार्म जानकारी दें। वर्ष अभिदाय/क य की तारीख 6 ग/संस्था पूर्व प्र ट व्यापार, व का प्रतिशत वे निर्दिट किसी न करने का व	रेत किए हैं (रेत किए हैं (रेत किए हैं (रेत किए हैं (रेत के दौरान अ प्रिक्तिय प्रिक्तिय रेत के साथ-साथ प्रितिफल के कोई क्रियाक	निशान लगाएं) रिजेंत शेयर प्रतिशेयर निर्गमन मूल्य (नए निर्गमन की दशा में) 8 से एक प्रयोजन	प्रितिशेयर क्रय मूल्य (विद्यमान शेयर धारक से क्रय की दशा में) 9	वर्ष के दौ शे शेयरों की सं.	ान अंतरित यर विक्रय प्रतिफल 11	शेयरों की सं. 12 ान्य उद्देश्य व	अर्जन की लागत 13 की अभिवृद्धि

			क्र.		प्रय	ोजन/संर	था का नाम				ऐसे ि	क्रेयाकलापों	से कुल वार्विक	प्राप्तियों की रा	शे	
			क													
			ख													
	(क24)		क्या व	िके दौरान ए	उन उद्देश्यों/ क्रिया	कलापों ग	में कोई परिवर्तन ह्	डुआ है जि	सके आधा	र पर अनुमोद	:न/ रजिर	ट्रीकरण/		:		
		i	अनंति	ाम पंजीकरण	T प्रदान किया गय	ाथा ?							□ ह		नहीं	
		ii	यदि ह	हां, कृपया नि	ोम्नलिखित सूच	ना प्रस्तु	त करे :-									
			क	उक्त परिव	ार्तन की तारीख	(दिन/म	ास/वर्ष)						/	/		
				•			खंड (कख)/ धा		-							
			ख		_		की नियत अवि के लिए आवेदन			त प्ररूप अ	गैर रीति	में नए	□ ह	i 🗖	नही	
				•••			पंजीकरण ध			कख के उ	अधीन र	म्वीकृत				
			ग	किया गय	_	1 11(1-1	19114771 9	1129	I 9 / 112	ardi ar s	7191 T V	(4) 2001	□ ह	i 🗖	नहीं	
			घ	उक्त नई र	जिस्ट्रीकरण/ अ	नंतिम प	ांजीकरण की ता	रीख (दिन	/मास/वर	f)			/			
Ī	(再25)						र पर कर के लि	ए दायी है	? (यदि	धारा 13(1)(ग) और/	या धारा	□ ह	i П	नहीं	
	(4,23)		3(1)(घ)के अधीन नामंजूर किए जाने योग्य है)? या यह आपकी प्रथम विवरणी है ?													
	(क26)	वय									□ ह		नहीं			
F	(क27)	П. СП	• •	(i)क्या आय-कर अधिनियम के अधीन संपरीक्षा के लिए आप दायी हैं ? 🗹 का निशान लगाएं 🛭 हां हा के अधीन आप संपरीक्षा के लिए दायी हैं (धारा विनिर्दिट करें) कृपया संपरीक्षा रिपोर्ट की तारीख का उल्लेख क									ो निम्नलिखित जा	नकारी दें :		
	(II) TOR	લ ધા	राक अ	धान आप सप	रिक्षा क लिए दाय	॥ ह (धार	रा विनिद्धि कर)	कृपया सपर	ाक्षा ।रपाट	का ताराख	का उल्ल	ख कर (तारा	ख/मास/वा) (अ	नुदश दाखए)		
							$\neg \mid \mid \mid \mid$									
•			क व	र संपरीक्षा	रिपोर्ट पर हस्ताक्ष	प्तर करने	वाले संपरीक्षक	का नाम				1 1 1			1 1	
			ख सं	परीक्षक का	सदस्यता संख्यां	क										
			ग सं	परीक्षक का	नाम (स्तत्वधारी	/फर्म)										
					ं का स्थायी खात	ता संख्यां	क/ आधार सं									
					र्ट की तारीख											
					•		g/				a. 6			0.26		
	(क28)		उल्लिबि	ब्रेत करें ।		त्र किसी			ारीक्षा के		-,		और संपरीक्षा		रुने की तारी ख	
			3	।धिनियम र	और धारा		(दिन/मास/	वर्ष)		अधिनि	यम औ	र धारा		(दिन/मास/व	र्ष)	
	(क29)	1	i व्यक्ति	ायों की विशि	ष्टियां जो 31 मा	र्च, 2022	2 को ए.ओ.पी स	दस्यों में १	थे (पूंजी/ वि	वेनिधान नि	धि) द्वार	ा भरा जाए	I			
			क्र -				शेयर की प्रति	तेशतता	. ــــــــــــــــــــــــــــــــــــ	h Þ		आधार/न	ामांकन		4	
			म सं.	ना	म और पता		(यदि अवधानि	रेत करें)	पन र	आई.डी.				Я	ास्थिति	
		-	(1)		(2)		(3)			(4)		(5))		(6)	
नकारी		L														
की जा								د ع جـ حـ								
सदस्य की जानकारी			ii ट्रस्ट या संसथान के लेखकों/ संस्थापकों/ न्यासियों/ प्रबंधकों आदि के संबंध व्यक्तियों के लिए अनिवार्य रूप से भरना आवश्यक)						य म ।वव	रण (आइटॉ	भार-७ दाखिल व	गरन वाल स भा				
יצו		-	लेखकों/ संस्थापकों/व्यवस्थापकों/ न्यासियों / समिति के सदस्य/ शासी प					ो परिषट	के सदस्य	· निदेशकों <i>।</i>	शेयरहोल्दर्स					
			जिनका शेयर होल्डिंग 5 प्रतिशत या अधिक है/ अफसरों/ का आवेदन की त						1 1471411	1/O/IO/F						
		क्रम नाम संबंध शेयर होल्डर के क्या भारत का यूनिक पहचान सं. अ				आई डी	पता	मोबाईल	ई मेल पता							
			सं.			मा	मले में शेयर ग का प्रतिशत	नागरि				कोड		नंबर		

	ख		ति के मामले में (जैसा कि अधिक) आवेदन की तारी	•	। है ₎ व्यैक्तिक	नहीं है तब	मौलिक व्यक्ति	ायों, जो कि लाभकारी स्वामी है
	क्रम सं.	नाम	क्या भारत का नागरिक है?		आई र	डी कोड	पता	लाभकारी स्वामित्व का प्रतिशत
	ग	उन व्यक्तियों	का नाम जिन्होंने न्यास/	संस्थान को धारा 13(3)(र	व्र) के अनुसा	ार पर्याप्त य	ोगदान दिया है	1
	क्रम सं.	न	ाम व पता	पैन		आ	धार सं./ नामांकन	ा आई डी ₍ यदि उपलब्ध है ₎
-	घ	<u> </u>		0 3 3 0 3	·	C - 3°	.	
	ч			गासया क संबाधया तथा । , परिवार के सदस्यों के ना			क नाम आर	जहां ऐसे लेखक/ संस्थापक/
	क्रम सं.	F	ाम व पता	पैन			आधार सं./	नामांकन आई डी
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विवरणी प्ररुप की अनुसूचियाँ (यथा लागू भरें)

3	म्तुसूची इ	Ŧ	धारा 11	(2) के अर्थांत	र्गत या धार	स 10(23ग)/1	0(21) धारा 3	5(1) के साथ पठित के	तीसरे परंतुक के ि	नेबंधनानुसार स	iचित/पृथक्	के ब्यौरे	
	संचयन का र्वा (वित्तीय र्वा)	संचयन के वां में संचित रकम	संचयन का प्रयोजन	पूर्ववर्ती र्वा की शुरुआत तक पूर्व/रकम धार्मिक प्रयोजन के लिए अनुप्रयुक्त राशि	अनुप्रयुक्त शेष (2- 4)	संचयन पूर्ववर्ती वर्षों के अलावा गत वर्षों के दौरान परोपकारी धार्मिक प्रयोजनार्थ अनुपयुक्त राशि	अनुप्रयुक्त राशि प्रयोजनार्थ के अलावा जिसके लिए ऐसा संचयन किया गया (यदि लागू हो)	धारा 12कक/12कख के अधीन पंजीकृत या धारा 10 के खंड (23ग) के उपखंड (iv)/(v)/(vi)/(viक) के अधीन अनुमोदित किसी न्यास या संस्थान को भुगतान या दी गई	उपलब्ध शेष राशि (9) = (5) - (6) - (7) - (8) अनुपयुक्त करने के लिए	धारा 11(5), में से 8 में विनिर्दिष्ट तरीकों में जमा या निवेशित राशि	धारा 11(5), के अलावा 8 में विनिर्दिष्ट तरीकों में जमा या निवेशित राशि	संचयन की अवधि में राशि जिसका उपयोग नहीं हुआ (यदि उपलब्ध हो)	(राशि जिसे आय माना गया) धारा 11 की उपधारा (3)की आय के भीतर 13=(7)+ (8)+(11)+(12)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
	2015-16												
	2016-17												
	2017-18												
	2018-19												
	2019-20												
	2020-21												
	2021-22												
	योग												

अनुस्ची घ धारा 11 की उपधारा (1) के स्पष्टीकरण खंड (2) के अधीन आय आवेदन का विवरण

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वर्ष जिसमें आय अनुप्रयुक्त होनी है	पूववर्ती वर्षों के दौरान अनुप्रयुक्त राशि	निर्दिष्ट आवेदन के कारण (a) उस वर्ष के दौरान आय प्राप्त नहीं हुई (b) कोई अन्य कारण	निर्दिष्ट आवेदन में से वित्त वर्ष के दौरान चालू वर्ष से संबंधित अनुप्रयुक्त राशि का दावा	डीम्ड अनुप्रयुक्त राशि के पूर्ववर्ती वर्षों में दावे वर्तमान चालू वर्ष से संबंधित वित्त वर्ष के दौरान अनुप्रयुक्त	धारा 11(1ख) के अधीन पूर्ववर्ती वर्ष के दौरान राशि जो अनुप्रयुक्त न हो सकी तथा निर्दिष्ट आय न बनी	शेष राशि निर्दिष्ट छूट के दावे पूर्ववर्ती वर्षों में निर्दिष्ट आवेदन के कारण तथा वि.व. 2022-25 में अनुप्रयुक्त आवश्यक
(1)	(2)	(3)	(4)	(5)	(4-5) = (6)	(2-4)=(7)
<i>ड्रापडाउन दें</i>		ड्रापडाउन दें				
2021-22		ड्रापडाउन दें				
योग						

पिछले वर्ष के अंतिम दिन को निधियां और विनिधान दर्शित करने वाला कथन [तभी भरा जाए, यदि धारा 12क/12कक/12कख के अधीन रजिस्ट्रीकृत है या धारा 10(23ग)(iv)/10(23ग)(v)/10(23ग)(vi)/10(23ग)(vi)/10(23ग)(vi)/10(21) के अधीन अनुमोदित है]

21 4		(X. S 6	41 41(110(23	1)(11)//10(23	1)(1)// 10(23 1)((1)/10(25·1)(V	147)/10(21) 47	अधान अनुमा	[[[]
ઝ 1	कोष विवरण						T		
	कोष चंदा	01.04.2021 को प्रारंभिक शेष (1)	वर्ष के दौरान प्राप्त और कोष की तरह व्यवृहत (2)	वर्ष के दौरान न्यास या संस्थान के वस्तुओं के लिए अनुप्रयुक्त	कोष में राशि निवेशित या वापिस जमा (जो कि पूर्व में अनुप्रयुक्त की तथा अवेदन के अनुसार दावा नहीं की गई) (4)	वित्त वर्ष जिसमें(4) पहले अनुप्रयुक्त हुआ (5)	31.03.2022 को समाप्ति बकाया (6) (1+2-3+4=6) (6=7+8)	धारा 11(5) में निर्दिष्ट 31.03.2022 को समुत्थान में निवेश (7)	धारा 11(5) में निर्दिष्ट 31.03.2022 के अलावा समुत्थान निवेश (8)
ı	i. चंदे की								
	प्राप्ति नवीनीकरण अथवा उन स्थानों की मरम्मत धारा 80जी(2)(ख) के								
	अधीन अधिसूचित जिसमें वित्त वर्ष के दौरान								
ı	समान चंदा								
ı	प्राप्त हुआ								
	_{ii.} उपर्युक्त								
	क के अलावा								
अ 2	ऋण और उधा	र का विवर	ण						

		01.04.2021 को प्रारंभिक शेष (1)	वर्ष के दौरान उद्देश्यों की ओर आवेदनों के लिए लिया गया ऋण व उधार	वर्ष के दौर न्यास य संस्थान व वस्तुओं व लिए अनुप्रयुक (3)	ा की वा के की राधि के पहर अनुप्रयु	उधार पसी रो (जो ले पुक्त ा नहीं गया)	वित्त वर्ष जेसमें(4) पहले अनुप्रयुक्त हुआ ⁽⁵⁾	31.03.2022 को समाप्ति बकाया (6) (1+2-4=6) (6=7+8)	धारा 11(5) में निर्दिष्ट 31.03.2022 को समुत्थान में निवेश (7)	धारा 11(5) में निर्दिष्ट 31.03.2022 के अलावा समुत्थान निवेश (8)
								200	.0 0	
		31.03.2022 के	_							त आई टी आर
		प्ररूप समाप्ति न		_				-		0
	क्र.सं.	निवेश से	_	धारा 11(5)	के अनुसार वि	निधान	विनिधान व	र्धि तारीख	विनिधान	की रकम
	i	धारा 80 छ (2) (ख अधि सूचित न मरम्मत या करने के लिए ! प्रतिनिधित्व <अ1(7)(i)> के स	स्थानों की नवीनीकरण प्राप्त दान के को कोष		<i>न दें(</i> कृपया प्र र्दिष्ट करें)	ाकृति				
यों का ब्यौर	ii	(i) < अ1(7)(ii): कोष	> के अलावा							
विनिधान निधियों का व्योरा	:::	पूर्ववर्ती में धार तीसरे परंतुक ¹¹⁽²⁾ के अनुर आय	अथवा धारा सार संचयन							
		पूर्ववर्ती वर्षी आय 15% त हटा के	क या अलग							
	v	_{अ2(7)>} के सा का ऋण उधार	थ समाप्ति <							
		अन्य (कृपया इं	गित करें)							
	इ	योग उस (समुत्थानों) विनिधान	में, जिनमें धारा	13(3) में रि	नेर्दिट व्यक्तिर	 यों का स	ारवान् हित है,	पूर्व र्वा (पूर्व वाॉं)) के दौरान कि [.]	सी समय धारित
	-	समुत्थान का नाम र पता	कंपनी है उ	त्थान कोई जैसे लागू हो शान लगाएं	धारित शेयरों की संख्या	धारित श का वर्ग	शेयरों विनिधान व अभिहित मूल्य	हा विनिधान से आ	पूर्वर्वा के दौर पूंजी के पांच प्र	में वर्णित रकम ान समुख्यान की ातिशत से अधिक है
ŀ	(1)	(2)	(3)	(4)	(5)	(6)	(7)	((8)
	i		□ हां	🔲 नहीं					□ हां	🔲 नहीं
	ii		□ हां	🔲 नहीं					□ हां	🔲 नहीं
	iii		□ हां	🛘 नहीं					□ हां	🔲 नहीं
	iv		□ हां	🔲 नहीं					□ हां	🔲 नहीं
	v		□ हां	🔲 नहीं					□ हां	🔲 नहीं
	vi		☐ हां	🛮 नहीं					☐ हां	🛘 नहीं
	प्र	पूर्वर्वा के अंतिम	योग दिन को यथा	विद्यमान उ	भन्य विनिधान	ī				

भाग क-खध

ख मूल्यहास

ग शुद्ध अचल आस्तियां (1क-1ख)

2 धारा 11(5) (2क+2ख+2ग) के अधीन निर्दिष्ट मोड़ में रखा गया निवेश

31 मार्च, 2022 को समेकित संतुलन पत्र

क्रम	समुत्थान का नाम और पता	क्या समुत्थान कोई	कंपनी है	धारित	शेयरों का वर्ग	धारित श	गेयरों की संख्या	विनिधान का
सं.		(जैसा लागू हो 🛭	का निशान					अभिहित मूल्य
		लगाएं)						
(1)	(2)	(3)			(4)		(5)	(6)
i		🔲 हां 🔲	नहीं					
ii		🔲 हां 🔲	नहीं					
iii		□ हां □	नहीं					
iv		□ हां □	नहीं					
	योग	1						
उ	ऐसे स्वैच्छिक अभिदाय/संदा	न, जो वस्तु रूप में	प्राप्त किए	र गए हैं विं	त्तु जिन्हें उपबंधित	समय के	भीतर धारा 1 ⁷	।(5) के अधीन
	विनिर्दिट ढंगों में विनिधानों	में संपरिवर्तित नहीं वि	ज्या गया है	}				
क्रम	दाता का नाम और पता	अभिदाय/संदान का	उद्देश्य वे	मद्दे लागू	धारा 11(5) के	अधीन	धारा 11(3) व	के अधीन आय
सं.		मूल्य		य का मूल्य	विहित ढंगों में (3) में से	माना जाने व	ाला अतिशो
				•	विनिहित की गई	रकम		
(1)	(2)	(3)	(4)	(5)		(6	5)
i								
ii								
iii								
iv	योग							

क कोष स्त्रोत कोष स्वामित्व अनुसूची की धारा $80 {\mathfrak S}_{(2)}$ (${\mathfrak S}_{)}$ (क ${f 1}({f 6})$ ${f I}$ के अधीन अधिसूचित के नवीनीकरण या मरम्मत के लिए प्राप्त दान 1क में से कॉर्पस ख अनुसूची जे के क1(6)ii के अन्य कॉर्पस 1ख ग | गैर अनिवार्य आवेदन से संचित आय (आय का 15% जो नहीं है) आवेदन के लिए अनिवार्य 1ग धारा 10 या धारा 11(2) के खंड (23ग्) के तीसरे परंतुक के अधीन संचित आय 1घ (अनुसूची घ के स्तंभ 7) धारा 11 की उपधारा (1) के स्पष्टीकरण 1 के खंड 2 के अधीन आय की डीम्ड 1ड ड़ आवेदन निधियों का स्त्रोत च कोई अन्य आरक्षित (प्रकृति निर्दिष्ट करें) प्रकृति निर्दिष्ट करें i प्रकृति निर्दिष्ट करें iii कुल (कi + कii.) 1चiii छ कुल कोष (क+ ख+ग+घ+ड+च) 1छ ऋण व उधार क सुरक्षित ऋण क ख असुरक्षित ऋण(जमा सहित) ग कुल ऋण कोष (क+ ख) 2ग अग्रिम 3 4 कोष स्त्रोत (1च+ 2ग +3) ख निधियों का अनुप्रयोग अचल आस्तियां निधियों का स्त्रोत क सकल अचल आस्तियां 1क

1ख

1ग

2

	ī	ah I		जे के (ख)(5) i के कॉर्पस के अनुसार धारा 80छ(2)(ख) के प्त दान से बाहर निवेश	2	2क		
	-			जे के (ख) ₍₅₎ ii के अन्य कॉर्पस के अनुसार निवेश	2	2 ख		
				जे के (ख (5)vii- ख(5)i- ख(5)ii में अन्य निवेश		2ग		
	3 មា	रा 11(5) के उ	भधीन निर्दिष्ट मोड़ के अलावा रखा गया निवेश		<u> </u>	3	
	4 a c	र्तमान ः	आस्तिय	ıi				
	7	क वर्त	मान अ	स्तियां				
		i	माल	ī			i	
		ii		ोध देनदार			ii	
		ii		द व बैंक बैलेंस				
				बैंक में बैलेंस	iiiक			
			ख	पर्याप्त नकदी	iiiख			
			ग	अन्य	iiiग			
				कुल नकद तथा नकद समकक्ष (iiiक + iiiख + iiiग)			iiiघ	
				वर्तमान आस्तियां			iv	
				ा अन्य आस्तियां (i +ii + iiiघ + iv)			कv	
			ग व र्आ				ख	
		-	त (क v				ग	
	1			नदारी तथा प्रावधान				
		i		मान देनदारी				
				विविध लेनदार	क			
				अन्य लेनदार	ख			
			ग	कुल (क + ख)	iη			
			i प्राव		ii			
				$(\mathbf{i}^{\mathbf{I}} + \mathbf{i}\mathbf{i})$			घiii	
				ान आस्तियां(4ग – 4 घ iii)			4 룡	
		5 कुल	निधि	या अनुप्रयोग (1+2+3+4ड़)			5	
								-

अनुसू	ची ठ	क राजनीतेक दल	
1	क्या	जनप्रतिनिधित्व अधिनियम 1951 की धारा 29क के अधीन पंजीकृत है?	🗆 हां 🔲 नहीं
	क	यदि हां, कृपया पंजीकरण सं. दर्ज करें।	
	ख	पंजीकरण तारीख	
2	क्या	लेखा बहियां रखी गई थीं ? जैसे लागू हों 🗹 का निशान लगाएं	🗆 हां 🔲 नहीं
3		खातों की लेखा-परीक्षा की गई है? (जो लागू हो उसे चिह्नित करें 🛮 🗷)	🗆 हां 🔲 नहीं
	यदि	हां, कृपया निम्नलिखित जानकारी प्रस्तुत करें :-	
	क	लेखा परीक्षा रिपोर्ट को प्रस्तुत करने की तारीख (दिन/मास/वर्ष)	
	ख	लेखा परीक्षा रिपोर्ट हस्ताक्षर करने वाले लेखापरीक्षक का नाम	
	ग	लेखा परीक्षक की सदस्य संख्या	
	घ	लेखा परीक्षक का नाम (स्वामित्व/फर्म)	
	ङ	स्वामित्व/फर्म रजिस्ट्रीकरण सं.	
	च	लेखापरीक्षक की स्थायी खाता संख्या (पैन)/ आधार सं. (स्वामित्व/फर्म)	
	छ	लेखा परीक्षक रिपोर्ट की तारीख	
4	क्या	जनप्रतिनिधित्व अधिनियम 1951 की धारा 29ग की उपधारा (3) के अधीन रिपोर्ट वित्त वर्ष के	□ हां □ नहीं
		प्रस्तुत की गई है _{? (} जो लागू हो उसे चिह्नित करें Ø)	
	यदि	हां, रिपोर्ट प्रस्तुत करने की तिथि (तिथी /माह/वर्ष)	//

5	क	क्या वर्ष के दौरान किसी व्यक्ति से 20 हजार रुपए से अधिक का कोई स्वैच्छिक अभिदाय प्राप्त किया गया	l	🛘 हां	🛘 नहीं	
		था (लागू अनुसार ⊠का निशान लगाएं)				
	ख	यदि हां तो 20 हजार रुपए से अधिक का प्रत्येक स्वैच्छिक अभिदाय (निर्वाचन बंधपत्रों के रूप में अभिदायों से	l	🗌 हां	🛘 नहीं	
		भिन्न) का अभिलेख (जिसमें ऐसे व्यक्ति का नाम और पता भी सम्मिलित है जिसने ऐसा अभिदाय किया है)				
		रखा गया था ? (लागू अनुसार 🗹 का निशान लगाएं)				
6	क्या	पाने वाले के खाते में देय चैक या पाने वालेके खाते में देय बैंक ड्राफ्ट द्वारा या बैंक खातेके माध्यम से इलैक्ट्रानिक		🛘 हां	🛘 नहीं	
	समाः	शोधन प्रणाली का उपयोग करके या इलैक्ट्रानिक बंधपत्र के माध्यम से अन्यथा दो हजार रुपए से अधिक कोई				
		ा प्राप् त किया गया था ? (लागू अनुसार 🗹 करें)				
7	कृप	या निम्नलिखित जानकारी प्रस्तुत करें:				
	क	वि.व. के दौरान पार्टी द्वारा प्राप्त स्वैच्छिक कुल योगदान (ख + ग + घ)	7क			
	ख	वि.व. के दौरान समस्त स्वैच्छिक कुल योगदान 2000रू. से कम प्राप्त का कुल मूल्य	7ख			
	હ	वि.य. य दौरीन तनस्त स्याच्छक कुल योगदोन 2000 रू. त कन प्रांत का कुल नूल्य	(खi+खii)			
		i. नकद में	7खi			
		ii. नकद के अलावा अन्य मोड़	7खii			
		वि.व. के दौरान समस्त स्वैच्छिक अंशदान जो 2000रू. से 20,000रू. के बीच प्राप्त हुआ का कुल	777			
	ग	मूल्य	<i>7</i> ग			
	घ	वि.व. के दौरान समस्त स्वैच्छिक अंशदान जो 20,000रू. से अधिक प्राप्त हुआ का कुल मूल्य	7घ			
	1	1		1		

अनुसूर्च	ो ईटी	-	निर्वाचक न्यास			
	1	क्या ठ	नेखा बहियां रखी गई थीं ?		⊒ हां	□ नहीं
	2		प्रत्येक स्वैच्छिक अभिदाय का अभिलेख (जिसमें ऐसे व्यक्ति का नाम, पता और पैन भी सम्मिलित है, जिसने ाय की पद्धति के साथ ऐसा अभिदाय किया है) रखे गए थे ? जैसा लागू हों(🗹) का निशान लगाए	[⊒ हां	□ नहीं
	3	किया	अत्येक ऐसे पात्र राजनैतिक दल का अभिलेख अनुरक्षित किया गया था जिसे वितरण योग्य अभिदायों का वितरण गया है (पात्र राजनैतिक दल का नाम, पता, पैन संख्या और रजिस्ट्रीकरण संख्या ? (लागू अनुसार Ø का न लगाएं)	j	□ हां	□ नहीं
	4	क्या १	धारा 17गक(12) के अनुसार लेखाओं की संपरीक्षा की गई है ? (लागू अनुसार 🗹 का निशान लगाएं)	ı	□ हां	□ नहीं
		यदि ह	हां तो प्ररूप 10खक में संपरीक्षा रिपोर्ट की तारीख (दिन/मास/वर्ष)		/	_/
निर्वाचक न्यास	5		नियम 17गक (14) के अनुसार रिपोर्ट आयकर आयुक्त या आयकर निदेशक को प्रस्तुत कर दी गई है ? नागू हों 🗹 का निशान लगाएं	□ हां □ नहीं		
8	6	प्राप्त	ऐच्छिक अभिदायों और वर्ष के दौरान वितरित रकम के ब्यौरे			
र्वा व		i	1 अप्रैल को आरंभिक अतिशो	i		
Œ		ii	र्वा के दौरान प्राप्त किया गया स्वैच्छिक अभिदाय	ii		
		iii	योग (i+ii)	iii		
		iv	राजनैतिक दलों को वितरित रकम	iv		
		v	न्यास के प्रशासन और प्रबंध पर खर्च की गई रकम (उपरोक्त क्रं सं. Ii के 5% अथवा समावेशन के प्रथम वर्ष के लिए 5 लाख तथा बाद के वर्षों के लिए 3 लाख जो भी कम हो, तक सीमित)	v		
		vi	योग (iv+v)	vi		
		Vii	धारा13ख के अधीन छूट के लिए उपयुक्त रकम (अनुसूची ईटी के क्रम सं. 6ii यदि 6iv में वितरित राशि 6iii के 95% है)(नियम 17गक के अनुसार)	Vii		
		viii	31 मार्च को संवरण अतिशेष	Viii		

અન્	रुसूची	वीसी	स्वैच्छिक अभिदाय (आईटीआर 7 भरते समय सभी व्यक्तियों द्वारा आ	ाज्ञापक रूप में भरा	जाए)
	अ	घरेलू	अंशदान		
		i	समग्र संदान	आं	
		क	अनुसूची की धारा 80छ(2)(ख) के अधीन अधिसूचित के नवीनीकरण या मरम्मत के लिए प्राप्त दान में से आंक		
			कॉर्पस		

	ख	ज्ञार्याद	न के अलावा कॉर्पस	अांख			
	,			બાલ			
	ii	समग्र र	समग्र संदान के अतिरिक्त			आii	
		(क)	सरकार से प्राप्त अनुदान				
		(ख)	कारपोरेट सामाजिक उत्तरदायित्व के अधीन कंपनीय	ों से प्राप्त अ	नुदान		
		(ग)	अन्य विनिर्दिष्ट अनुदान				
		(ঘ)	अन्य संदान				
		(ঙ়)	कुल			आंग्ड	
	iii	घरेलू स	वैच्छिक अभिदाय (आं + आंंड़)			आiii	
आ	विदेः	शी अभिद	शय				
	i	समग्र (निधि संदान			आi	
		अनुसूर्च	ो की धारा 80छ (2)(ख) के अधीन अधिसूचित				
	क	के नवी	नीकरण या मरम्मत के लिए प्राप्त दान में से	आ iक			
		कॉर्पस	·				
	ख	उपर्युक्त	के अलावा कॉर्पस	आ iख			
	ii	समग्र नि	नेधि संदान के अतिरिक्त	•	1	आ ii	
	iii	विदेशी	अभिदाय (आ i + आii)			आ iii	
	iv	प्रयोजन	न निर्दिष्ट करें जिसके लिए विदेशी अंशदान प्राप्	त किया गय	ग	आ iv	
इ	कुल	न अभिदाय	(Miii + Miii)			इ	
	ग में	सम्मिलित	अज्ञात दान, धारा 115खखग के अधीन प्रभार्य	[निर्धारिर्त	ो पर लागू जो धारा		
ई	11 य	11 या 10(23ग)(iv) या 10(23ग)(v) या 10(23ग)(vi) या 10(23ग) (viक) या 10(23ग)(iiकघ) या					
	10(23	3ग)(iiiकड़) के अधीन छूट का दावा कर रहा है]					
	i		ए गए ऐसे अनाम अभिदाय का योग			i	
	ii			ल अभिदाय का 5% या 1,00,000 जो भी ज्यादा हो		ii	
	iii	धारा 11	5 खखग के अधीन $30\%~(i-ii)$ की दर से	प्रभार्य अना	म अभिदाय	iii	

थनुसूची एआई $0(23\eta)(iv)/(vi)/(vi)/(vi)$ के अधीन छट का दावा करने वाले निर्धारितियों द्वारा भरा जाए।

			10(23ग)(iv)/(v)/(vi)/(viक)क अधान छूट	का दावा	करन वाल ।नधा।रातया द्वारा भरा जा	ए।	
	1	मुख्य	उद्देश्यों से प्राप्तियां	1			
	2	अनुषं	गी उद्देश्यों से प्राप्तियां			2	
Ī	3	किरा	या			3	
Ī	4	कमीश	।न			4	
	5	लाभां	श आय			5	
	6	ब्याज	आय			6	
	7	कृषि	आय			7	
	8	पूंजी	आस्ति के अंतरण पर शुद्ध प्रतिफल			8	
	9	कोई	अन्य आय (रकम और प्रकृति विनिर्दिष्ट करें)				
			प्रकृति		रकम		
		क	आय/क्षति के जरिए पास (अनुसूची पीटीआई भरे)	क			
		ख		ख			
		ग		ग			
		घ					
		চ্চ	कुल (9क +9ख +9ग+9घ)	ভ		9ड	
ſ	10	कुल (1 + 2 + 3 + 4 + 5 + 6 + 8 + 9) (कृषि आय के	अलावा		10	

आय का कुल जोड़



न्यास/संस्थानों के स्थिर वस्तुओं पर लागू राशि समस्त स्त्रोतों से पूर्व वर्ष के दौरान इस तालिका के राजस्व ई1 से ई8 में संदर्भित (निर्धारिती द्वारा धारा 11 या 12 या धारा $10(23^{7})(iv)$ या $10(23^{7})(v)$ या $10(23^{7})(vi)$ या $10(23^{7})(vi)$

		8	पाया क रिर्दे पारिसरा किया आदेगा						
					- A. A A A A A A A		रकम		
अ	स्थापन	ा तथा प्रश	गासन के लिए आवेदन (आवेदन के अलावा अ	नुमेय	नहीं) जिसका विवरण ग [्] में दाखिल करना आवश्यक	है)			
	1	किराए				1			
	2	मरम्मत अ	भौर अनुरक्षण			2			
	3	कर्मचारियो	ाँ को प्रतिकर			3			
	4	बीमा				4			
	5	कर्मकार औ	र कर्मचारिवृंद कल्याण व्यय			5			
	6	मनोरंजन व	और आतिथ्य			6			
	7	विज्ञापन				7			
	8	वृत्तिक/पर	ामर्शिक फीस / तकनीकी सेवाओं के फीस			8			
	9		त्रा के अतिरिक्त प्रवहण और यात्रा व्यय			9			
	10	धारा 13(3) के अधीन निर्दिष्ट व्यक्तियों को पारिश्रमिक			10			
	11	सरकार या	किसी स्थानीय निकाय को संदत्त या संदेय दरें और कर	र (जिसर	ों आय पर कर अंतर्विष्ट नहीं है)	11			
	12	ब्याज				12			
	13	संपरीक्षा र्प				13			
	14	अन्य व्यय	(प्रकृति और रकम विनिर्दिष्ट करें)	1					
			प्रकृति		रकम				
		क		क					
		ख		ख					
		ग		ग					
		घ		घ					
		ङ	कुल (क + ख + ग + घ)	ङ		14			
	15	कुल (अ1	से अ14)			15			
आ	न्यास/	संस्थान वे	_र वस्तुओं के प्रति अनुप्रयोग (ग में शामिल	वस्तु	एं नहीं ₎				
	1	धारा 12	कक/12कख के अधीन पंजीकृत या धार	T 10(2)	उग)(iv)/ (v)/ (vi)/ (viक) के अधीन अनुमोदित कॉंप	र्गस के			
			संस्थान या न्यास को दान		_				
	2	धार्मिक	· · · · · · · · · · · · · · · · · · ·			2			
	3	गरिबों के	लिए अनुतोष			3			
	4	शिक्षा				4			
	5	योग				5			
	6	 चिकित्सा	अनतोष			6			
	7	पर्यावरण				7			
	8		आदि का संरक्षण			8			
	9		आर्यकारा (२५०) सार्वजनिक उपयोगिता			9			
	10	कुल (आ 1				अ आ10			
Ьv	-	_	. राजार) सार व्यय अनुमेय नहीं (इ1 + इ2 + इ3 + इ4 + इ:	5 + さん	+ द 71	आ10 इ	1		
2	~1.J.N.				+ २ /) धारा 10(23ग)(iv)/ (v)/ (vi)/ (viः) के अधीन अनुमोदित	হ	1		
	1		त के जात वारा 12कका/12कक्ष के जवान पंजा स के अलावा संस्थान या न्यास को दान के माम	-	वारा 10(25°1)(IV)/ (V)/ (VI)/ (VI4/) प/ जवान जनुसादित	1			
			·		v)/ (v)/ (vi)/ (viक) के अधीन अनुमोदित कापर्स के प्रति	1	-		
	_		1240 के 712 के खें के अधान पंजाकृत या धारा 100 वा संचित आय से बाहर दान के मामले में	(1°C2)	/)/ (५)/ (४)// (४।५८) ५८ जयाः। जनुनादितं परायत्तं पर प्रात				
	2		• •	10/22П	अस्त्र का का क्र क के अधीन अन्योदित कर्गां च के	2	-		
	3	3 धारा 12कक/12कख के अधीन पंजीकृत या धारा 10(23ग)(iv)/ (vi)/ (vi) के अधीन अनुमोदित कॉर्पस के							

		अलावा संस्थान या न्यास को दान के मामले में जिनके पास वही वस्तुएं नहीं है।	
		धारा 12कक/12कख के अधीन पंजीकृत या धारा 10(23ग)(iv)/ (v)/ (vi)/ (viक) के अधीन अनुमोदित न्यास या	
	4	संस्थान के अलावा किसी व्यक्ति को दान	4
	5	भारत के बाहर आवेदन जिसके लिए धारा 11(1)(ग) के परंतुक के अनुसार अनुमोदन प्राप्त नहीं किया गया है।	5
	6	न्यास या संस्थान की वस्तुओं के परे किसी अन्य प्रयोजन के लिए अनुप्रयुक्त	6
	7	किसी अन्य अस्वीकार्य अनुप्रयोग के लिए	7
र्इ	वर्ष के दौरा	न आय-राजस्व का कुल अनुप्रयोग (अ15 + आ10)	र्छ
उ	पंक्ति घ में नि	धि का स्त्रोत राजस्व अनुप्रयोग	उ
	1	पूर्व वर्ष के दौरान अर्जित संपत्ती/आय से व्युतपन्न आय (कॉर्पस को छोड़कर)	1
	2	पूर्ववर्ती वर्षों में धारा 10(23ग) के तीसरे परंतुक या धारा 11(2) के अधीन संचित आय	2
	3	किसी अन्य पूर्ववर्ती वर्ष में धारा 11(1) के स्पष्टीकरण 1 के खंड 2 के अधीन अनुप्रयुक्त आय(केवल तभी लागू	3
		जब धारा 11 तथा 12 के अधीन छूट का दाव किया हो)	
	4	15 प्रतिशत तक संचित या पृथक पूर्ववर्ती की आय	4
	5	कॉर्पस	5
	6	उधार ली गई निधि	6
	7	वर्ष के दौरान प्राप्त कृषि आय तथा राजस्व व्यय के लिए अनुपयुक्त	7
	8	कोई अन्य (कृपया विनिर्दिष्ट करें)	8
ऊ	पूर्व वर्ष के द	ौरान प्रयुक्त कुल राशि- राजस्व खाता [क15 + ख10 -ड़2 - ड़3 -ड़4 - ड़5 – ड़6 – ड़7 – ड़8]	ऊ
ए	'ऊ' के बाह	र गत वर्ष के दौरान राशि जो वास्तव में भुगतान नहीं की गई ।	ए
ऐ		स्तव में गत वर्ष के दौरान भुगतान की गई जो अन्य पूर्व वर्ष के दौरान अर्जित की गई थी किंतु पहले गत वर्ष में	ऐ
		योग के अनुसार दावा नहीं की गई	
ओ	आवेदन के रू	प में स्वीकृत की जाने वाली कुल राशि (ओ = ऊ - ए + ऐ)	ओ

अनुसूची ईसी

पूर्व वर्ष के दौरान भारत में पूर्त या धार्मिक प्रयोजनों के लिए या न्यास/संस्था के कथित उद्देश्यों के लिए अनुप्रयुक्त रकम - पूंजीगत लेखा [इस तालिका में संदर्भित अ $_1$ से अ $_8$ में संदर्भित सभी स्त्रोतों से $_1$ [धारा 11 और धारा 12 के अधीन या धारा $_10(23\pi)(iv)/(v)/(vi)/(vi\pi)$ के अधीन फाइल किया जाए]

		-(9(-)/-(-)/-(-)/				
						रकम
1	कार्य में प्रगति पूंजी कार्य के लिए अतिरिक्त (उसके लिए जिसे धारा 11(1अ) के अधीन छूट के लिए दावा नहीं किया गया है)					
2	पूंजी आरि	त का अर्जन (आय के अनुप्रयोग के रूप में दावा नहीं किया गया तथा जिसके लिए धारा 11(1क) के अं	तर्गत छूट	का दावा नहीं किया गया है)	2	
3	धारा 11	(1क) के अधीन छूट के दावे के लिए नई आस्तियों की लागत (शुद्ध प्रतिफल तक निर्बिधित)			3	
4	अन्य पूंजी	व्यय				
	क्र. सं.	प्रकृति		राशि		
	i		4i			
	ii		4ii			
	iii		4iii			
	iv	कुल व्यय (4i +4ii+4iii)			4i	
5	कल गांर्ज	े व्यय (1 + 2 +3 +4)			v	
अ		। प्रथप (1 + 2 +3 +4) म को पूरा करने के लिए निधि का स्रोत			5	
9	पूजा व्यव	व का पूरा करन के लिए निर्ध का स्नात			अ	T T
	1	पूर्व के दौरान संपत्ती से व्युत्पन्न आय (कॉर्पस को छोड़कर)			1	
	-	पूर्ववर्ती वर्षों में धारा 10(23ग) के तीसरे परंतुक या धारा 11(2) के अधीन संचित आय			अ	
	2				2	
	3	किसी अन्य पूर्ववर्ती वर्ष में धारा 11(1) के स्पष्टीकरण 1 के खंड 2 के अधीन अनुप्रयुक्त आय			अ	
	3				3	
					अ	
	4	15 प्रतिशत तक संचित या पृथक पूर्व वर्ष की आय			4	

			अ		
	5	कॉर्पस	5		
			अ		
	6	उधार ली गई निधि	6		
			अ		
	7	वर्ष के दौरान प्राप्त कृषि आय तथा राजस्व व्यय के लिए अनुपयुक्त	7		
			अ		
	8	कोई अन्य (कृपया विनिर्दिष्ट करें)	8		
आ	पूर्व वर्ष	के दौरान कुल राशि– पूंजी खाता [5 – अ2 - अ3 - अ4 - अ5 - अ6 – अ7 – अ8]	आ		
হ	'आ' के	बाहर गत वर्ष के दौरान राशि जो वास्तव में भुगतान नहीं की गई ।	इ		
ላት	राशि जो वास्तव में गत वर्ष के दौरान भुगतान की गई जो अन्य पूर्व वर्ष के दौरान अर्जित की गई थी किंतु पहले गत वर्ष में आय				
N	अनुप्रयो	ग के अनुसार दावा नहीं की गई	4		
उ	आवेदन	के रूप में स्वीकृत की जाने वाली कुल राशि (उ = आ - इ + ई)	उ		

अनुसूची	आई.ई-1

आय और व्यय विवरण (धारा 10(21), धारा 10(22ख), धारा 10(23ककक), धारा 10(23ख), धारा 10(23घ), धारा 10(23घक), धारा 1

1	कोई स्वैच्छिक अभिदाय सहित कुल प्राप्तियां	1	
2	संस्था के उद्देश्य के मद्दे आय का उपयोजन	2	
3	संचित आय	3	

अन्	अनुसूची आई.ई- 2 आय और व्यय विवरण (धारा $10(23$ क), धारा $10(24)$ के अधीन छूट का दावा करने वाले निर्धारितयों को लागू)										
अ	1	कोई ः	स्वैच्छिक अभिदाय सहित कुल प्राप्तियां	1							
	2	संस्था	के उद्देश्य के मद्दे आय का उपयोजन	2							
	3	संचित	ा आय	3							
आ	1	क्याः	आपकी कोई ऐसी आय है जो कराधेय है? यदि हां तो कृपया कराधेय के ब्यौरे उपलब्ध कराएं (चिह्निकित)⊠	□ हां □नहीं							
		क	गृह संपत्ति से आय (यदि हां, कृपया अनुसूची एच.पी भरें)	1क	□हां □नहीं						
		ख	कारबार या वृत्ति से आय (यदि हां, कृपया अनुसूची बी.पी भरें)	1ख	□हां □नहीं						
		ग	पूंजीलाभ से आय (यदि हां, कृपया अनुसूची सी.जी भरें)	1ग	□हां □नहीं						
		ঘ	अन्य स्रोत से आय (यदि हां कपया अनसची ओ एस भरें)	1ঘ	⊓हां ⊓नहीं						

अनुसूची आई.ई-3	आय एवं व्यय विवरण [निर्धारिती के लिए लागू जो धारा 10(23ग)(iiiकख)	या 10(23ग)(iiiकग)] के अधीन छूट का
	दावा कर रहा है) (कृपया प्रत्येक संस्थान के लिए अलग से पता दर्ज करें):	

1	संस्था के उद्देश्य (ड्रापडाउन उपलब्ध किया जाए-शिक्षा/चिकित्सा):	
2	पता जहां क्रियाकलाप किए जाते हैं	
3	किसी स्वैच्छिक अभिदाय सहित कुल प्राप्तियां	
4	उपरोक्त क्रम सं.3 में से सरकारी अनुदान	
5	उद्देश्य के लिए अनुप्रयोजित रकम	
6	संचित अतिशेष	

अनुसूची आई.ई-4	आय एवं व्यय विवरण [निर्धारिती के लिए लागू जो धारा 10(23ग)(iiiकघ) या 10(23ग)(iiiड)] के अधीन छूट का दावा कर
	रहा है) (कृपया प्रत्येक संस्थान के लिए अलग से पता दर्ज करें):

1	संस्था के उद्देश्य (ड्रापडाउन उपलब्ध किया जाए-शिक्षा/चिकित्सा):	
2	पता जहां क्रियाकलाप किए जाते हैं	
3	सकल वार्षिक प्राप्तियां	
4	उद्देश्य के लिए अनुप्रयोजित रकम	
5	संचित अतिशेष	

प्रनुसूर्च	ो गृह	ह संपत्ति गृह संपत्ति से प्राप्त आय का ब्यौरा (कृपया अ	भनुदेशों को दे	खें) (संप	त्ति का स्वामि	त्वि उपदा	र्शित करते	हुए ड्राप	डाउन उप	पलब्ध ।	किया जा	<i>ए)</i>)		
	सं	ांपत्ति 1 का पता	गर/ शहर				,	राज्य			पिन व	जेड /	जिप व	 कोड
1	1											1	I I	ı
	क्र	या संपत्ति सह-स्वामित्वाधीन है ? हां 🛚	नहीं	□ (र्या	दे हां तो कृ	पया निम्न	नलिखित	ब्यौरे प्रवि	वेट करें)				
	सं	पत्ति में आपके अंश की प्रतिशतता												
		L												
		सह स्वामी (स्वामियों) का नाम	सह स्वामी (र	स्वामियों)	का स्थायी	खाता स	ांख्याक/		संपत्ति	ते में अ	ांश की	प्रतिश	ाता	
				आ	धार सं.									
	-	I												
		П												
			किराएदार क	न स्थायी	खाता संख्य	ा(पैन)/	आधार	किरायदा	र (रों) व	ज पैन/	टैन/ <i>आ</i>	धार स	. (यदि	टीडीएस
		सही का निशान लगाएं) ☑)यदि किराये पर हो(<i>सं.</i> (र्या	दे उपलब्ध हों	·)			प्रत्यय	य का द	ावा किय	ा जाता	है)	
		यदि किराए पर हो												
		स्वयं के उपभोग में												
		किराये पर दिया हुआ समझा गया							 1क					
		ख किराए की रकम जो वसूल नहीं की जा सकती		177					147	_			_	
				1ख										
		· ·		1ग 1घ										
	-	घ योग (1ख + 1ग) ङ वार्तिक मुल्य (1 क – 1 घ)		14					1ঙ					
	<u> </u>	च स्वामित्व संपत्ति का वार्षिक मूल्य (स्वामित्व भाग का प्र	विषाव ४ ४ व						1 उ 1च					
	_	छ 1च का 30%	ICITIC A 19) 1छ					1-1					
		ज उधार ली गई पूंजी पर संदेय ब्याज		1ज										
	-	झ योग (1छ + 2ज)		•					1झ					
_	_	ज वर्ष के दौरान 30 % से कम प्राप्त बकाया/वसूलनीय किराया							1ञ					
संपति 		ट गृह संपत्ति 1 से आय (1ङ – 1ज + 1 ञ)							12					
- ਸੂਲ ਦ	₹		गर⁄ शहर					राज्य			पिन व	जेड /	जिप क	ोड
2	2											1		1
-	_		— +	/ -/			<u> </u>			<u> </u>	- 7. /			
			□ नहीं	(या	दि हां तो	कृपया	।नम्ना ल	।खत ब	यार प्रा	वट व	(אנ			
	₹1	ांपत्ति में अंश की प्रतिशतता												
		सह-स्वामी (स्वामियों) का नाम	सह स्वामी	(स्वारि	मेयों) का	स्थायी	खाता		संपत्ति	ते में अ	ांश की	प्रतिश	तता	
				संख्याव	5 / आधार र	सं.								
	1				•									
	I													
		ाागू विकल्प पर 🗹 का निशान विराएदार का नाम)यदि 📑	किराएदार क	न स्थायी	खाता संख्य	ा(पैन)/	आधार	केरायदाः	र (रों) क	⊺ पैन/ ∜	टैन/ <i>आ</i> ध	गर सं.	(कृपय	ा टिप्पण
		गाएं] किराये पर हो(<i>सं.</i> (कृपर	या टिप्पण देखे	j)					देखें)			
		सही का निशान लगाएं) 🗹 यदि किराए पर हो												
		स्वयं के उपभोग में												
		किराये पर दिया हुआ समझा गया												
	F	सकल प्राप्त या प्राप्य या किराए योग्य मूल्य (यदि पूरे व	किलिए वि	र्राए पर	दी गई है.	तो दोन	नों <i>में</i> अधि	वेकतम.	<u> </u>	l l		<u> </u>		
	7	क यदि वां के किसी भाग के लिए किराए पर दी गई है त				•	,,,	,	2क					
	<u> </u>	ख किराए की रकम जो वसूल नहीं की जा सकती		2ख										
		ग स्थानीय प्राधिकारियों को संदत्त कर		2ग										
		घ योग (2ख + 2ग)		2 ¹ ।										
		ङ वार्षिक मूल्य (2क – 2घ)		- 1					2ঙ					
		च स्वामित्व संपत्ति का वार्षिक मूल्य (स्वामित्व भाग का प्र	तिशत x 2ड	·)					<u>2</u> च					
	_	छ 1च का 30%		2छ										
		ज उधार ली गई पूंजी पर संदेय ब्याज		2ज										

		झ	योग (2छ +2ज)	2झ	
		ञ	वर्ष के दौरान 30% से कम प्राप्त बकाया/वसूलनीय किराया	2ञ	
			गृह संपत्ति 2 से आय (2ङ – 2ज + 2 <mark>ज</mark>)	2ਟ	
	3	आय/ध	रित के जरिए पास, यदि कोई हो *	3	
	-	"गृह लें)	संपत्ति से आय" शीं के अधीन आय (1झ + 2झ + 3) (यदि नकारात्मक है तो अनुसूची सी.वाई.एल.ए का अंक 2झ	4	
E	ш	वि	रायदार की स्थायी खाता संख्या/ आधार सं. देना आज्ञापक है, यदि धारा 194-झख के अधीन कर की कटौती की गई है।		
Cuq	ण ▶	वि	रायदार का टीएएन देना आज्ञापक है, यदि धारा 194-झ के अधीन कर की कटौती की गई है।		

		किरा	ग्दार क	टीएएन देना आज्ञापक है, यदि धारा 194-झ के अधीन कर की कटौती की गई है।						
		۰.۰		÷9C						
		ी अभित		पूंजी अभिलाभ						
क				नाभ (एसटीसीजी) (उप-मद 4 और 5 निवासियों के लिए लागू नहीं है)						
	1			न या दोनों के विक्रय से (प्रत्येक संपत्ति के लिए पृथक रूप से ब्यौरे भरे)						
		a		प्राप्त/प्राप्य प्रतिफल का पूरा मूल्य		कां				
			ii	स्टांप मूल्यांकन प्राधिकारी के अनुसार संपत्ति का मूल्य		कii				
£II.			iii	पूंजी अभिलाभ के प्रयोजन के लिए धारा 50ग के अनुसार अंगीकृत प्रतिफल का पूरा मूल्य [यदि (कii) 1.10 गुणा (कi), से अधिक नहीं है तो इस आंकड़ें को (कi) के रूप में लें या अन्यथा (कii) के	रूप में लें]	कiii				
लघ अवधि पंजी अभिला		ख	धारा	48 के अधीन कटौतियां						
9			i	सूचीकरण के बिना अर्जन की लागत		ख i				
			ii	सूचीकरण के बिना सुधार की लागत		ख ii				
310	; n		iii	पूर्णतया और अन्यतः अंतरण के संबंध में व्यय		ख iii				
Īξ	•		iv	योग (ख i + ख ii + ख iii)		ख iv				
		1	तुलन	कiii – ख iv)		1 ग				
		Ε	धारा	54 घ / 54 छ / 54 छक के अधीन कटौती (नीचे मद घ में ब्यौरे विनिर्दिट करें)		1 ਬ				
		ड	स्थाव	र संपत्ति पर लघु अवधि पूंजी अभिलाभ (1 ग - 1 घ)					क 1 ङ	
		₹	अच	n संपत्ति के अंतरण के मामले में कृपया निम्नलिखित ब्यौरे दें (टिप्पण देखें)						
			क्र. र	i. क्रेता(क्रेताओं) के नाम क्रेता(क्रेताओं) का पैन/ आधार सं.		ते का पता , कोड, जिप कोड	पिन कोड	राज्य		
			प्पण 🕨	एक से अधिक क्रेता की दशा में कृपया सम्बन्धित शेयर प्रतिशत और रकम उप	गदर्शित	करें				
	2	स्ल	म्प बिक्री							
		क		नियम ।।प.क.ङ (2) के अनुसार उचित बाजार मूल्य	2कi					
			ii	नियम 11प.क.ङ (3) के अनुसार उचित बाजार मूल्य	2कii					
			iii		2कiii					
		ख		ांध या विभाजन का शुद्ध मूल्य	2 ख					
		ग		की बिक्री से लघु अवधि पूंजी अभिलाभ (2कांंं - 2 खे)					क 2 ग	
	3			या पारस्परिक निधि (एमएफ) उन्मुख इक्विटी की इकाई से, या कारबार न्यास की इकाई, जि	स पर धा	रा 111क या ६	गरा ११५क	व(1)(ii)	के	
				र्शी के लिए) के अधीन एसटीटी संदत्त किया गया है		To = 1				
		<u>a</u>		ल का पूरा मूल्य 48 के अधीन कटौतियां		3 क				
		સ	_							
			i	सूचीकरण के बिना अर्जन की लागत सूचीकरण के बिना सुधार की लागत		ख i — ··			_	
			ii	-		ख ii			_	
			iii	पूर्णतया या अनन्यता के अंतरण से संबंधित व्यय		ग iii				
		_	iv	योग(i + ii + iii)		ख iv			_	
		1		3 क - ख iv)		3 ग			_	
		Ε		94(7) या धारा 94(8)- के अधीन अननुज्ञेय हानि- उदाहरण के लिए यदि आस्ति को अभिलेर ोन मास के भीतर क्रय/अर्जित किया जाता है और लाभांश/आय/बोनस युनिटों को प्राप्त किया						
				ान मास के मातर क्रय/आजत किया जाता है और लामाश/आय/बानस युानटा का प्राप्त किया आस्ति के विक्रय से उद्भूत हानि की अनदेखी की जाएगी (केवल सकारात्मक मूल्य दर्ज करें)	जाता है।					
		-		या शेयर या साम्या उन्मुख एमएफ पर लघु अवधि पूंजी अभिलाभ (एसटीटी संदत्त) (3 ङ +3 घ	r)				क 3 ङ	
	4		नेवासियों	के लिए जो एफ आईआई नहीं है किसी भारतीय कंपनी के शेयरों या लाभांशों के विक्रय से (जि । मुद्रा समायोजन के साथ की जाएगी)	सकी संग	णना धारा 48	के प्रथम प	रंतुक के		
	\vdash	व		वहारों पर एसटीसीजी जिनकपर प्रतिभूति संव्यवहार कर (एसटीटी) संदत्त किया गया है					क 4	
									1	

	ਹਰ	गंग	तराजें एवं एकरीकीजी रि	चेनकाच प्रतिभवि संवादस्य क	र (एसटीटी) संदत्त नहीं किया	गगा है		7	5 4 ख	
					र (एसटाटा) सदत्त नहा किया ाईआई द्वारा प्रतिभूतियों के विक्र		ज्ञेन्त्र)		4, G	
		i			तिरिक्त कंपनी के शेयर सम्मिलि				-	
	क	Ī	में निम्नलिखित ब्यौरा							
			क कोटा नहीं कि	ए जाने वालें शेयर के संबंध में	प्राप्त्/प्राप्त करने योग्य प्रतिफल		iक			
			ख बिहित रीति से	अवधारित कोट न किए जाने	वाले शेयरों का उचित बाजार मू	्त्य	iख			
			ग पूंजी अभिलाभ	के उद्देश्य के लिए धारा 50गव	o के अनुसार कोट न किए जाने	वाले शेयरों के	iग			
			संबंध में प्रतिफर	ल का पूरा मूल्य (क या खसे	अधिक)		- '			
		li			यों के संबंध में प्रतिफल का पूरा	मल्य	कii		-	
		ilii	कुल (iग + ii)	6	6		тiii		-	
	7		ारा 48 के अधीन कटौति	यां			,, <u>111</u>			
	-	i	सूचीकरण के बिना अ	ार्जन की लागत			ख i		-	
		ii	्र सूचीकरण के बिना स्	ाधार की लागत			ख ii		-	
			-	के अंतरण से संबंधित व्यय			g iii		-	
		_	र योग (i + ii + iii)						-	
							ॿ iv • म		_	
	1		(5 क iii– ख iv)	` ` ` ` ` ` ` ` ` ` ` ` ` ` ` ` ` ` ` `			5 ग		_	
					i- उदाहरण के लिए यदि आस्ति					
	घ				॥ है और लाभांश/आय/बोनस यु		5 घ			
				स्ति क विक्रय स उद्भूत हानि	ा की अनदेखी की जाएगी (केव	ल सकारात्मक				
	-		वर्जकरें)		<u> </u>	(a = . a =)				I
<u> </u>				• • •	जी अभिलाभ (एसटीटी संदत्त) (১ জ +3 ধ)			क 5 ङ	
6	पूर्वोव	त क		क 4 या क 5 से भिन्न आस्तिर						
	क	,			तेरिक्त कंपनी के शेयर सम्मिलि	ात है, के विक्रय व	ी दशा			
	4,	ľ	में निम्नलिखित ब्यौरा	दीजिएः-						
			क कोटा नहीं किए	ए जाने वालें शेयर के संबंध में	प्राप्त्/प्राप्त करने योग्य प्रतिफल	का पूरा मूल्य ।	iक			
			ख विहित रीति से	अवधारित कोट न किए जाने व	ाले शेयरों का उचित बाजार मूल	न्य	iख			
			ग पंजी अभिलाभ व	के उद्देश्य के लिए धारा 50गक	के अनुसार कोट न किए जाने		iग			
				ाका पूरा मूल्य (क या खसे	=	4111 11411 47	1.1			
		11			जावक) ों के संबंध में प्रतिफल का पूरा	मलग	कii		_	
				ar class ar officeration control	चित्र सम्बद्ध न प्रास्तिम्स मान्यूस	764				
	7.7		iii कुल (iग + ii) 148 के अधीन कटौतियां	:			क iii			
	ख	ધાર							_	
		i	सूचीकरण के बिना अ				ख i			
			सूचीकरण के बिना सु				ख ii			
				के अंतरण से संबंधित व्यय		•	छ iii			
		iv	v योग (i + ii + iii)			ï	ख iv			
	ग	शे।	(6 क iii — ख iv)				6 ग			
		ध	ारा 94(7) या धारा 94	4(8)- के अधीन अननुज्ञेय ह	ानि- उदाहरण के लिए यदि आ	ास्ति को अभिलेख				
					गता है और लाभांश/आय/बोनस		6 ਬ			
					पनि की अनदेखी की जाएगी (व		,			
		म्	ल्य दर्ज करें)	0 10 0	0.000					
	ङ	अवध	क्षणी आस्तियो पर माना	गया अल्प कालिक पूंजी अभिल	गभ (अनुसूची डीसीजीका 6)		6 ङ			
	च	धार	ਹ 54 ਬ/54 छ/54 छक व	के अधीन कटौती			6 च			
	छ	पूट	र्गेक्त क 1 या क 2 या व	क 3 या क 4 या क 5 से भिन्न	न आस्तियों पर एसटीसी जी (6	ग+6घ+6ङ	+ 6 च)		क 6छ	
7	अल्प	कारि	क पूंजी अभिलाभ स	मझी गई राशि						
					स्तयों पर पूंजी अभिलाभ की	उपयोग में नहीं ल	गयी जा	सकी किसी राशि को उस		
	क				ा स्कीम में जमा किया गया					
		□ ₹	~	••	हां, तो ब्यौरा उपलब्ध करा					
		Ľ	ा 🗖 नहा	🗖 लागू नहां हाता, बार			. 1			
			पूर्व र्वा में जिसमें	वह धारा जिसके अधीन	नई आस्तियां अर्जित/	ानामत का गई ह		नई आस्तियों के लिए उपयोग		
		क्रम	आस्तियां अंतरित	उस र्वा में कटौती का	र्वा जिसमें आस्तियां पूंज	जी अभिलाभ खात	ा में से	नहीं की गई या पूंजी अभिलाभ		
		सं.	की गई है	दावा किया गया है	अर्जित/निर्मित की गई है उ			खाता (x) में उपयोग में नहीं		
				, ,			•	लाई गई बची हुई राशि		
		i	2018-19	54घ/54छ/54छक						
	ख	धार	54 ख/54 घ/54	छ / 54 छ क से भिन्न ल	ाघु अवधि पूंजी अभिलाभ स	ामझी गई राशि				
		धार	54 ख/54 घ/54	छ / 54 छ लघु अवधि पूंज	जी अभिलाभ समझी गई र	ाशि (कxi+ ख)		क7	
8	अल्प	गविध	पूंजीगत अभिलाभ क	ी प्रकृति में आय/क्षति के ज	रिए प्राप्त (अनुसूची पीटीआ	<u> </u>	₇₈ ख+क	28 ₁ 1)	क8	
-	+ -						क8	/		
	क	15%	की दर से प्रभार्य अल्प	गर्वाधे पूंजीगत अभिलाभ क	गै प्रकृति में आय/क्षति के ज [ि]	रेए पास	_प 78 क			
	-	-	-1		A	A	_	+		
	ख	30%	क। दर स प्रभाय अल	पावाध पूजागत आभलाभ व	ही प्रकृति में आय∕क्षति के जॉ	।रए पास	क8			

		ग	लागू द	रों प	र प्रभार्य अल्पावधि पूंर्ज	गत अभिलाभ	। की प्रकृति में	आय/क्षति के	जरिए पास		क81	П			
	9				म जो क1-क8 में सम्मिलि					वेशा दर	पर कर	प्रभार्य हैः			
							_	संधि के अनुसार			यकर	आयकर			
			क्रम सं.	आय की	उपरोक्त पद सं. का से क8 जिसमें सम्मिलित है	देश का नाम और कोड	डीटीएए की धारा	दर (यदि प्रभार्य नही है तो शून्य	प्राप्त है (अधिनि	यम की	अधिनियम के	लागू दर (6) या(9)]		
			νι.	का राशि	470 Torkin kilometti g	0117 4710	qi ti	नहाँ है (11 सूच्य लिखे)	हाँ/नहीं)	धा	ारा	अनुसार दर	44(2)]		
			(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8	8)	(9)	(10)		
			I												
			II												
			क		ोएए के अधीन भारत									क9क	
			ख	डीर्ट	एए के अनुसार भारत	में विनिर्दिष्ट द	रों पर कर से	प्रभार्य एसटी	सीजी की कु	त रकम	Ŧ			क9ख	
	10				जी अभिलाभ (क1 ड+ व					7 + क १	8 - क9व	15)		क 10	
ख					(एलटीसीजी) (निवासिय										
	1	भूाम व			दोनों के विक्रय से (प्रत्येव त/प्राप्य प्रतिफल का पूरा		त्तर ब्यार पृथ	क्र रुप स भर))		-:	<u> </u>			
		ч.	' l ii		iप मूल्यांकन प्राधिकारी के	-	का मलग				कi कii				
								2 0			4/11				
			iii		ती अभिलाभ के प्रयोजन के दे (कां) 1.10 गुणा (कां), से र					ài	कiii				
आम		L			के अधीन कटौतियां	711447 101 0 til 1	रत जावग्ले बग (ब	7) 47 (4 4 () -	11 01 9 9 1 (9/11)	ני					
अवधि पंजी अभिलाभ		ख	। धारा		क अधान कटा।तथा वीकरण के बिना अर्जन की						-:	I			
वु	;		1	- "	वाकरण के बिना सुधार की						ख i				
अवधि			ii		तिया और अन्यतः अंतरण		ī .				ख ii ख iii				
दीर्घ			iv	.,	ग (ख i + ख ii + ख i		<u> </u>				ख iv				
		1	शो		iii – ख iv)						1 ग				
		ย	धारा	54	ঘ / 54 ভগ/54 छ /54 छ	क के अधीन कट	प्रैती (नीचे मद	घ में ब्यौरे विनि	र्दिट करें)		1 ਬ				
		ड	स्थाव	र संप	पत्ति पर दीर्घ अवधि पूंजी	अभिलाभ (1 ग	- 1 ਬ)				•			ख 1	ङ
		₹	अ चल	संपि	ते के अंतरण की दशा में, कृप	या निम्नलिखित ब्यं	रेरे दें (कृपया टिप्प	ण दें)							
						केना/केना	ओं) का पैन /	,		सं	ांपत्ति व	ग पता,	ਮੇਜ		
			l — .												
			क्र.	सं.	क्रेता(क्रेताओं) के ना	HI	जा) प्रम प्रम) धार नं	शेयर प्रति	तेशत रक		देश को	ਫ਼,।ज੫ 💂	ਹਾਂ ਦੀ		
	1		क्र.	सं.	क्रेता(क्रेताओं) के नाग 	HI		शेयर प्रति	तेशत रक		देश को को	ਫ਼,।ज੫ 💂	गेड राज्य		
						শ আ [্]	धार नं.	शेवर प्रात		म दे	को	ਫ਼,।ज੫ 💂	ਹਾਂ ਦੀ		
		 	क्र. टिप्पण		यदि कर धारा 194इ	न आः क के अधीन	धार नं. काटा गया है	तो पैन/ आधा	 	म दे वार्य है	को ।	ड, जिप ड 	ਹਾਂ ਦੀ		
	2			 		न आः क के अधीन	धार नं. काटा गया है	तो पैन/ आधा	 	म दे वार्य है	को ।	ड, जिप ड 	ਹਾਂ ਦੀ		
	2		टेप्पण विक्री से	 	यदि कर धारा 194इ एक से अधिक क्रेता	न क के अधीन की दशा में कृ	धार नं. काटा गया है ज्यया सम्बन्धि	तो पैन/ आधा	 	म दे वार्य है	को ।	ड, जिप ड 	ਹਾਂ ਦੀ		
	2	स्लम्प	टेप्पण विक्री से	 ► 	यदि कर धारा 194इ एक से अधिक क्रेता म 114.क.ङ (2) के अनु	न आः कि के अधीन की दशा में कृ	धार नं. काटा गया है प्यया सम्बन्धि जार मूल्य	तो पैन/ आधा	 	म दे वार्य है	को ।	ड, जिप ड 	ਹਾਂ ਦੀ		
	2	स्लम्प	हिष्मण विक्री से i	► निय	यदि कर धारा 194इ एक से अधिक क्रेता म ।।प.क.ङ (2) के अनुः म ।।प.क.ङ (3) के अनुः	भ आः क के अधीन की दशा में कृ सार उचित बा सार उचित बा	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य	तो पैन/ आधा	ार नं.देना अनि रात और रकम् 2कां	म दे वार्य है	को ।	ड, जिप ड 	ਹਾਂ ਦੀ		
	2	स्लम्प	िष्णण विक्री से i ii iii	ि मिय निय प्रतिप	यदि कर धारा 194इ एक से अधिक क्रेता म 114.क.ङ (2) के अनु	भ आः क के अधीन की दशा में कृ सार उचित बा सार उचित बा	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य	तो पैन/ आधा	ार नं.देना अनि रात और रकम 2कां 2कां	म दे वार्य है	को ।	ड, जिप ड 	ਹਾਂ ਦੀ		
	2	स्लम्प	विक्री से i ii iii वचनवं शो (2	निय निय प्रतिप्र क्रांग्रं	यदि कर धारा 194इ एक से अधिक क्रेता मि ।।प.क.ङ (2) के अनुः मि ।।प.क.ङ (3) के अनुः कल का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य – 2 ख)	भ आः क के अधीन की दशा में कृ सार उचित बा सार उचित बा	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य	तो पैन/ आधा		म दे वार्य है	को ।	ड, जिप ड 	ਹਾਂ ਦੀ		
	2	स्लम्प क	विक्री से i ii iii वचनवं शो (2	निय निय प्रतिप्र क्रांग्रं	यदि कर धारा 194इ एक से अधिक क्रेता म ।।प.क.ङ (2) के अनु म ।।प.क.ङ (3) के अनु कल का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य	भ आः क के अधीन की दशा में कृ सार उचित बा सार उचित बा	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य	तो पैन/ आधा		म दे वार्य है	को ।	ड, जिप ड 	ਹਾਂ ਦੀ		
	2	स्लम्प क ख ग	बिक्री से i ii iii बचनबंध शो (2 धारा 5	निय निय प्रतिप उ या कांग्न	यदि कर धारा 194इ एक से अधिक क्रेता मि ।।प.क.ङ (2) के अनुः मि ।।प.क.ङ (3) के अनुः कल का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य – 2 ख)	न आ क के अधीन की दशा में कृ सार उचित बा सार उचित बा कि ii का अ	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य धिकतम)	तो पैन/ आधा		म दे वार्य है	को ।	ड, जिप ड 	ਹਾਂ ਦੀ	ख 2 ङ	
	2	स्लम्प क ख ग घ	विक्री से i ii iii वचनवंध शो (2 धारा 5	निय निय प्रतिप कांग्रं 4ड.ग	यदि कर धारा 194इ एक से अधिक क्रेता म 114.क.ड (2) के अनुः म 114.क.ड (3) के अनुः कत का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख)	क के अधीन की दशा में कृ सार उचित बा सार उचित बा T क ii का अ	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य धिकतम)	्रोपर प्रात तो पैन/ आधा त शेयर प्रतिश		म दे वार्य है	को ।	ड, जिप ड व	ਹਾਂ ਦੀ	ख 2 ङ	
		स्लम्प क ख ग घ ड	विक्री से i ii iii वचनवंध शो (2 धारा 5 स्लम्प	निय प्रतिप् प्रतिप् कांग्रं के वि	यदि कर धारा 194इ एक से अधिक क्रेता म ।।प.क.ङ (2) के अनुः म ।।प.क.ङ (3) के अनुः कल का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) । के अंतर्गत कटौती ।क्रय से दीर्घावधि पूंजी आ	क के अधीन की दशा में कृ सार उचित बा सार उचित बा T क ii का अ	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य धिकतम)	्रोपर प्रात तो पैन/ आधा त शेयर प्रतिश		म दे वार्य है	को ।	ड, जिप ड व	ਹਾਂ ਦੀ	ख 2 ङ	
		स्लम्प क ख ग घ ड	विक्री रें i ii iii वचनवं शो (2 धारा 5 स्लम्प त्रों या पि	निय प्रतिप् य वा कांग्रं के वि के वि	यदि कर धारा 194इ एक से अधिक क्रेता मि ।।प.क.ङ (2) के अनुः मि ।।प.क.ङ (3) के अनुः कल का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) । के अंतर्गत कटौती । क्रय से दीर्घावधि पूंजी आं रों विक्रय से (सरकार द्वारा पूरा मूल्य अधीन कटौतियां	क के अधीन की दशा में कृ सार उचित बा सार उचित बा T क ii का अ	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य धिकतम)	्रोपर प्रात तो पैन/ आधा त शेयर प्रतिश		म दे वार्य है	को	ड, जिप ड व	ਹਾਂ ਦੀ	ख 2 ङ	
		स्लम्प क ख ग घ इ बंध प	विक्री सें i ii iii वचनवंध श्रेत (2 धारा 5 स्लम्प प्रतिफट धारा 4	निय प्रतिप् या कांग्रं के वि देवेंच्य प्रतिप् के वि	यदि कर धारा 194इ एक से अधिक क्रेता म ।।प.क.ङ (2) के अनुः म ।।प.क.ङ (3) के अनुः कल का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) । के अंतर्गत कटौती । क्रय से दीर्घावधि पूंजी आ तें विक्रय से (सरकार द्वारा पूरा मूल्य अधीन कटौतियां राण के विना अर्जन की ल	क के अधीन की दशा में कृ सार उचित बा प्राप्त उचित बा जिक्का का अ भेलाभ (2 ग-2 प्र जारी पूंजी सूर्व	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य धिकतम)	्रोपर प्रात तो पैन/ आधा त शेयर प्रतिश		म दे वार्य है	को	ड, जिप ड व	ਹਾਂ ਦੀ	ख 2 ङ	
		स्लम्प क ख ग घ इ बंध प	विक्री से i ii iii वचनवंध शो (2 धारा 5 स्लम्प प्रतिफक्त धारा 4	निय निय प्रतिप् य कां।। 4ड.ग के वि 8 के	यदि कर धारा 194इ एक से अधिक क्रेता म ।।प.क.ङ (2) के अनुः म ।।प.क.ङ (3) के अनुः क का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) ा के अंतर्गत कटौती क्रिय से दीर्घावधि पूंजी आ तें विक्रय से (सरकार द्वारा पूरा मूल्य अधीन कटौतियां रण के बिना अर्जन की ल	क के अधीन की दशा में कृ सार उचित बा सार उचित बा कि ii का अ भेलाभ (2 ग-2 प् जारी पूंजी सूर्व	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य धिकतम)	्रोपर प्रात तो पैन/ आधा त शेयर प्रतिश		विवार्य है	को । रिति क उक ख i ख ii	ड, जिप ड व	ਹਾਂ ਦੀ	ख 2 ङ	
		स्लम्प क ख ग घ इ बंध प	विक्री से i ii iii वचनवंध यारा 4	निय प्रतिष् य या कांग्रं के वि हेबेंच्य म का कि है के वि	यदि कर धारा 194इ एक से अधिक क्रेता म ।।प.क.ङ (2) के अनुः स्म ।।प.क.ङ (3) के अनुः क का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) ा के अंतर्गत कटौती क्रिय से दीर्घावधि पूंजी आ तें विक्रय से दीर्घावधि पूंजी आ तें विक्रय से (सरकार द्वारा पूरा मूल्य अधीन कटौतियां रण के बिना अर्जन की ल	क के अधीन की दशा में कृ सार उचित बा सार उचित बा त क ii का अ भेलाभ (2 ग-2 प्र जारी पूंजी सूर्व	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य धिकतम)	्रोपर प्रात तो पैन/ आधा त शेयर प्रतिश		विवार्य है	को शिंत क शिंत क ख i ख ii ख ii	ड, जिप ड व	ਹਾਂ ਦੀ	ख 2 ङ	
		स्लम्प क ग घ ड वंध प क	विक्री से i ii iii वचनवंध शा (2 धारा 5 स्लम्प प्रतिफट धारा 4 i i iii	निय प्रतिप्र्या कांग्रां के दि डेबेंच्य म का 8 के के पूचीक पूचीक	यदि कर धारा 194इ एक से अधिक क्रेता मि ।।प.क.ङ (2) के अनुः मि ।।प.क.ङ (3) के अनुः कल का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) । के अंतर्गत कटौती । क्रय से दीर्घावधि पूंजी आं तें विक्रय से (सरकार द्वारा पूरा मूल्य अधीन कटौतियां रूण के बिना अर्जन की ल	क के अधीन की दशा में कृ सार उचित बा सार उचित बा त क ii का अ भेलाभ (2 ग-2 प	धार नं. काटा गया है ज्यया सम्बन्धि जार मूल्य जार मूल्य धिकतम)	तो पैन/ आधा त शेयर प्रतिश्		विवार्य है	को । रिति क उक ख i ख ii	ड, जिप ड व	ਹਾਂ ਦੀ		
	3	ख ग घ ड बंध प क	विक्री से i ii iii वचनवंद यात्र 4 i i iii प्रतिफट्ट यात्र 4 i iii प्रतिफट्ट यात्र 4 i iii प्रतिफट्ट यात्र 4 u c c c c c c c c c c c c c c c c c c	निय प्रितिप् य वकांंंंं 4 ड. ग के वि श्वें वक्त श्वें वक्त श्वें	यदि कर धारा 194इ एक से अधिक क्रेता म ।।प.क.ङ (2) के अनुः म ।।प.क.ङ (3) के अनुः क का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) ा के अंतर्गत कटौती किय से दीर्घावधि पूंजी आं तें विक्रय से (सरकार द्वारा पूरा मूल्य अधीन कटौतियां रण के बिना अर्जन की ल रण के बिना अर्जन की ल रण के बिना सुधार की ल ा या अनन्यता के अंतरण (ख i + ख ii + ख iii)	क के अधीन की दशा में कृ सार उचित बा सार उचित बा र क ii का अ भेलाभ (2 ग-2 ग्रे जारी पूंजी सूर्व	धार नं. काटा गया है प्रया सम्बन्धि जार मूल्य धिकतम) ह्य) अभिलाभ (3क	तो पैन/ आधा त शेयर प्रतिश् ते भिन्न)		विवार्य है	को शिंत क शिंत क खं खं खं खं खं खं खं खं	इ, Ioru व	ोड राज्य	ख 2 ङ	
	3	ख ग घ ड बंध प क	विक्री से i ii iii वचनवंद यात्र 4 i i iii प्रतिफट्ट यात्र 4 i iii प्रतिफट्ट यात्र 4 i iii प्रतिफट्ट यात्र 4 u c c c c c c c c c c c c c c c c c c	निय प्रितिप् य वकांंंंं 4 ड. ग के वि श्वें वक्त श्वें वक्त श्वें	यदि कर धारा 194इ एक से अधिक क्रेता मि ।।प.क.ङ (2) के अनुः मि ।।प.क.ङ (3) के अनुः कल का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) । के अंतर्गत कटौती । क्रय से दीर्घावधि पूंजी आं तें विक्रय से (सरकार द्वारा पूरा मूल्य अधीन कटौतियां रूण के बिना अर्जन की ल	क के अधीन की दशा में कृ सार उचित बा सार उचित बा र क ii का अ भेलाभ (2 ग-2 ग्रे जारी पूंजी सूर्व	धार नं. काटा गया है प्रया सम्बन्धि जार मूल्य धिकतम) ह्य) अभिलाभ (3क	तो पैन/ आधा त शेयर प्रतिश् ते भिन्न)		विवार्य है	को शिंत क शिंत क खं खं खं खं खं खं खं खं	इ, Ioru व	ोड राज्य		
	3	ख ग घ ड बंध प क	विक्री से i ii खिला दे प्रतिफट धारा 4 i iii iii iv एलर्ट	निय प्रतिष्य क्रांंंं 4ड.ग के वि क्रांंंं स्वीक सूचीक स्वीक स्वीक्	यदि कर धारा 194इ एक से अधिक क्रेता म ।।प.क.ङ (2) के अनुः म ।।प.क.ङ (3) के अनुः क का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) । के अंतर्गत कटौती क्रिय से दीर्घावधि पूंजी आ तें विक्रय से (सरकार द्वारा पूरा मूल्य अधीन कटौतियां रूण के बिना अर्जन की ल ा या अनन्यता के अंतरण (ख i + ख ii + ख iii) ती बंध पत्रों या डिबेंचरों पर तेयां (किसी यूनिट से भि	क के अधीन की दशा में कृ सार उचित बा सार उचित बा र क ii का अ भेलाभ (2 ग-2 ग्रे जारी पूंजी सूर्व	धार नं. काटा गया है प्रया सम्बन्धि जार मूल्य धिकतम) ह्य) अभिलाभ (3क	तो पैन/ आधा त शेयर प्रतिश् ते भिन्न)		विवार्य है	को शिंत क शिंत क खं खं खं खं खं खं खं खं	इ, Ioru व	ोड राज्य		
	3	ख ग घ ड बंध प क	विक्री से i ii iii वचनवंध शिरा 5 स्वम्य में या पि प्रतिफल् धारा 4 i iii iv एलर्ट	निय प्रतिष् प्रतिष् क्रांगं के वि हेडेंच्य म का सूचीक सूचीक पूर्णतय स्रोप्	यदि कर धारा 194इ एक से अधिक क्रेता म ।।प.क.ङ (2) के अनुः म ।।प.क.ङ (3) के अनुः क का पूरा मूल्य (क i य विभाजन का शुद्ध मूल्य — 2 ख) ा के अंतर्गत कटौती किय से दीर्घावधि पूंजी आं तें विक्रय से (सरकार द्वारा पूरा मूल्य अधीन कटौतियां रण के बिना अर्जन की ल रण के बिना अर्जन की ल रण के बिना सुधार की ल ा या अनन्यता के अंतरण (ख i + ख ii + ख iii)	क के अधीन की दशा में कृ सार उचित बा सार उचित बा र क ii का अ भेलाभ (2 ग-2 ग्रे जारी पूंजी सूर्व	धार नं. काटा गया है प्रया सम्बन्धि जार मूल्य धिकतम) ह्य) अभिलाभ (3क	तो पैन/ आधा त शेयर प्रतिश् ते भिन्न)		विवार्य है	को शिंत क शिंत क खं खं खं खं खं खं खं खं	इ, Ioru व	ोड राज्य		

			i	सूचीकरण के बिना अर्जन की लागत	ख i			
			ii	्र सूचीकरण के बिना सुधार की लागत	ख ii			
				पूर्णतया या अनन्यता के अंतरण से संबंधित व्यय	ख iii			
				ू योग (ख i + ख ii + ख iii)	ख iv		_	
					GIV		TT 4.7	
_		ग	पूवाव	त ख ४ पर आस्तियों पर दीर्घावधि पूंजी अभिलाभ (४क - ४ ख iv)			ख 4 र	<u>'</u>
	5			में साधारण शेयर के विक्रय या साधारण अभिन्यास निधि इकाई या किसी कारबार न्यास की ईकाई से जिस पर धार	ग 112क	के अधीन एस टी टी संदत्त है		
		उपरोव	দ্ব ৰূ	पर पूंजीगत परिसंपत्तियों की बिक्री पर दीर्घावधि पूंजीगत अभिलाभ			ख5	
		अनिवा	सियों व	के लिए - भारतीय कंपनी के शेयरों या डिबेंचरों की विक्रय से (धारा 48 के प्रथम परंतुक के अधीन वि	देशी मु	द्रा समायोजन के साथ संगणित		
-	6	किया ज	नाएगा)					
		सूचक	ांक (इं	डेक्सेशन) लाभ के बिना संगणित शेयर अथवा डिवेंचर पर दीर्घावधि पूंजीगत अभिलाभ			ख 6	
		अनिवा	सियों व	हे लिए - $({f i})$ धारा 112 $({f 1})($ ग $)$, के अनुसार असूचीबद्ध प्रतिभूतियां, $({f ii})$ धारा 115कख में निर्दिट	यूनिटों	(iii) धारा 115कग में निर्दिट		
	7	बंध पत्रे	ां या र्ज	ोडीआर, (iv) धारा 115कघ में निर्दिट एफआईआई प्रतिभूतियों के विक्रय से (धारा 112 क में विदिर्ष्	ट प्रतिर्भा	तेयों के सिवाय जिसके लिए सतभ ख	3	
	,	भरा जाए						
ŀ				प्रतिभूतियों जिनमे कोटा किए जाने वाले शेयर के अतिरिक्त कंपनी के शेयर सम्मिलित है, के वि	क्रय र्क	Ì		
		क	i	दशा में निम्नलिखित ब्यौरा दीजिए:-				
				क कोटा नहीं किए जाने वालें शेयर के संबंध में प्राप्त्/प्राप्त करने योग्य प्रतिफल का पूरा मूल्य ।	l i क			
				ख विहित रीति से अवधारित कोट न किए जाने वाले शेयरों का उचित बाजार मूल्य				
					i ख			
				ग पूंजी अभिलाभ के उद्देश्य के लिए धारा 50गक के अनुसार कोट न किए जाने वाले शेयरों के	iग			
				संबंध में प्रतिफल का पूरा मूल्य (क या ख से अधिक)				
			ii	कोट न किए जाने वाले शेयरों के अतिरिक्त प्रतिभूतियों के संबंध में प्रतिफल का पूरा मूल्य	क ii			
			iii	कुल (iग + ii)	क iii			
		ख		19				
			i	सूचीकरण के बिना अर्जन की लागत	ख i			
				"				
				सूचीकरण के बिना सुधार की लागत	ख ii			
				पूर्णतया या अनन्यता के अंतरण से संबंधित व्यय	ख iii			
			iv	योग (ख i + ख ii + ख iii)	ख iv			
		ग	अनिव	गिसयों की दशा में आस्तियों पर ऊपर 7 पर दीर्घावधि पूंजी अभिलाभ (क iii - ख iv)		•	ख7ग	
	8 3	ਪੁਰਿਗਤਿ	मेगों हे	p लिए किसी कम् पनी में साधारण शेयर के विक्रय या साधार ण अभिन् यास नि धि इव	हार्ट ग	ा किमी कारबार नगाम की		
					াগ হ প	। १५७८॥ पगरपार ग्यारा पग		
				पर धारा 112क के अधीन एस टी टी संदत्त है				
	3	परोक्त	ा ख8	पर पूंजीगत परिसंपत्तियों की बिक्री पर दीर्घावधि पूंजीगत अभिलाभ			ख8	
	9 3	आस्तियों	के वि	कय से जहां ऊपर ख 1 से ख 8 लागू नहीं होते हैं				
		क	i	आस्तियों जिनमे कोटा किए जाने वाले शेयर के अतिरिक्त कंपनी के शेयर सम्मिलित है, के विक्रय				
				की दशा में निम्नलिखित ब्यौरा दीजिए:-				
			L	क कोटा नहीं किए जाने वालें शेयर के संबंध में प्राप्त्/प्राप्त करने योग्य प्रतिफल का पूरा मूल्य				
				ख विहित रीति से अवधारित कोट न किए जाने वाले शेयरों का उचित बाजार मूल्य				
			Ī	ग पूंजी अभिलाभ के उद्देश्य के लिए धारा 50गक के अनुसार कोट न किए जाने वाले शेयरों ¡	ग			
				के संबंध में प्रतिफल का पूरा मूल्य (क या ख से अधिक)				
			ii	कोट न किए जाने वाले शेयरों के अतिरिक्त आस्तियों के संबंध में प्रतिफल का पूरा मूल्य				
			iii	कुल (iग + ii) क	iii			
		ख धा		के अधीन कटौतियां				
			i	सूचीकरण के बिना अर्जन की लागत स्व	ı i			
		_	ii					
					ii			
			iii	· ·	iii			
			iv		iv			
		ग शे	(9 क	iii – खiv)	ग			
					घ			
						ਚ 9 ਵ		
		ङ उ	न्पर ख	9 पर आस्तिया पर दाघावाध पूजा आभेलाभ (9ग - 9घ)		4 7 8		
	10			9 पर आस्तियों पर दीर्घावधि पूंजी अभिलाभ (१ग - १घ) पंजी अभिलाभ समदी गर्द राशि		976		
		दीर्घक	ालिक	पूंजी अभिलाभ समझी गई राशि	\	l .		
		दीर्घक क्या नी	ालिक चे दि र	पूंजी अभिलाभ समझी गई राशि बाए गए पूर्व वााँ के दौरान अंतरित आस्तियों पर पूंजी अभिलाभ की उपयोग में नहीं लायी	ो जा स	l .	के	
		दीर्घक क्या नी	ालिक चे दि र	पूंजी अभिलाभ समझी गई राशि खाए गए पूर्व वााँ के दौरान अंतरित आस्तियों पर पूंजी अभिलाभ की उपयोग में नहीं लायी खि के भीतर पूंजी अभिलाभ खाता स्कीम में जमा किया गया है?	ो जा स	l .	के	
		दीर्घक क्या नी	ालिक चे दि र	पूंजी अभिलाभ समझी गई राशि बाए गए पूर्व वााँ के दौरान अंतरित आस्तियों पर पूंजी अभिलाभ की उपयोग में नहीं लायी	ो जा स	l .	के	
		दीर्घक क्या नी लिए दे □हां	ालिक चिद्रिष य तार्र	पूंजी अभिलाभ समझी गई राशि खाए गए पूर्व वााँ के दौरान अंतरित आस्तियों पर पूंजी अभिलाभ की उपयोग में नहीं लायी खि के भीतर पूंजी अभिलाभ खाता स्कीम में जमा किया गया है?		l .		

	सं.	आस्तियां अंत की गई है		समें दावा कटौ ग दावा किया ग है।	या र्वाजि	समें आस्तियां नेर्मित की गई है	पूंजी अभिला से उपयोग व		(भ)		अभिलाभ खाता में नहीं लाई गई ई राशि		
	i	2018-19	54घ	/54छ/54छक									
ख	क से	्। भेन्न दीर्घ अव	 धि पूंजी अभिल	ाभ समझी गई र	गशि		1						
	दीर्घ र	भवधि पूंजी अ	भिलाभ समझी	गई राशि (व	5 xi+ख)				ı			ख10	
11	दीर्घाव	ाधि पूंजीगत अ	भिलाभ की प्रकृ	ग्ति में आय/क्ष ि	ने के जरिए पा	स (अनुसूची पीर्ट	ोआई भरें)(ख	12क1+ख1	12क2	+ ख12ख)		ख11	
	क1	धारा 112क वे	जंतर्गत 10 प्र [ि]	तेशत की दर से	प्रभार्य दीर्घाव	धि पूंजीगत अभि	।लाभ की प्रकृ	ति में आय	के	7711751			
	471	जरिए पास								ख11क1			
	क2		-	प्रतिशत की दर	से प्रभाये दीघ	विधिक पूंजीगत	अभिलाभ की	प्रकृति में उ	भाय	ख11क2			
	ख	के जरिए पास दीर्ध अवघि प	<u>।</u> गुंजी अभिलाभ	के रूप में पार	। थूँ आय 20	प्रतिशत की दर	से प्रभार्य			ख 11ख			
	एलटीर		•			अनुसार भारत में व		है या विशा द	इर पर	कर प्रभार्य है:	(अनुसूची		
12		ाई को लिया ज											
			उपरोक्त पद			संधि के अनुसार	क्या टीआरसी	आयकर	.	2004-0			
	क्रम	आय की राशि	सं. ख 1 से ख	देश का नाम	डीटीएए की	दर (यदि प्रभार्य	क्या टाआरसा प्राप्त है (अधिनियम		आयकर अधिनियम के	लागू दर (6) या(9)]		
	सं.		11 जिसमें सम्मिलित है	और कोड	धारा	नही है तो शून्य लिखे)	हॉं/नहीं)	धारा		अनुसार दर			
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)		
	I												
	11												
	II	-0-0			a								
	<u>क</u>			ोजी प्रभार्य क								ख12क	
<u> </u>				रोष दर पर प्रभाय					0		-12-> (=0	ख12ख	<u> </u>
13			मलाम (ख 1ङ - <i>न्य के रूप में लें</i>)		મ + હા4 મ	+ 49 5 + 49 6	+ ख ७ ग +	ય 8ઘ - હ	y ও +	હ્ય 10 + હ્ય 1	।1 - ख12क) (<i>यदि</i>	ख 13	
ग "पूंर्ज			न प्रभार्य आय (क									ग	
व पूंजी	अभिला	भ के विरूद्ध दा	वाकृत कटौती व	की जानकारी									
1	धारा 5	4 घ / धारा 54 ङ	ा/ धारा 54छ /ध	ारा 54छक के अ	धीन कटौती क	ो दशा में निम्नलिर	वत ब्यौरे दें ।						
	क				धारा 54	घ के अधीन दाव	ाकृत कटौती						
		i मूल	अस्ति के अर्जन	की तारीख				कi		दिन/मार	त/वर्ष		
		ii औद्योर्	गेक उपक्रम के	लिए नए भूमि/	भवन के क्रय/	निर्माण की लागत	.	क ii					
		iii नए भू	मे या भवन के	क्रय की तारीख				क iii		दिन/मार	त/वर्ष		
		iv नियत त	गरीख से पहले	पूंजी अभिलाभ	योजना में जम	ा राशि		क iv					
		v दावाकृत	न कटौती की रा	शि				क v					
	ख	1 -			घारा 54 ड	F ग के अधीन दा	वाकृत कटौती	ı					
		i मूल अ	ास्ति के स्थाना	तंरण की तारीख	ī			खi		दिन/मार	त/वर्ष		
			•	पत्रों में विनिधान	की गई रकम (पचास लाख से ज	यादा नहीं)	ख ii					
			की तारीख					ख iii		दिन/मार	स/वर्ष		
		iv दावाकृ	त कटौती की	राशि		``	4.0	ख iv					
	ग		<u> </u>			छ के अधीन दाव	गकृत कटोती			<u> </u>			
				स्ते के स्थानातं				गi		दिन/मा	स/ वष		
		ii नई आ	स्ति के क्रय या	निर्माण के लि	ए किए गए ख	र्च और लागत		ग ii					
		iii शहरी	क्षेत्र से भिन्न वि	क्रेसी क्षेत्र में ख	रीदी/बनाई गई	आस्ति की तारी	ख	ग iii		दिन/मा	स/वर्ष		
					खाता योजन	ा में जमा की गई	राशि	ग iv		·			
		v दावाकृ	त कटौती की	राशि				ग v					
	घ					इक के अधीन दा	वाकृत कटौती						
		i शहरी	क्षेत्रसे मूल आ	स्त के स्थानातं	ण की तारीख			घi		दिन/म	स/वर्ष		
		ii नई आ	स्ति के क्रय या	निर्माण के लि	र किए गए ख	र्च और लागत		घ ii					
ı								1					

		iii	एसईजेड में नई आस्ति के क्रय निर्माण की तारीख	घ iii	दिन/मास/वर्ष	
	Ī	iv	नियत तारीख के पहले पूंजी अभिलाभ खाता योजना में जमा की गई राशि	घ iv		
		v	दावाकृत कटौती की राशि	घ v		
,	ङ	कुल द	ावाकृत कटौती (1क + 1ख + 1 ग + 1घ)	1 ङ		

🗷 पूंजी अभिलाभ वालू र्वा की पूंजी हानि को वालू र्वा के पूंजी अभिलाभ के साथ मुजराई करना (क9क तथा ख 121क में सम्मिलित राशि को छोड़कर जो डीटीएए के अंतर्गत प्रभार्य नहीं है) मुजराई की गई पूंजी हानि मुजराई की गई दीर्घ अवधि पूंजी हानि चालू र्वा क अभिलाभ (इस संतम्भ को केवल तभी भरें मुजराई के पश्चात चालू वां के डीटीएए डीटीएए पूंजी अभिलाभ 7= 1-2-3-4-5-6) जब संगणित अंक क्र. सं. पूंजी अभिलाभ का प्रकार लागू दर 15% 30% 10% 20% दर सकारात्मक हो) 7 1 2 3 4 5 6 *आ4*ग *****+ (आ1ङ*+ (अ1ड*⊦ आ5*+ आ2ड* + *312*ग*+ (अ3ङ*+ *आ7*ग *****+ *आ*3ग* + मुजराई की जाने वाली हानि (इस अ5 ङ* **अ4ख***+ संतम्भ को केवल तभी भरें जब अ**4क***+ आ8च*+ आ6ग*+ *आ12*ख अ**9**ख* अ6 छ * -+ अ**8**ख* संगणित अंक नकारात्मक हो) अ8**क***) आ9ड*+ आ9ङ *+ *317*+* आ10*+ आ11क1*+ अ8ग*) आ11ख*) आ11क**2***) (अ3ভ*+ अ4क*+ 15% ii अ**8क***) अ**5 ङ*** + अ8ख***** iii 30% लघु अवधि पूंजी (अ1 ड*+ अभिलाभ *31*2π*+ लागू दर iv अ**4 ख***+ अ6 **छ*** + अ**7***+ अ8ग*) डीटीएए दर अ9ख* v *आ4*ग *****+ आ5*+ आ7ग *+ आ8च*+ 10% vi आ9ङ *+ आ11क1*+ दीर्घ अवधि पूंजी आ11क2*) हानि *आ4*ग *****+ आ5*+ आ7ग *+ आ8च*+ 20% vii आ9ङ *+ आ11क1*+ आ11क2*) डीटीएए दर *आ12*ख viii मुजराई की गई कुल हानि (ii + iii + iv + v + ix vi+vii+viii) मुजराई के बाद शा हानि (i – ix)

इस सारणी में एसटीसीजी के अंक (अ1ड*) स्तंभ (अ1-अ8) में क्रमश संग्रहित एसटीसीजी की वह रकम है जिसमें एसटीसीजी की रकम जो कि कर प्रदाय नहीं है या डीटीएए के अनुसार विशेष दर पर प्रदाय है, धटाई गई है, सम्मिलित है, यदि कोई है।

इस सारणी में एलटीसीजी के अंक (अ1ड*) स्तंभ (अ1-अ8) में क्रमश संग्रहित एलटीसीजी की वह रकम है जिसमें एलटीसीजी की रकम जो कि कर प्रदाय नहीं है या डीटीएए के अनुसार विशेष दर पर प्रदाय है, धटाई गई है, सम्मिलित है, यदि कोई है।

्ची-अन्	य स्रोत	अन्य स्रोतों से आय								
सामान्य	य लागू दरो	ाँ पर कर से प्रभार्य सकल आय (1क + 1ख	ब + 1 ग + 1 घ + 1 ङ)				1			
क	लाभांश,	सकल (कi + कii)					1क		7	
	i धा	रा 2(22)(ड़) के अधीन लाभांश आय					कi			
	ii (i)	के अलावा लाभांश आय					कii			
ख		सकल (खां + खांi + खांi + खांv)					1ख			
		व्रत बैंक से		खां						
		भ्रपों से (बैंक/डाकघर/सहकारी/ सोसाइर्ट	1 /)	खii						
		यकर प्रतिदाय से		खiii						
		य/क्षति के जरिए पास की प्रकृति में		खiv			_			
ग	v अन्	य 1, संयंत्रों, भवनों से किराए की आय		ख∨			1ग		-	
)(भ) में निर्दिष्ट में प्रकृति की आय जो क	र से प्रभार्य है(हा; 4 हा;; 4		- Fiv + Fiv)		1घ		_	
_ "	•	, , ,	•	_	- 417 + 47)		19		7	
		फल के बिना प्राप्त धन राशि का सकल मूल		घi						
		स्थावर संपत्ति बिना किसी प्रतिफल के प्र	गप्त की गई है, संपत्ति का	घii						
 	।।। मटि व	प शुल्क मूल्य स्थावर संपत्ति अपर्याप्त प्रतिफल के बिन	गान की गई है ग्रेसे	ਬiii				Г	J	
				чш						
		ल से आधिक्य संपत्ति का स्टांप शुल्क मूल्य ल के बिना प्राप्त की गई अन्य संपत्तियों	की दशा में संपत्ति का	घiv						
-		बाजार मूल्य	0-(3))							
		।न्य संपत्ति बिना पर्याप्त प्रतिफल के प्राप्त व स्य संपत्ति का उचित बाजार मूल्य	भा गइ ह, एस प्रातफल स	घ∨						
ङ व		आय (अलग प्रकृति)		1 ङ						
	क्रं सं.	प्रकृति	राशि							
		प्रपृगत ा 10 के खंडों के अधीन छूट की अस्वीकृति								
		तरण आय								
-	,,,,,									
	यथा	अपेक्षित पंक्तियां जोडी जा सकती हैं								
ङ ₂ व	कोई अन्य	आय (कृपया प्रकृति विनिर्दिष्ट करें)		l l			1ङ			
2	वेशेष दरों	पर प्रभार्य आय(2 क + 2 ख + 2 ग + 2 घ	य + 2 ङ क्रं.सं. 1 से स	नंबंधित	तत्व)		2			
		री, वर्ग पहेली आदि जीतने से हुई आ				1	2 क		٦	
		ा 115खखड के अधीन प्रभार्य आय (र		रत ∨	⊥ Ja vi)		2ख		-	
		धारा 68 के अधीन उधार रोकड़	an ram ram	- CIV	खां					
		धारा ६९ के अधीन अस्पष्टीकृत विनिध	n a							
		•			खii		_			
		। धारा ६९क के अधीन अस्पष्टीकृत धन			खiii					
	iv	, धारा 69ख के अधीन अप्रकटित विनिष्			खiv					
	v				खv					
	vi	i धारा 69घ के अधीन हुंडी पर उधार ली गई	रकम या पुनःसंदाय रकम		खvi					
	ग विश	_ । शेष दर पर प्रभार्य कोई अन्य (गं से	ग्र _{संv} का योगा				2 ∏			
		धारा 115क(1)(क)(i) के अधीन प्रभाय		पनी द्रा	रा गा					
	i	प्राप्त लाभांश								
		धारा 115क(1)(क)(ii) के अधीन प्रभा	र्य सरकार या भारतीय स	मुत्थान	से गii					
	ii	प्राप्त विदेशी करेंसी पर ब्याज		-						
	iii	3 0	र्य अवसंरचनात्मक ऋण नि	धि	गiii					
	iv	, धारा 115क(1)(क)(iiकक) के अधीन	प्रभार्य धारा 194ठग(1)	@5%	में गiv					
	-	िर्मिष क्याप्त धारा 115क(1)(क)(ii कक) के अधीन प्रभार्य	भारा 194 ठ ग(1) @494	ਸੇਂ ਜਿਟਿੰ	^{घ्ट} ग् _V					
	v	ब्याज			, 'W					
	vi	धारा 115क(1)(क)(iiकख) के अधीन प्रभ	गर्य धारा 194ठघ में निर्दि ष्ट	ृ ब्याज	गvi					
	'									
	vi	. संवितरित आय जो धारा 115क(1)(व 1 194ठकक में निर्दिष्ट ब्याज है	क)(iiकग) क अधान प्रश	भाय धा	रा गvii					

			NOT 1157	(1)((1) ((1) ((1))	अधीन प्रभार्य विदेश	भी करें भी र	ਜਿਲ੍ਹਾ ਤੋਂ	ਹੈ ਜੁਣ ਨਾ	h-	•••	1							
					अधान प्रमाय ।वदः गई की यूनिटों या अन			ગ ગફ ધા	ारा ग∨	/111								
					धीन प्रभार्य सरकारी वामिस्व या फीस से उ		य समुथा	न से प्राप	प्त ग	ix		т						
		8		ा के अधीन प्रभा	र्य अनिवासी द्वारा वि		क्रय किए	गए बांड	के ग	x		Т						
				ग के अधीन प्र लाभांश पर आ	भार्य अनिवासी द्वार य	ा विदेशी मु	द्रामें क्र	य किए ग	ाए गृ	xi		т						
		xii	धारा 115	कघ(1)(i) के उ	अधीन प्रभार्य प्रतिभू			ारा 11 5व	कख	ηхii		-						
			म युानटा		ो एफआईआई द्वारा र्देष्ट बंधपत्रों या			तियों प	गर ग×	ciii		÷						
		xiii [™]			द्वारा प्राप्त आय-ध		•	*				1						
		xiv t	गरा 115ख	बखक के अधी	न प्रभार्य अनिवास	ो खिलाड़ि	यों या रं	बेल संगम्	मों ग×	civ		T						
1	घ			नार्य अन्य स्रोत	तों से आय की प्रकृ	ति में पासः	भू आय <i>(</i>	ड्रापडा	<u>।</u> उन उप	लब्ध ।	 किया जाए)				<u>2</u> घ	ī		
	\	ङ जपर	1 और 2 में	सम्मिलित रक	म जो भारत में डीटीए	ए के अनुसा	र विशेष	दरों पर प्र	भार्य है (्नीचे व	की सारणी के	स्तंभ :	2 का योग	T)	2	ङ		
				मद सं.1कः, 1		ू सं	धि के अन्	्सार दर ^व	क्या टीअ		आय-कर	आ	य-कर	लागू दर				
		क्रम सं.	आय की रकम	स 1 _{घ,} 2क, 3 और 2 _घ जिस	2 ग देश का नाम और में कोड	डाटाएए	कुछ नहीं व	दर्ज करें,	अभिप्रा किया गर		अधिनियम	अधिन	नेयम के	(6या 9 में से				
				सम्मिलित है	· •	्य	दि प्रभार्य	नहीं हैं)	(हां/नह		की धारा	अनुर	सार दर	निम्नतर)				
	.	(1)	(2)	(3)	(4)	(5)	((6)	(7)	(8)		(9)	(10)				
		Ι																
		II																
3	धारा	57 के इ	अधीन कट	रौतियां (<i>उन</i>	कटौतियों से भिन्न जो	<i>2क</i> , 2ख, 2	2ग, 2 घ	और 2ड	इ के अ	१धीन 1	विशेष दरों पर	र प्रभार	र्व आय से	संबंधित हैं)				
		क	व्यय/ क	टौतियां ("ग"	' में इंदराज के अर	नावा)				3 क								
		ख	_	ग (तभी उपल	नब्ध, यदि आय "उ	ानुसूची ओ	एस" र्क	ी 1ग में 1	प्रस्तुत	3ख								
		ग	की गई) धारा <i>5</i> 70	(1) के अधीन व	नाभांश पर ब्याज व <u>्</u>	यय (केवल	तभी उप	लब्ध जब	र 1(क)	3ग								
				े वेत आय-मूल्य		`												
		ηį	धारा <i>5</i> 7	(i) के अधीन ः	योग्य ब्याज व्यय-क	लित राशि				3गi								
	\perp	घ	योग	3.0						3घ								
					। जाने वाली रक	म									4		_	
-	भार	ा 59 क याज्ञा लाग	अधान कर 1 टुजें एउ	र से प्रभार्य ला गुभार्य असा स	भि प्रोतों से शुद्ध आय	(1 (डीटी))	ग हिस्से	मे मंतंशि	ोत आर	ு கப	करने के ह	nट_	3 ± 4.	± 5) टाटि	5			
_					लए का अंक 4i		ς ισχι	रा राजाज	1(1 0119	1 471	47(1)474	114)—	J + 4	+ 3) (41Q	6	6		
_			} (-	<u> </u>	ं के स्वामित्व से ी		. 0 /	0 0	۸ ۱		0 %							
7 8			•		। क स्वामित्व स । व रखाव से आय	भन्न <i>)</i> (2	+ 6) (याद हाान	हता 6	काश	पून्य लिख)				7			
-	1 -	प्राप्तिय						8क										
				के संबंध में धार	ा 57 के अधीन कटौति	यां		8ख										
	ग	धारा 58	के अधीन	। कटौती न व	_{की} जाने वाली रक	म		8ग										
				न कर से प्रभ				8घ										
					🞖घ) (यदि ऋणात्मक								टि करे)		8ङ			
9	_				न प्रभार्य आय (7	' + 8 ङ) (र	गर्द ऋण	गात्मक हे	ह तो 8	ङ मे	शून्य लिख	1)			9			
10	1			ाप्ति के बारे में ा			1	_		<u> </u>		ı						
	क्र.सं	;	अन्य स्रोत से	आय	15/6 तक	16/6 से 15		16/9 से		क]	16/12 से 15/3	3 तक		ो 31/3 तक				
					(i)	(ii))	(i	iii)		(iv)		((v)				

	धारा2(24)(ix) में निर्दिष्ट						
1	लॉटरी, वर्गपहेली, दौड़, खेल,						
	द्युत, बाज़ी लगाने आदि से जीत के रूप में आय						
2	क्रम सं. 1क (i) में संदर्भित लाभांश पर आय						
	धारा 115क(1)(क)(i) के अधीन 20% की दर से लाभांश आय (पी.टी.आई आय शामिल)						
4	धारा 115कग के अधीन 10% की दर से लाभांश आय						
5	धारा 115कगक के अधीन 10% की दर से लाभांश आय (पी.टी.आई आय शामिल)						
6	धारा 115A(1)(क)(iiकग) के अधीन 10% की दर से लाभांश आय (पी.टी.आई आय शामिल)						
7	धारा 115कघ (1)(i) के अधीन 10% की दर से धारा 115कघ(1)(i) में संदर्भित इकाईयों के अतिरिक्त विनिर्दिष्ट निधि से लाभांश आय (पी.टी.आई आय शामिल)						
8	डीटीएए दरों पर प्रभार्य लाभांश आय 1क (i) के संबंध में						
ची ओए							
	या कारबार और वृत्ति शीं के उ	क्षीन आगकी को	_{€ आग} ∌ ? □	ਵਾਂ □ ਜ਼ ਈਂ	(ਸਟਿ "ਦਾਂ" ਤ ੇ	कृपया निम्नलिखित	ग्रीचे प्रतित कर्चे।
<u> </u>	या यारवार जार धृति साति पे र	AGITI GILAAN AN	रुआप ह : 🎞	191 <u>–</u> 191	(याप हा ता	भूग्या ग्रामाखाखत	WIT SING WIT

अनुसू	वी अं	साधारण				
		क्या कारबार और वृत्ति शीं के अधी	न आपकी कोई आय है ? 🔲 हां 🔲 नहीं (यदि "हां"	तो कृपया नि	म्नलिखित	। ब्यौरे प्रविट करें)
	1	कारबार या वृत्ति की प्रकृति (अनुदेश देर	खें)		1	
	2	शाखाओं की संख्या			2	
	3	पूर्वर्वा में लेखांकन की पद्धति 🗹 (का निश	शान लगाएं) 🔲 व्यापारिक 🔲 नकद		3	
	4	क्या लेखांकन पद्धति में कोई परिवर्तन वि	केया गया है 🗹 (का निशान लगाएं) 🔲 हां		4	
•		धारा 145क के अधीन विहित लेखांकन के कारण लाभ पर प्रभाव	मानकों से पूर्वर्वा में की गई लेखांकन पद्धित में किए गए विचलन, यदि	दे कोई हो,	5	
	6	पूर्वर्वा में लागू बंध स्टाक के मूल्यांकन व			6	
		है तो 2 लिखे, यदि बाजार दर पर	,			
		ख तैयार माल (यदि लागत या बाजार तो 2 लिखे, यदि बाजार दर पर है	दर, इनमें से जो भी कम हो, पर है तो 1 लिखे, यदि लागत पर है तो 3 लिखे)			
		.,	ई परिवर्तन किया गया है, 🗹 (का निशान लगाएं) 🔻 🗖 हां			
		घ धारा 145क के अधीन विहित मूल्य	ांकन की पद्धति से विचलन, यदि कोई हो, के कारण लाभ या हानि प	र प्रभाव	6घ	

अनुसू	्ची – व	जरबार र	या वृत्ति	कारबार या वृत्ति से	ने आय की संगणना						
अ	सट्टे व	के कारबा	ार औ	र विनिर्दिट कारबार से	भिन्न, कारबार या वृत्ति						
	1				नुसार कर से पूर्व लाभ (जैसा ला					1	
	2क	1 में सरि	म्मेलित	सट्टे के कारबार से शु	द्ध लाभ या हानि (हानि की दशा	ा मेंचिह	न प्रविट करें)	2 क			
	2ख	1 में र्सा चिह्न प्र			विनिर्दिट कारबार से शुद्ध लाः	भ या हार्षि	ने (हानि की दशा में -	2ख			
						क	गृह संपत्ति	3 क			
						ख	पूंजी अभिलाभ	3 ख		-	
	3				पावती को आय के अन्य शीं के	ग	अन्य स्त्रोत	3 ग		_	
	3	अधीन र	गमझा उ	जाएगा ।						-	
							लाभांश आय	3गi 		-	
					000		लाभांश आय के	3गii		_	
	4				आय कर अधिनियम की धारा			4क			
	5				नेखा में जमा आय, जो छूट प्र	गप्त है	ı				
				फार्मों से आय का अंश		5क					
		ख	1	.पी/बी.ओ.ए से आय		5ख					
		ग	कोई -)	अन्य छूट प्राप्त आय (रकम और प्रकृति विनिर्दिट करें						
			i			ηį					
			ii			गii					
			iii	कुल (गi + गii)		5गiii					
		घ	कुलः	आय पर छूट (5 क + 5	5ख + 5गiii)			5घ			
	6	बकाया	(1-2	क – 2ख – 3क - 3ख	– 3ग – 3घ - 3ङ - 4– 5घ)					6	
		c#		·		क	स्वामित्व संपत्ति	7क			
	7	लाम आ प्रभार्य स			प आय के अन्य शीं के अधीन	ख	पूंजी अभिलाभ	7 ख		-	
आघ		प्रमाय स	ामझा ७	गएगा ।		ग	अन्य स्त्रोत	7 ग		-	
ম ব	8	कल (7	क + '	7ख + 7ग)				8		-	
कारबार या वृत्ति	9			ाभ या हानि (6+9)				1		9	
<u>ਜ</u>	10				अवक्षयण और अपकरण					10	
कारब	11	आयकर	अधि	नेयम के अधीन अनुज्ञे	य अवक्षयण						
		i	धारा ३	32(1)(ii) और धारा 3	2(1)(ii क) के अधीन अनुज्ञेय	अवक्षयण		11i		-	
		ii	धारा :	32(1)(i) के अधीन अनु	ज्ञेय अवक्षयण (आय कर नियम	की परिश्	गेट 1 को निर्दिट करते	11ii			
				वय अपनी संगणना करे)				1111			
			_	11i + 11ii)						11iii	
		अवक्षयप	ग के 1	लेए समायोजन के पश	चात् लाभ या हानि (10 +1)	1 - 12ii	ii)		1	12	
	10			3	तक लाभ और हानि लेखा में			13			
	14			-	तक लाभ और हानि लेखा में			14			
	15				तक लाभ और हानि लेखा में			15			
	16				ा तक लाभ और हानि लेखा			16			
	17	अननुज्ञे	य हैं		विकलित कोई रकम, किन्तु			17			
	18	•			ास अधिनियम, 2006 की ध	धारा 2 3	के अधीन अननुज्ञेर	18			
	19	धारा 41	1 के 3	भधीन समझी गई आय				19			
	20			/33कघ/ 33कख/ 33व न समझी गई आय	ज्खक/ ३५कखक /३५कखख/	32कग/	40क(3क) / 33कग/	20			
	21	धारा 4 3	<u>ग</u> क के	अधीन समझी गई आय				21			
	22	धारा 28	3 से 4	4घख के अधीन के अ	तिरिक्त कोई अन्य मद या म	ार्दे		22			
	23				की गई कोई अन्य आय/ को: तन, कमीशन बोनस और व्याज		यय जो अनज्ञेय नहीं ह			-	
	24				19 + 20 + 21+22 +23)	- ,		1	<u> </u>	24	
	25			(iii) के अधीन अनुझे				25			
								1			
	26			के अधीन अनुज्ञेय योग				26			
	27	धारा 3	2गक	के अधीन कटौती के रु	प म अनुज्ञय रकम			27			

		लाभ और हानि लेखा में विकरि	नेत रकम से अधिक धारा 35 या 35	गगग या 35गगध के अधीन			
	28	अनुज्ञेय कटौती (यदि धारा 35	या 35गगग या 35गगघ के अधीन रक	म लाभ और हानि लेखा की	28		
		विकसित रकम से कम है तो यह	मद 24 में जाएगी)				
	29	किसी पूर्वगामी पूर्व र्वा में धार	ा 40 के अधीन अननुज्ञेय किन्तु पूर्व व	र्गि के दौरान अननुज्ञेय	29		
	30	किसी पूर्वगामी पूर्व र्वा में धार	ा 43 ख के अधीन अननुज्ञेय किन्तु र्वा	के दौरान अनुज्ञेय कोई	30		
	31	कटौती के रूप में अनुज्ञात क	ोई अन्य रकम		31		
	32	आ.स.प्र.मा. समायोजन लेखा प	र लाभ में कमी या हानि में बढ़त कमी और स्टं	ाँक मल्यांकन के तरीके में बदलाव		32	
	33	কুল (25+26+27+28+29+30+		•		33	
	34	आय (12+24+33)				34	
	35	निम्नलिखित के अधीन लाभ	या हानि -				
		i धारा 44कङ		35i			
	36	सट्टे के कारबार से भिन्न, व	जरबार या वृत्ति से शुद्ध लाभ या हानि	(34 + 35)		36	
	25	नियम 7क, 7ख या 7ग 8 लागू	हों लागू करने के पश्चात् सट्टे के बाजार	या विनिर्दिट व्यवसाय से भिन्न	। कारबार या वृत्ति से	अ37	
	37	शुद्ध लाभ या हानि (यदि नियम	7क, 7ख या 7ग 8 लागू नहीं है तो 36 व	ही वही रकम यथाप्रविट करे)		33/	
आ	सट्टे व	के कारबार से आय की संगणन	π				
	38	लाभ या हानि लेखा के अनुस	ार सट्टे के कारबार से शुद्ध लाभ या	हानि		38	
	39	धारा 28 से 44घख के अनुस	गर परिवर्धन			39	
		धारा 28 से 44घख के अनुसा				40	
	41	सट्टे के कारबार से लाभ या	हानि (38 + 39 + 40)			ख41	
इ	धारा ३	35कघ के अधीन विनिर्दिट का	रबार से आय की संगणना				
	42	लाभ या हानि लेखा के अनुस	ार विनिर्दिट कारबार से कुल लाभ या	हानि		42	
	43	धारा 28 से धारा 44घख के	अनुसार जोड़			43	
	44	घारा 28 से धारा 44घख के	अनुसार कटौतियां (धारा 35कघ (ii),	, 32 या 35 जिसमें धारा 35क	घ के अधीन कटौती	44	
		का दावा किया गया के अधीन व	ठटौती से भिन्न)				
		विनिर्दिट कारबार से लाभ या				45	
	46	धारा 35कघ(1) के अनुसार				46	
	47	विनिर्दिट कारबार से लाभ य				इ47	
_			से सुसंगत खंड जो विनिर्दिट कारबार को समि	मेलित करते है (ड्रॉप डाउन मेन्यू र	से चयन करने के लिए)	₹48	
इं		और हानि शीं के अधीन प्रभार	• • •			ई	
उ	चालू व	र्ग में कारबार हानि का अन्तःश	र्गी मुजरा				
П			चालू र्वा की आय (इस खाने को	कारबार हानि मुजरा	मजरा पश्चात	त बची इ	रुई कारबार आय
	क्र. सं.	कारबार आय का प्रकार	उसी दशा में भरें यदि अंक शून्य या	401 A11 (1011) 3 91 (1	3311 41411	٠, ٦٣١ (54 -771-111 - 011-4
			(1)	(2)	(3	(1) = (1)	– (2)
	i	हानि का मजरा(इस पंक्ति को		(क 37)			
	ii	तभी भरें यदि अंक नकारात्मक सट्टे के कारबार से आय	(ভ 41)				
		े विनिर्दिट कारबार से आय	(U41)				
			(· · · · · · /)				
	iv	कुल हानि मुजरा (ii + iii)					

चालू र्वा की हानियों का मुजरा करने के पश्चात् आय के व्यौरे अनुसूची सीवाईएलए आय का शीं/ स्रोत चालू र्वा में मुजरा की गई चालू र्वा की आय चालू र्वा में मुजरा की गई चालू र्वा में मुजरा की | मुजरा करने के पश्चात् (इस स्तम्भ को केवल **गृह संपत्ति की हानि** (सट्टेबाजी या विनिर्दिट गई (घुड़दौड से हुई चालू र्वा की शा आय सं. कारबार से भिन्न) कारबार हानि से भिन्न) अन्य तभी भरें जब आय शून्य हानि स्रोतों से हानि हो या सकारात्मक हो) कुल हानि कुल हानि कुल हानि (अनुसूची-) (अनुसूची कारबार वृत्ति का (अनुसूची-ओएस का 6) (गृह संपत्ति का 4) अ-21) 1 2 5=1-2-3-4 समायोजित की जाने वाली हानि गृह संपत्ति कारबार (सट्टेबाजी आय और विनिर्दिट कारबार से आय को छोड़कर) सट्टेबाजी से आय धारा ३५कघ के अधीन विनिर्दिट कारबार से आय 15 प्रतिशत की दर से कर प्रभार्य अल्पकालिक पूंजी अभिलाभ 30 प्रतिशत की दर से कर र्वा की हानि समायोजन प्रभार्य अल्पकालिक पूंजी अभिलाभ अल्पकालिक पूंजी अभिलाभ अनुप्रयुक्त दरों चाल ह viii डीटीएए के अनुसार भारत में विशेष दरों पर अल्पकालिक पूंजी अभिलाभ 10 प्रतिशत की दर से कर प्रभार्य दीर्घकालिक पूंजी अभिलाभ 20 प्रतिशत की दर से कर प्रभार्य दीर्घकालिक पूंजी अभिलाभ डीटीएए के अनुसार भारत में विशेष दरों पर दीर्घकालिक पूंजी अभिलाभ अन्य स्त्रोतों से शुद्ध आय (घुड **दौड़ एवं लौटरी से** जीत पर लाभ को छोड़कर) xiii दौड़ के घोड़ों का रवामित्व और रखने से मुजरा की गई कुल मुजरा करने के पश्चात् शा हानि

अनुसूची पीटीआई धारा 115पक, 115पख के अनुसार कारबार न्यास या विनिवेश निधि के पास के माध्यम से आय के ब्यौरे

अनुसू	ची पीट	आई धारा 11	5पक , 115	5पख के अनुस	गर का	रबार न्य	पास या विनिवेश निधि	ध्रे के पास वे	_ह माध्यम से आय के	ज्यौरे -	
	क्रम	धारा	कारबार	कारबार	क्रम		आय का शीर्ष	चालू	निवेश कोष	निवल	ऐसी रकम पर
		115पक/115पख	न्यास/	न्यास/				वर्ष	द्वारा वितरित	आय/क्षति	स्त्रोत पर कर
		द्वारा सम्मिलित	विनिवेश	विनिवेश				आय	चालू वर्ष क्षति	9=7-8	कटौती, यदि
		निवेश सत्ता	ावानवश निधि	ावानवश निधि का				ળાવ	का हिस्सा		
				ानाध का स्थायी					का ।हस्सा		कोई हों
			का नाम								
				खाता संख्या							
	(1)	(2)	(3)	(4)	(5)		(6)	(7)	(8)	(9)	(10)
	1.		(3)	(4)	i	गृह संप		(1)	(6)	(9)	(10)
	1.	(ड्राप डाउन प्रदान किया			ii		ग्रा गमिलाभ				
		त्रदान ाकवा जाना है)				क	अल्पकालिक				
		ગાના કુ				٦,	अवधि				
						कi	धारा 111क				
						कii	अन्य				
						ख	दीर्घकालिक				
							अवधि				
						खi	धारा 112क				
						खii	112क से भिन्न				
						(বা					
							धाराएं				
					iii	अन्य र					I
					क —	लाभां	श				
ᆏ					ख -	अन्य		2.0			
अ					iv	1	की गई आय जो छूट प्राप्त	होगी			1
त्म.						क	धारा 10(23 चखख)				
पास के माध्यम से आय							के अधीन				
<u>∓</u>						ख	धाराके				
च							अधीन				
						ग	धाराके				
							अधीन				
	2.				i	गृह संप	पत्ति				
					ii	पूंजी ३	ग भिलाभ				
						क	अल्पकालिक				
							अवधि				
						कi	धारा 111क				
						कii	अन्य				
						ख	दीर्घकालिक				
							अवधि				
					-	!	धारा 112क				
						खi					
						खii	112क से भिन्न				
							धाराएं				
					iii	अन्य र					
					क —	लाभां	श				
					ख -	अन्य	0 , ,	2.0			
					iv		की गई आय जो छूट प्राप्त	होगी			
						क	धारा 10(23 चखख)				
							के अधीन				
						ख	धाराके				
	<u> </u>			l	1	ı					

						अधीन		
					ग	धाराके		
						अधीन		
टिप्पण	इस अनुसूची को भन	रने के लिए अ	ानुदेशों को निव	र्देशित क	र्रे ।			

अनुसूची एस.आई विशा दरों से प्रभार्य आय (कृपया अनुदेश देखें	अनुसूची एस.आई	विशो	दरों से	प्रभार्य आय	(कृपया	अनुदेश	देखें
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.યુ.પૂલા	ζ,	त.आई विशो दरों से प्रभार्य आय (कृपया अनुदेश देखें)				
5	あ .	धारा	\square	विशा दर	आय	उस पर कर
₹	Ħ.			(%)	(i)	(ii)
	1	111क (जहां एस.टी.टी संदत्त किया गया है वहां शेयरों पर एस.टी.सी.जी)		15		
	4	115 कघ (एफआईआई प्रतिभूतियों पर अल्प कालिक पूंजी अभिलाभ जहा एसटीटी का संदाय नहीं किया गया है)		30		
	3	112 परंतुक (सूचीकरण के बिना सूचीबद्ध प्रतिभूतियों/ यूनिटों पर एल.टी.सी.जी)		10		
Γ.	4	115 कग (अनिवासियों के लिए बंध पत्रों /जीडीआर पर दीर्घ कालिक पूंजी अभिलाभ)		10		
	5	115 कघ (प्रतिभूतियों पर एफआईआई के लिए दीर्घ कालिक पूंजी अभिलाभ)		10		
	6	112 (अन्य पर एल.टी.सी.जी)		20		
-	7	112क (कारबार न्यास की साधार शेयरोन्मुख निधि/ यूनिटों के साधारण शेयरों/ यूनिटों पर		10		
		एल.टी.सी.जी, जिस पर एस.टी.टी संदत्त किया जाता है				
	8	डीटीएए के अनुसार भारत में विशेष दरों पर प्रभार्य एसटीसीजी				
	9	डीटीएए के अनुसार भारत में विशेष दरों पर प्रभार्य एलटीसीजी				
<u>,</u> 1	10	धारा115कग (अनिवासियों द्वारा ब्याज के रूप में या बॉण्डस या विदेशी करेन्सी में क्रय किया गये लाभांश से आय)		10		
1	1	धारा 115कग के अधीन प्रभार्य अनिवासी द्वारा विदेशी मुद्रा में क्रय किए गए जीडीआर या बांण्डस के लाभांश पर आय		10		
1	2	115खख (लाटरी,पहेली, दौड़ो, खेल आदि से जीत)		30		
1	3	115 खखङ (धारा 68, 69, 69क, 69ख, 69ग या 69घ के अधीन आय)		60		
1	4	विशेष दर पर कोई अन्य आय (ड्रापडाउन उपलब्ध किया जाए)			(अनुसूची ओ.एस के 2ग का भाग)	
		डीटीएए के अनुसार भारत में विशेष दरों पर प्रभार्य अन्य स्रोतों से आय			(अनुसूची ओ.एस के 2ड का भाग))	
1	6	15% की दर पर प्रभार्य अल्प कालिक पूंजीलाभ की प्रकृति में पासश्रू आय		15		
1	17	30 प्रतिशत की दर से प्रभार्य अल्पकालिक पूंजी अभिलाभ की प्रकृति की पासश्रू आय		30		
1	8	10% की दर पर प्रभार्य दीर्घकालिक पूंजीलाभ की प्रकृति में पासश्रू आय		10		
1	9	20% की दर पर प्रभार्य दीर्घकालिक पूंजीलाभ की प्रकृति में पासश्रू आय		20		
2		धारा 112क से भिन्न 10 प्रतिशत की दर से प्रभार्य दीर्घाविध पूंजीगत अभिलाभ की प्रकृति में आय के जरिए पास		10		
2	21	विशेष दरों पर प्रभार्य अन्य स्रोत से आय की प्रकृति में पासथ्रू आय			(अनुसूची ओएस का 2घ)	
2		अन्य स्त्रोतों आय पर विशेष दरों पर प्रभार्य होगा (ई-फाइलिंग युटिलिटी में ड्रॉप-डाउन दिया जाएगा)				
		,		योग		

अनुसूची 115नघ धारा 115नघ के अधीन अभिवर्धित आय

1	न्यास/संस्था की कुल आस्ति की कुल संपूर्ण योग उचित बाजार मूल्य	1
2	घटाएं—न्यास/संस्था का कुल दायित्व	2
3	आस्ति का शुद्ध मूल्य (1-2)	3
4	(i) धारा 10(1) में निर्दिष्ट आय से बाह्य अर्जित प्रत्यक्ष रूप से आस्ति की एफ.एम.वी 4i	
	(ii) धारा 12कक के अधीन रजिस्ट्रीकरण की प्रभावी तारीख/ अनंतिम पंजीकरणके लिए सृजन या स्थापन की तारीख से अवधि के दौरान अर्जित आस्तियों का एफ.एम.वी और 12क/12कख के अधीन दावा नहीं किया गया	
	(iii) धारा 115नघ(2) के लिए तीसरे परंतुक के अनुसार अंतरित आस्तियों का एफ.एम.वी 4iii	
	(iv) কুল (4i + 4ii + 4iii)	4iv
5	उपर्युक्त 4 पर आस्तियों की बाबत दायित्व	5
6	धारा 115नघ [3-(4iv-5] के अनुसार अभिवृद्धि आय	6

7	अधिकतम उपांतिक दर पर 115नघ के अधीन संदेय अतिरिक्त आय-कर		7		
8	115नञ के अधीन संदेय ब्याज		8		
9	धारा 115नघ के अधीन विनिर्दिष्ट ऋण		9		
10	अतिरिक्त आय-कर और संदेय ब्याज		10		
	आय और संदत्त ब्याज		11		
12	संदाय/प्रत्यपर्णीय (10 - 11)		12		
13	अभिवर्धित आय पर कर पर कर के निक्षेप की तारीख	तारीख 1 दिन/मास/वर्ष		ारीख 2 न/मास/वर्ष	तारीख 3 दिन/मास/वर्ष
	अभिवर्धित आय पर कर पर कर के निक्षेप की तारीख वैंक और शाखा का नाम				
14					
14 15	बैंक और शाखा का नाम				

9		एफएसआई	कर संदायकर्ता	क्र.	आय के शीर्	ाली आय और कर र भारत से बाहर आय		भारत में सामान्य		यदि धारा 90 या
	gn.	दश काड		sn.	आय क शा	भारत से बाहर आये (भाग ख-टीआई में	संदत्त कर		कर राहत (ङ)(ग)या	
			पहचान संख्या				सदत्त कर			
						सम्मिलित)			(घ) जो भी कम हो	
								संदेय		किया गया है तो
										डीटीएए का सुसंगत
										अनुच्छेद
					(ক)	(ख)	(ग)	(ঘ)	(উ)	(च)
आय	1			i	गृह संपत्ती					
वाली				ii	कारबार या वृत्ति					
होने व				iii	पूंजी अभिलाभ					
मारत से बाहर होने				iv	अन्य स्रोतों					
<u>स</u>					कुल					
भारत	2			i	गृह संपत्ती					
				ii	कारबार या वृत्ति					
				iii	पूंजी अभिलाभ					
				iv	अन्य स्रोतों					
					कुल					

अनुस्	रूची-र्ट	ोआ र	भारत से बाहर संदत्त कर	ों के लिए कर राहत की संक्षिप्त जा	नकारी (निवासी के मामले में उपलब्	ध)
	1	दावाकृत चाहे गए	कर राहत के ब्यौरे			
राहत		देश का कोड	करदाता की पहचान सं0	भारत के बाहर संदत्त कुल कर प्रत्येक	अनुसूची एफएसआई में घोति आय	दावाकृत धारा के अधीन राहत
				देश के संबंध में अनुसूची एफएसआई के	पर संदत्त कुल कर प्रत्येक देश के	(90,90क या 91 विनिर्दिट
क				(ग) का योग	संबंध में अनुसूची एफएसआई के (घ)	करें)
लिए					का योग	
1 8		(क)	(ख)	(ग)	(ঘ)	(উ)
कर						
संदत्त						
बाहर						
₹						
भारत			कुल			
ਜ	2	जहां डीटीएए लागू	होता है, उस देश के संबंध में	उपलबध कुल कर राहत (घारा 90/90क)	(1(घ) के योग का भाग) 2	

		डीटीएए लागू नहीं होता है, उर		3						
4	क्या दौरा-	भारत के बाहर कोई कर संदत्त न प्रतिदाय/प्रत्यय किया गया है ।	है, जिस पर भारत में कर राहत यदि हां तो ब्यौरा नीचे दीजीए	। अनुः	ज्ञात है, उसे विदेशी कर प्राधिकरण द्वारा इस र्वा के	4		हां/नहीं		
	क	प्रतिदाय कर की रकम		ख	निर्धारण र्वा जिसमें भारत में कर राहत अनुज्ञात है					
टिप्पप	व्यपण 🖊 कृपया इस अनुसूची को भरने के लिए अनुदेशों के प्रतिनिर्देश करें									

अनुसूची वि.आ. भारत के बाहर किसी भी स्रोत से विदेशी आस्तियां और आय का ब्यौरा

विदेशी आस्तियों के ब्यौरे

नूची वि	ा आ.	भार	त के बा	हर किसी भ	री स्रोत	से विदे	शी आस्त्रि	तयांः	और आय	का ब्यौर	Τ	
अ1	प्रासंगिक	कैलेंड	र अवधि	के दौरान कि	सी समय	गपर धारि	रेत विदेर्श	निक्षे	पागार खात	ते(अन्य ला	भ कारी हि	त शामिल)
क्र सं.	देश का नाम	देश का कोड	वित्तीय संस्थानों का नाम	वित्तीय संस्थानों का पता	जिप कोड	खाता सं.	प्रास्थि	ति	खाता खोलने की तारीख	अवधि दौरान अधिकत अतिशेष	ाम 	तेशेष अवधि के दौरान खाते में संदत्त या जमा सकल ब्याज
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)	(11) (12)
(i)												
(ii)												
आ2	प्रासंगिक कै	। लेंडर अव	। वधि के दौरा	। न किसी समय प	। गर धारित	। विदेशी कस्त	। टोडियल खात	ते(अन्य	लाभकारी हि	 त शामिल)		
क्र सं.	देश का नाम	देश का कोड	वित्तीय संस्थानों का नाम	वित्तीय संस्थानों का पता	जिप कोड	खाता सं.	प्रास्थि		बाता खोलने की तारीख	अवधि के दौ अधिकतम् अतिशेष	Ŧ	तेशेष अवधि के दौरान खाते से संदत/प्रत्यय सकल रकम (ड्राप डाउन उपबंधित किया जाए जिसमें रकम की प्रकृति विनिर्दिष्ट हो जैसे कि ब्याज/लाभांश/विक्रय से प्राप्तियां या वित्तीय आस्तियों का मोचन/अन्य आय
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)	(11) (12)
(i)												
(ii)												
अ3	पासंगिक कै	लेंडर अट	बधिकेदौरा	न किसी समय प	 गर धारित ¹	विदेशी दवि	 इटी तथा ऋण	ा ब्याज	। खाते(अन्य ल	गभकारी दित	्रामिल)	
क्र सं.	देश का			इकाई का पता			हेत अर्जित	निवेश				रान अवधि के दौरान विक्रय से कुल
	नाम	का	नाम	, ,		प्रकृति	करने की	का	दौरान		धृति के संबं	
		कोड					तारीख	आरंभि मूल्य			संदत्त या ज सकल रक	9
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
(i)												
(ii)												
अ4	प्रासंगिक हित शागि		उर अवधि	के दौरान वि	्रमा इसी सम	य पर धा	रित विदेश	॥ नक	्व ग्द मूल्य बी	्। ोमा अनुबंध	। ध और वाषि	। र्विकी अनुबंध (अन्य लाभकारी
क्र सं.	देश का नाम	देश का कोड		तंस्था जिसमें बी की गई का नाम		ाय संस्था जा पता	जिप को	ड	संविदा की तारीख		ा नकद मूल्य ार्पित मूल्य	अवधि के दौरान संविदा के संबंध में संदत्त या जमा सकल रकम
(1)	(2)	(3)		(4)		(5)	(6)		(7)		(8)	(9)
(i)												
(ii)												
ख	प्रासंगिक	कैलेंड	इर अवधि	के दौरान कि	सी समय	य पर धारि	रेत अन्य इ	काई	में वित्तीय ि	हेत (अन्य	लाभकारी	हित शामिल)

क्र सं.		जिप कोड	अस्तित्व की प्रकृति			गाज की	रखने की	कु [.] विनि			ब्याज से त आय	आय की प्रकृति	इस वि	वेवरणी में कराधे	। और पेश किया गया ब्याज
	नाम आर कोड	काड	אקיול וידי	कान औरप	ता फा स्ट	ते-सीधे / यदाप्रद ामी / ाधिकरी	का तारीख से	(लागत (रु.	त पर)	प्रादभु	्त आय	y Apid	राशि	ो जहां अनुसूर्च पेश की गई है	
(1)	(2क)	(2碅)	(3)	(4)		(5)	(6)	(7	7)		(8)	(9)	(10)) (11)	(12)
(i)	(241)	(29)	(5)				(0)	(,	,		(0)		(10)	, (11)	(12)
(ii)															
ग	प्रासंगिक	कैलें	डर अर्वा	धे के दै	रानं कि स	ी समय प	ार धारि	त अच	ाल संप	त्ति (अन्य ल				
क्र सं.		जिप कोड	संपत्ति व पता	र्स फाय स्वा		_	कुल विश् (लागत प में	ार) (रु.	संप से प्रा आय		आय र्व प्रकृति	1			र पेश किया गया ब्याज
												र	ाशि	जहां अनुसूची पेश की गई है	अनुसूची की मद संख्या
(1)	(2雨)	(2ख)	(3)	(4)	(5)	(6)	(7)		(8)	((9)	(10)	(11)
(i)															
(ii)															
घ	प्रासंगिक	कैलें	डर अर्वा	धे के दै	रान किस	ी समय प	ार धारि	त अन	य पूंजी	गत र	आस्ति (हित शामिल	
क्र सं.	देश का नाग और कोड	न जिप		की कृति प	वामित्व- सीधे जयदाप्रद स्वामी / ताधिकारी	अर्जन की तारीख	(लाग	ानिधान त पर) . में)	संपत्ति प्रोदभृ आर	्त	आय र्व प्रकृति		स विवर	रणी में कराधेय अँ	र पेश किया गया ब्याज
												र	शि	जहां अनुसूची पेश की गई है	अनुसूची की मद संख्या
(1)	(2季)	(2	ৰ)	(3)	(4)	(5)	(6)	(7)		(8)		9)	(10)	(11)
(i)															
(ii)															
ङ	प्रासंगिक कै लाभकारी ।			<i>ौरान वि</i>	सी समय प	र धारित ख	गतों का	विवरण	जिसमें	आप ह	हस्ताक्षर	प्राधिकारी	है तथा	जो उपर्युक्त क से	घ में शामिल नहीं है। (अन्य
क्र सं.	संस्था नाम जि खाता र	का समें	संस्था वे कापता न	श का गम और तोड	जिप कोड	खाताधाः का नाम		या ः अ अ वि	वर्ष के दौरान उच्चतम तिशेष / देनिधान (रु. में)	आप प्रो उ	क्या के पास दभूत ग्राय ध्येय है	यदि (7) हां तो खाते में प्रोदभूत राधि			तो इस विवरणी में पेश की गई आय

														राशि	जहां अनुसूची पेश की गई है	अनुसूची की मद संख्य
(1)	(2 क)	(2	ख)	(3 क)	(3ख)		(4)	(5)	(6	ó)	(7)	(8	3)	(9)	(10)	(11)
(i)																
(ii)																
च	भारत से बा	हर देश र्व	ो विधि	के अधी	न बनाए ग	ए न्या	सों का ब्यं	रे जिसमें	आप न्य	ासी, हिता	धिकारी	या अव	स्थापक ः	हो ।		
क्र. सं0	_	जिप	न्य		ासियों		•	-				क्या	यदि (8) यदि	(8) हां में है, तो	इस विवरणी में पेश की
	नाम और कोड	कोड	का व				ाम और	के नाम		संभाला उसकी		के पास दभूत	हां में है	-	गः	ई आय
	4110		औ 		ौर पते	τ	ाता	परे	T	तारीख		य का	तो न्या	ו אוואו	जहां अनुसूचा	अनुसूची की मद संख्य
			पर	ता								ाधेय है	से प्राप्त आय	T	पेश की गई है	\$
(1)	(2事)	(2ख)	(3	3)	(4)	((5)	(6))	(7)		(8)	(9)	(10)	(11)	(12)
(i)																
(ii)																
<u> </u>	भारत के बा की गई है	हर किसी	भी स्रो	ति से प्रार	म कोई अन्	य आय	ाकाब्यौर	ा जिसमें	(i)उपरो	क्त मद क	से च औ	र (ii)	कारबार	या वृत्ति	रीर्ष के अधीन	्र आय, में सम्मिलित नह
	देश का ना	जिप	कोड		प्राप्त हुई है						क्याः	आपके प	यदि	-	-	वरणी में पेश की गई आ _ं
क्र.सं.	और कोड			व्यक्ति	का नाम ब पता	गौर	प्राप्त	आय	आय व	नि प्रकृत्ति		धेय है ।	ें र	शि र	नहां अनुसूची पे की गई है	श अनुसूची की मद संख्या
(1)	(2क)	(2:	ৰ)		(3)		(4)	(5)		(6)	(7)	(8)	(9)
(i)																
(1)																

यदि आप असूची	बद्ध कंपनी हैं	तो कृपया '	निम्नलिखि	व्रेत ब्यौरे दें ;-								
पूर्ववर्ष के अंत में	शेयरधृति के	ब्यौर े										
शेयर धारक का	भारत में ि	नेवासी	शेयर क	ा पैन	अर्जन की त	ारीख	धारित शे	यरों की	प्रतिशेयर अंवि	केत प्रतिशेय	र निर्गम	प्राप्त रकम
नाम	प्रास्थि	ति	प्रकार				संख्य	गं	मूल्य	की	मत	
				 । शेयर आवेदन ध			` `;					
शेयर धारक का नाम	भारत में 1 प्रास्थि		शेयर व प्रकार		आवेदन की तारीख		त शेयरों संख्या		॥वेदन की गराशि	प्रतिशेयर अंकि मूल्य	त प्रस्ता	वित निर्गम कीमत
शेयरधारकों के ब	 यौरे जो पूर्वव	र्घ के अंत मे	शेयर ध	 रक नहीं हैं किन्त्	<u>।</u> पूर्ववर्ष के दौरान	 न किसी स	मय शेयर ध	ारक थे				
शेयर धारक	भारत में	शेयर	पैन	धारित शेयरों	प्रतिशेयर	प्रतिशेय	ार निर्गम	प्राप्त	अर्जन की	तारीख	अस्तित्वहीन	अंतरण की दशा र
का नाम	निवासी	का		की संख्यां	अंकित मूल्य	की	मित	रकम	तारीख	जिसको वह	होने की	शेयरधारक की
	प्रास्थिति	प्रकार								शेयरधारक	रीति	स्थायी खाता
		1	1 1					I	1	नहीं रहता है		संख्या

भाग - ख

भा	ग ख	ब- कुट	त्र आ	वारीख 31 मार्च, 2022 को समाप्त होने वाली अवधि	के लिए उ	आय	का विवरण		
भा	ग ख1	1- यदि	धारा	12का/ 12कका/ 12 कख के अधीन रजिस्ट्रीकृत है या धारा	10(23ग)((iv)/	10(23ग)(v)/ 10(23ग)(vi)/		
10	0(23	ग)(viक	ह) के उ	अधीन अनुमोदित, मद 1 से 7 को भरे (यदि लागू हों)					
				स्वैच्छिक अभिदाय [अनुसूची फग (कांाङ +खांाङ)]				1	
	2	धारा 11	. , .) के अनुसार समग्र का भाग करने वाला स्वैच्छिक अभिदाय [भाग ख (2	
				ा 80 छ(2)(ख) के तहत अधिसूचित [<i>अनसूची वी:सी का</i> व					
		क		बांक] स्थानों के नवीनीकरण एवं मरम्मत के लिए प्राप्त व	गॅर्पस	क			
				निधित्व दान					
		ख		र्युक्त के अलावा कॉर्पस <i>् अनसूची वीसी का कi</i> क + खांकृ		ख			
				स्तंभ (8) के भाग ए1 के अनुसार कॉर्पस राशि दान छूट के योग्य नहीं				3	
	4	भागर	ब - दु	हुल आय) <i>के ₍₂₋₃₎ के कॉर्पस दान राशि 11(5) मोड में निव</i>	वेशित तः	था हू	हट के योग्य	4	
	_	उपरोक्	त 1 ३	ौर 2 में सम्मिलित ऐच्छिक अभिदाय को अपवर्ज <mark>ि</mark> त करके पूर्व वर्ष	के दौरान	वियु	त्पन धारा 11, धारा 12 और	2	
	5	धारा 1	3(23	ा)(iv), 10(23ग)(v)और 10(23ग)(viक) में निर्दिष्ट कुल आय				3	
	6	पूर्त या		ह प्रयोजनों के लिए या न्यास/संस्था के कथित उद्देश्यों के लिए आय व					
		i		र ली गई निधि, समझा गया उपयोजन, 15% तक पूर्ववर्ष के संच	ययन आवि	दे से	आवेदन को छोड़कर अर्थात्	6i	
		•		र्ष की आय से नहीं /अनुसूची ई.आर से क्रम संख्या झ				01	
		ii	٠.	र्ष के दौरान उपयोग की गई रकम पूंजीलेखा (उधार ली गई नि। 15% तक पूर्ववर्ती वर्ष संचयन अर्थात् पूर्ववर्ती वर्ष की आय से नही		_		6ii	
				• •					
		iii		वर्ष के दौरान ऋण का पुर्नभुगतान - /अनुसूची जे की तालिका ए वर्ष के दौरान अनुप्रयुक्त राशि कॉर्पस निधि के निर्दिष्ट मोड में				6iii	
				वर्ष के दोरान अनुप्रयुक्त साथ कापस ।नाथ के ।नादष्ट मार्ड + ।ान के वस्तुओं के लिए कोष अनुप्रयोग पर पहले अस्वीकृत) नि			•		
E.		iiiक		प में या धारा 11(5) में विर्निदिष्ट मोड में ऐसे कॉर्पस के लिए विशि:				6iiiक	
का विवरण				मा की सीमा तक _। अनुसूची जे की तालिका ए _। का क्रम सं. ४)	C (* 4 (),	, 0 (1	44 47 0114 (1 (11 14 1		
фI	ŀ			वर्ष 2021-22 के लिए अनुसूची घ के स्तंभ 2 में धारा 11(1) व	रु स्पष्टी	करण	ग के खंड ₍₂₎ के अनसार		
आय		iv		वर्ती वर्ष के दौरान अनुप्रयुक्त डीम्ड राशि			3	6iv	
65	ŀ		क	यदि उपर्युक्त (iv) लागू हों, जहां निर्धारण अधिकारी को प्ररूप	eivक	.			
			डे	सं.9क देने का विकल्प है	UIV47				
			ख	यदि हां, प्ररूप सं. 9क देने की तारीख (दिन/मास/वर्ष)	6ivख				
				ग धार्मिक प्रयोजनों हेतु उपयोजन के लिए या न्यास/संस्था के कि	-				
		v		विस्तार तक जहां तक यह धारा 11(1)(क)/धारा 11(1)(ख) के अध			· · · · ·	6v	
		•		ानों में न्यास/संस्था में धारित संपत्ति से व्युत्पन्न आय के 15 प्र	तिशत से	अधि	क नहीं है [उपरोक्त (1+5)	01	
				धिकतम 15 प्रतिशत तक निर्बंधित]					
				वर्ष 2021-22 के लिए अनुसूची घ के स्तंभ 2 में उपर्युक्त IV में संद					
		vi		ग हटा के, निर्दिष्ट प्रयोजनार्थ —यदि धारा 11(2) व 11(5) या धारा 10	(23ग) के व	तीस	रे परंतुक की सभी शर्तें पूरी	6vi	
				गती है।					
		vii		ा 11(1)(ग) के अनुसार भारत से बाहर पूर्व प्रयोजनों के लिए	उपयोजि	त रव	Б म	6vii	
					6vii क				
			ख	बोर्ड द्वारा दी गई अनुमोदन की तारीख	6vii ख				
		viii	कुल	[6i +6ii+6iii+6iiiक +6iv+6v+6vi+6vii]				6viii	
	7	जोड़ें							
				11(1ख) के अधीन प्रभार्य आय <i>(अनुसूची घ के स्तंभ₆ का कु</i>				7i	
				11(3) के अधीन प्रभार्य आय (<i>अनुसूची। के स्तंभ</i> ाउ का कुल	योग)			7ii	
		iii	आय	जिसके संबंध में धारा 11 के अधीन छूट उपलब्ध नहीं है					
			क	अनुसूची वीसी के घiii पर गुप्त दान	7iii क	-			

		ख धारा 13(1)(ग) या 13(1)(घ) के अधीन अननुज्ञात _{7iii} ख		
		(अनुसूची ञ के भाग ड समेंत)		
	iv	धारा 12(2) के अधीन प्रयार्य आय	7iv	
	v	धारा 11(1) के अधीन अनुनुज्ञेय रकम अ.सा.प 40(क)(iक) या 10(23ग) अ.सा.प 40(क)(i	क) 7 v	
	vi	धारा 11(1) के अधीन अनुनुज्ञेय रकम अ.सा.प 40अ(3)/(3अ) या 10(23ग) अ.सा.प 40अ(3)/(3	अ) 7vi	
	viiक	धारा 11(1) धारा 80जी(2)(ख) के साथ पठित स्पष्टीकरण 3क के खंड (क) या (ख) या (ग) या (घ) के उल्लंघन के मामले 3ख के अनुसार आय	ने में स्पष्टीकरण 7viiक	
	viiख	छारा 11(1) धारा 80जी(2)(ख) के साथ पठित स्पष्टीकरण 3क के खंड (क) या (ख) या (ग) या (घ) के उल्लंघन के मामले 1ख के अनुसार	ने में स्पष्टीकरण 7viiख	
	viii	कुल [7i + 7ii+7iiiक +7iii ख +7ivī +7v + 7vi + 7viiक + 7viiख]	7viii	
8	धारा ′	1(4) के अधीन प्रभार्य आय	8	
9		11/10(23ग)(iv)/10(23ग)(v)/ 10(23ग)(vi)/10(23ग)(viक) के अधीन छूट के पश्चात् र -6viii)+3+7viii+8]	सकल आय	

i	गृह संप	त्ति से आय (अनुसूची जत का 4) (शून्य भरें यदि हानि)	10i			
ii	कारबार	र या वृत्ति का लाभ और अभिलाभ (अनुसूची खत की मद सं घ34 के अनुसार)	10ii			
iii	शीर्ष अ	भिलाभ के अधीन आय				
	क	अल्पकालिक	10iiiक			
	कi	15%की दर से अल्पकालिक प्रभार्य (अनुसूची पूंजी अभिलाभ के	कi			
		मद ई का <i>9ii)</i>				
	कii	30% की दर से अल्पकालिक प्रभार्य (अनुसूची पूंजी अभिलाभ के	कii			
		मद ई का 9iii)				
	कiii	दीर्घकालिक प्रभार्य अनुप्रयुक्त दरों पर (अनुसूची पूंजी अभिलाभ	कiii			
		के मद ई का 9iv)				
	कiv	डीटीएए के अनुसार भारत में विशेष दरों पर अल्पकालिक प्रभार्य	कiv			
		(अनुसूची पूंजी अभिलाभ के मद ई का 9vi)				
	कv	कुल अल्पकालिक (क i + क ii + क iii + क iv) (यदि हानि हो तो शून्य	कv			
		दर्ज करें)				
	ख	दीर्घकालिक	10iiiख			
	खi	10% की दर से दीर्घकालिक प्रभार्य (अनुसूची पूंजी अभिलाभ के	खi			
		मद ई का 9vi)				
	खii	20% की दर से दीर्घकालिक प्रभार्य (अनुसूची पूंजी अभिलाभ के	खii			
		मद ई का 9vii)				
	खiii	डीटीएए के अनुसार भारत में विशेष दरों पर दीर्घकालिक प्रभार्य	खiii			
		(अनुसूची पूंजी अभिलाभ के मद ई का 9viii)				
	खiv	कुल दीर्घकालिक (खi + खii + खiii) (यदि हानि हो तो शून्य	खiv			
		दर्ज करें)				
	ग	कुल पूंजी अभिलाभ (10iiiक +10iiiख) (कv + खiv) (शून्य भरें यदि हानि हों)	10iiiग			
iv	अन्य ः	स्त्रोतों से आय (अनुसूची णद की मद संख्या 9 के अनुसार)			10iv	
v	कुल (1	3i + 13ii + 13iiic + 13iv)			10v	
	ल आय।				11	
		2v के विरुद्ध मुजरा की गई हानि (अनुसूची सीवाईएलए के 2ix, 3ix औ	र 4ix का य	प्रोग)	12	
_	आय [11				13	
रेसी	आय रि	जसे 13 में सम्मिलित किया गया और विशो दरों पर कर से प्रभार्य है ।	(अनुसूची ए	सआई 1क का	14	

15	ता	द्र शेष कृषि आय दर प्रयोजन के लिए यदि अनुपयुक्त नहीं है।	1	15	
16	Ŭ	प्र शेष पृशेष जीय देर प्रयोजन के लिए यदि जनुपयुक्त नहीं है। आय (13 – 14 + 15) (यदि (13 - 14) उस रकम से अधिक है जो प्रभार्य नहीं है तो लागू हो)		16	
17		में सम्मिलित अनाम संदान, जिन पर धारा 115खखग के अधीन 30 प्रतिशत की दर पर कर लगेगा (अ		17	
17	ਬii		3.6	17	
18		- / प्रकतम सीमांत दरों पर प्रभार्य आय		18	
भाग	<u>ख</u> 2 -	यदि धारा 13क/13ख तथा धारा 10(21), 10(22ख), 10(23क), 10(23ककक), 1	0(23ख),		
		10(23डघ), 10(23डड), 10(29क), 10(23ग)(iii क ख), 10(23ग)(iii कग), 10(23ग)			
		हड), 10(23घ), 10(23घक), 10(23चख), 10(24), 10(46), 10(47) के अधीन छूट			
किया	गया है	I			
1		10(21), 10(22জ্ঞ), 10(23ক), 10(23ককক), 10(23জ্ঞ), 10(23জ্ঞা), 10(23জ্ঞা), 10(23জ্ঞা), 10	(23উড),		
		क) के अधीन छूट योग्य राशि			
2			10(23घ),		
		(घक), 10(23चख), 10(24), 10(46), 10(47) के अधीन छूट योग्य राशि (1) के किसी अन्य खंड के अधीन छूट योग्य राशि (1) व 2 के अलावा)			
3			3		
4		11(3), धारा 10(21) के साथ पठित, के अधीन प्रभार्य आय [<i>अनुसूची</i> । <i>के स्तंभ 13 का कुल या</i>			
5		तिक दल के मामले में धारा 13क के अधीन छूट का दावे के साथ आय	_ 5		
6	_	ाे ट्रस्ट के मामले में धारा 13ख के अधीन छूट के दावे के साथ आय वर्ष के दौरान स्वैच्छिद ,ान (अनूसूची ई टी के मद सं. 6vii)	ф 6		
7	वर्ष के	दौरान स्वैच्छिक अंशदान	7		
8	आयः	शीर्ष	1		
	i	आवासीय संपत्ति से आय [अनुसूची एच पी का 4] <i>(यदि हानि हो शून्य दर्ज करें</i>)	8i		
	ii	व्यवसाय या पेशा से लाभ व अभिलाभ /अनूसूची बीपी के मद सं. ३४ के अनुसार/	8ii		
	iii	पूंजीगत लाभ शीर्ष के अधीन आय			
		क अल्पकालिक (अनूसूची पूंजी अभिलाभ का ए5) 8iiiक क i अल्पकालिक प्रभार्य 15% की दर से (अनुसूची पूंजी अभिलाभ के क i			
		मदई का 9ii) प्रसाद 15% का दर स (अनुसूचा पूजा आमलाम के का			
		क ii 30% की दर से अल्पकालिक प्रभार्य (अनुसूची पूंजी अभिलाभ के क ii			
		मदईका 9iii)			
		क iii दीर्घकालिक प्रभार्य अनुप्रयुक्त दरों पर (अनुसूची पूंजी अभिलाभ क iii			
		के मद ई का 9iv)			
		क iv डीटीएए के अनुसार भारत में विशेष दरों पर अल्पकालिक प्रभार्य क iv (अनुसूची पूंजी अभिलाभ के मद ई का 9v)			
		क् v कुल अल्पकालिक (क i + क ii + क iii + क iv) (यदि हानि हो शून्य दर्ज करें)			
		ख दीर्घकालिक (अनुसूची पूंजी अभिलाभ का बी 4) (यदि हानि हो शून्य दर्ज करें)			
		ख i 10% की दर से दीर्घकालिक प्रभार्य (अनुसूची पूंजी अभिलाभ के मद ख i ई का 9vi)			
		ख ii 20% की दर से दीर्घकालिक प्रभार्य (अनुसूची पूंजी अभिलाभ के मद ख ii ई का 9vii)			
		खiii डीटीएए के अनुसार भारत में विशेष दरों पर दीर्घकालिक प्रभार्य खiii (अनुसूची पूंजी अभिलाभ के मद ई का क्यांं)			
		ख iv कुल दीर्घकालिक (ख i + ख ii + ख iii) (यदि हानि हो शून्य दर्ज करें) ख iv			
		ग कुल पूंजीगत लाभ (क v+ ख iv) (यिद हानि हो शून्य दर्ज करें) 8iiiग			
	iv	अन्य स्त्रोतों से आय [अनुसूची ओ एस के मद संख्या 🤉 के अनुसार]	8iv		
	v	कुल (8i + 8ii + 8iiiग + 8iv)	8v		
9	सकल	ा आय [7+8v-5-6] +4	9		

10	8 के विरुद्ध वर्तमान वर्ष को हानि का समायेजन करना(अनुसूची सी वाई एल ए के 2ix, 3ix) और 4ix) का कुल योग)	10	
11	सकल कुल आय (9-10)	11	
12	(अनुसूची एस आई के स्तंभ (i) का कुल योग) 11 में शामिल आय तथा विशेष दरों पर कर प्रभार्य	12	
13	दर प्रयोजनार्थ शुद्ध कृषि आय	13	
14	कुल आय (11-12+13) [लागू यदि (11-12) कर प्रभार्य के लिए अधिकतम राशि ज्यादा हो]	14	
15	धारा 115खखग के अधीन 30 प्रतिशत की दर से 14 में शामिल अज्ञात दान (अनुसूची वी सी का घiii)	15	
16	अधिकतम सीमांत दरों पर प्रभार्य आय	16	

भाग ख- कुल आय पर कर कुल आय पर कर दायित्व की संगणना

भाग		_	आय पर कर कुल आय पर कर दायित्व की संगणना						
	1	कुल	आय पर संदेय कर						
-		क	सामान्य दरों पर कर (16-17-18) के भाग ख –टी.आई का भाग ख 1] या	(14-				
			15-16) भाग ख 2 के भाग ख - टी.आई पर		1क				
		ख	विशा दरों पर कर (अनुसूची एसआई का (ii) का योग)		1ख				
		ग	भाग ख - टी.आई के भाग ख I के क्रम सं. 17 पर या भाग ख - टी.आई	के भ	ाग ख				
			2 के क्रम सं. 15 पर धारा 115खखग के अधीन 30 प्रतिशत की दर	से उ	भज्ञात 1ग				
			द्धान पर कर						
		घ	 भाग ख - टी.आई के भाग ख I के क्रम सं. 18 पर या भाग ख - टी.आई	के भ	ागख 1घ				
			2 के क्रम सं. 16 पर धारा 115खखग के अधीन अधिकतम सीमांत दर						
		_							
		9	कृषि आय पर छूट।भाग ख I में लागू यदि (13-14) भाग ख - टी.आई व						
			नहीं से अधिकतम राशि ज्यादा हो या। ड ख भाग ख I में लागू यदि (।	11-12)	भाग 1ङ				
			ख - टी.आई कर प्रभार्य नहीं से अधिकतम राशि ज्यादा हो <i>।</i>				45	- T	
-		च अधिग	कुल आय पर कर संदाय (1क + 1ख +1ग +1घ – 1ङ)				17	_	
-	2	आध					3		
		i	अनुसूची घझ का 13 का 25%		2i		_		
		ii	पर (1च -अनुसूची धझ का 13)		2ii		_		
		iii	कुल (i + ii)		ı.	L	2i	ii	
-	3	स्वास्थ	प्य और शिक्षा उपकर 4% की दर पर (1च+ 2iii)				3	,	
	4	सकल	न कर दायित्व (1च+2iii +3)				4		
	5	कर र							
		क	धारा 90/90क (अनुसूची कर 2 विवरणी)	5क					
			1	5ख					
			कुल (5क+5ख) -				57	П	
		_	कर दायित्व (4-5ग)				6		
	7		कीस और ब् याज						
			· · · · · · · · · · · · · · · · · · ·	7क					
				7ख					
			······································	7ग					
				7घ					
-			संदेय कुल ब्याज और फीस (7क+7ख+7ग + 7घ)				73		
			दायित्व (6+7ङ)				8		
Ś	9	संदत्त		I a	1				
5			अग्रिम कर (15क का स्तंभ 5)	9क					
1		ख	स्रोत पर कर की कटौती (15ख <i>का स्तंभ 9)</i>	9ख					

		ग स्त्रो	ात पर कर का संग्रहण (<i>15</i> ग <i>का स्तंभ</i> ,	9)		9ग								
			ातः कर निर्धारण (<i>15</i> क <i>का स्तंभ 5</i>)		9घ								
		ا ا	ल संदत्त कर (9क+9ख+9ग+9घ)						9ङ					
			जम (यदि ८, ९ङ से अधिक है तो 12 प्रवि						10					
	11	प्रतिदाय	(यदि 9ङ, 8 से अधिक है), (प्रतिद	ाय, यदि कोई हैं, त	तो बैंक खात	ते में स	धि जम	ा करा दिया जाएगा)	11					
	12	धारा 1 [.]	15नड़ के अंतर्गत ब्याज सहित 115न	घ आय पर देय नि	वल कर (अ	ग्नुसूर्च	115=	ाघ का क्रम संख्या 12)	12					
	13		पका भारत में बैंक खाता है (भारत मे र सकते हैं)	ं बिना किसी बैंक र	बाते के प्रति	तेदायः	का दाव	ा करने वाले अनिवासी नहीं	का	हां अ	थवा नहीं क	ा चयन करें		
		क) पूर्व	वर्ष के दौरान किसी समय भारत मैं	धारित सभी बैंक ख	बातों के ब्यं	ौरे (ड	रमेट ख	ातों को छोड़कर)						
		क्रम सं.	भारत में धारित बैंक खातों की दशा में बैंक का	बैंक का नाम		खाता	सं .	9 (9			ोत करें जिसमें			
			आई.एफ.एस कोड					प्रयोग किए खातो को इंगित करें			तेदाय का पान ए एक खाते को			
		i		प्रातदार	य काला	ए एक खातका	<u>∎</u> था कर)							
		_												
		ii												
		नोटः												
खाता		1. प्रति	दाय क्रेडिट के लिए न्यूनतम एक खाते	ा का चयन होना <mark>च</mark>	गहिए।									
চ ব		2. प्रति	दाय के मामले में, प्रतिदाय क्रेडिट के	लिए नानाविध (म	ल्टीपल) ख	ातों क	चयन	किया जाता है तब प्रतिदाय	विवरर्ण	ी का ग	संसाधन के	बाद		
<u>ब</u>		सीपीसी	द्वारा निर्णित खातों में से एक खाते	में क्रेडिट किया जा	एगा।									
		यथा अं	पेक्षित पंक्तियां बढ़ाई जा सकती हैं											
•		ख) अनि	वासी, जो आयकर प्रतिदाय का दाव	। कर रहे हैं और उन	नका भारत	में को	ई बैंक र	बाता नहीं है, वे अपने विकल्	ग पर ए	क विदे	शी बैंक खा	 ाते का		
		ब्यौरा प्रस्तुत करें:												
		क्रं स	पं.	टी कोड	बैंक	का न	म	देश की अवस्थिति			आई.बी.ए	.एन		
	14		पूर्व वर्ष के दौरान किसी भी समय		0 00				_	~				
)i (भारत धारित क	के बाहर स्थित कोई आस्तियां) जिसके अंतर्गत स्त्रे ≭ैं।	किसी सत्ता में वित्तीय	र हित सम्मिनि	लेत है (व	ने हितारि	व्रेकारी स्वामी, हिताधिकारी या अन्	यथाकेरू	पर्म	□ हां	□ नहीं		
			^{रत हा} [:] के बाहर स्थित किसी एकाउन्ट में हस्ताक्षर प्र	ाधिकारी हैं; या							<u> П</u> (ч	191		
			त के बाहर किसी स्रोत से आहै?) निवासी के माग्	2"	न्तर हां है , तब	अनुसूर्च	चिकको	। भरना सुनिश्चित करें (

15	१५ अनुसूची-आयकर																											
क	क अग्रिम कर और स्वतःनिर्धारण के संदायों के ब्यौरे क्रं.सं बी.एस.आर कोड जमा करने की तारीख (तारीख/मास/वां) चालान की क्रम संख्या रकम (रुपए में)																											
	क्रं.सं			बी	.एस.३	आर को	ड		जमा	कर	ने की	तार्र	ोख	(तारी	ख/मार	न/र्वा)		वालान व	तीक्रा	न संख्य	Ţ			र	कम	(रुपए	में)	
	i																											
	ii																											
कर संदाय	iii																											
ر ج	iv																											
o	v																											
	vi																								•	•		
	टिप्पप	ग		भाग	खटी	टिआई	की व्र	ज्म सं0	9क	और	9घ	में वृ	हुल उ	भ्रग्रिम	कर ३	और स	वतः नि	र्घारण क	र का	योग प्र	विट क	रें।	•		•	•	•	•

ख स्त्रोत पर कर कटौती के ब्यौरे [कटौतीकर्ता(कटौतीकर्ताओं) द्वारा जारी प्ररूप (टीडीएस) प्ररूप16 क या प्ररूप 16ख/16ग/16घ के अनुसार]

क्र.सं०	स्वंय/	अन्य	कटौतीकर्ता	अग्रे	षित	चालू	वित्तीय	वर्ष का	इस वर्ष जमा टीडीएस का दावा (केवल तभी जब प्र ²¹⁻ समान आय इसी वर्ष कर से लिए प्रस्तावित , लागू					तदनुरूपी रिसीट/	अग्रेषित टीडीएस
	अन्य	व्यक्ति	का टैन/		वाकृत	टीडीएस	। (वित्त व	वर्ष 2021-						ाहरण	क्रेडिट
	व्यक्ति	का पैन/	किराएदार/		ीएस			गटा गया				एन के अधीन काटा			
	[नियम	आधार	क्रेता का		•		टीडीएर	I)			गया।				
	37खक(2)	(यदि	पैन/												
	के अनुसार	1 -	आधार												
	अन्य	क्रेडिट													
	व्यक्ति]	अन्य													
		व्यक्ति													
		से													
		संबंधित													
		है)													
		•			अग्रेषित	स्वयं	निगम	37खक(2)	स्वयंक के	निगम	37aa(2)	के अनुसार किसी अन्य	कुल रकम	आय का शीर्ष	
					अग्रापत टीडीएस			<i>जा</i> जग(∠) सार किसी	स्ययक क हाथों में			दावा किया गया (यदि	कुल रकम	ગાય જા સાવ	
				वष जिसमें	टाडाएस	भटाता		व्यक्ति के	हाया म दावा की गई			गू हो)			
				कटौती			-	काटा गया	पापा का गइ						
				की गई			(यदि	लागू हो)							
(1)	(2)	(2)	(4)			(7)		/O)	(0)			10)	(11)	(12)	(12)
(1)	(2)	(3)	(4)	(5)	(6)	(7)		(8)	(9)			10)	(11)	(12)	(13)
							आय	टीडीएस		आय	टीडीएस	पैन/ आधार			
i															

ग	स्रोत	त पर कर के संग्रहण का ब्यौरा	संग्रहणकर्ता द्वारा जारी वि	हुए गए प्ररूप 27 घ व	व्यनुसार]			
	क्र.	संग्रहणकर्ता का कर कटौती	संग्रहणकर्ता का नाम	अग्रनीत अदावाकृत	त स्रोत पर	वर्तमान वित्त	(5) और (6)में से इस र्वा में	(5) या (6) में से
	सं.	और कर संग्रहण एकांउट नंबर		कर संग्रहण	रकम	वर्ष का टी सी	दावाकृत रकम केवल यदि	अग्रनीत की गई
कर				एस (वि.व.	तत्समान आय पर इस वी कर	रकम		
				टीसीएस संग्रहित	रकम	2021-22 के	दिया जा रहा है	
संगृहीत				किया जाता है		दौरान		
पर स						संग्रहित टी सी		
स्रोत						एस)		
- 	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
आय	i							
	ii							
	टिप्पप	ग > कृपया भाग <i>-</i> ख टीटीआई के	5 9ग में स्तभ (7) योग प्रो	वेष्ट कर				

	सत्यापन	
मैं, प्	पुत्र/पुत्री	, सत्यनिष्ठा से यह घोषणा करता/करती हूं कि इसके साथ संलग्न विवरणी
और अनुसूचियों, विवरणों आदि में दी गई सूचना मेरे सर्वो	त्तम ज्ञान और विश्वास में सही और पूरी है ।	
मैं यह और घोषणा करता/करती हूं कि मैं यह विवरणी अप	ानी की हैसियत में दे रहा/दे रही हूं ^३	गैर मैं इस विवरणी को देने और उसे सत्यापित करने के लिए सक्षम हूं । मेरा
स्थायी खाता संख्यांक है (यदि आबंटि	त हुआ हो) (कृपया अनुदेश देखें) ।	
मैं यह और घोषणा करता हूं कि करार में विनिर्दिष्ट आलो [.]	चनात्मक धारणाओं का समाधान कर दिया है और कर	र की सभी निबंधनों और शर्तों का अनुपालन कर दिया है (उस दशा में, जहां
धारा 92गघ के अधीन विवरणी दाखिल किया जाना लागू ह	हों)	
ETICE	ञाजीक	मनं नवनाथा करें 🔺 १

[अधिसूचना सं. 23/2022/फा. सं. 370142/8/2022-टीपीएल (भाग VII)]

शेफाली सिंह, अवर सचिव

टिप्पण: मूल नियम, अधिसूचना का.आ. 969(अ) तारीख 26 मार्च, 1962 द्वारा प्रकाशित किए गए थे और अधिसूचना सा.का.िन. 231(अ), तारीख 30 मार्च, 2022 द्वारा अंतिम संशोधन किया गया।

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 1st April, 2022

INCOME-TAX

- **G.S.R. 252(E).**—In exercise of the powers conferred by section 139 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend Income-tax Rules, 1962, namely:-
- 1. **Short title and commencement.** (1) These rules may be called the Income-tax (5th Amendment) Rules, 2022.
 - (2) They shall come into force with effect from the 1st day of April, 2022.
- 2. In the Income-tax Rules, 1962, in Appendix-II, for Form ITR-7, the following Form shall be substituted, namely:—

		INDIAN INCOME TAX RETURN	A	ssess	me	nt Y	'ea	r	
		[For persons including companies required to furnish return under sections							
\mathbf{Z}	ITR-7	139(4A) or 139(4B) or 139(4C) or 139(4D) only]	2	Λ	2	2	_	2	3
J.R.		(Please see rule 12 of the Income-tax Rules, 1962)	2	U		2	_	4	,
Ĥ,		(Please refer instructions for guidance)							

Part A-GEN											
(A1) Name (as mentioned in incorporation/ formation)	deed of creation/	establ	ishin	g/		(/	A2) I	PAN			
(A4) Flat/Door/Block No	(A5) Name Of F	remis	ses/B	uildir	ng/Villa	ige			ation/	Date of incorporation /	n
(A6) Road/Street/Post Office (A8) Town/City/District (A13) Office Phone Number	(A7) Area/Loca	lity					St:	11) atus see		(A12) Sub Status (see instructions)	
[A8] Town/City/District	(A9) State			0) Piı e/Zip 	code	<u> </u>	. instru	ictions)			
(A13) Office Phone Number code/Mobile No. 1	with STD	(A14	4) M	obile	No. 2		(A1:	5) Em	ail Ad	dress 1	
(A16) Email Address 2											
(A17) (i) Return furnished un	nder section 🗆 139	(4A)	□ 13	9(4B)) 🗆 1	139(4C)	□ 1	39(4 I	D)	
(ii) Please specify the section	under which the e	xemp	tion	is clai	imed (a	drop	down	to be	provid	led)	

(A18) Whether any project/institution is run by the assessee? (Yes/No) If Yes, then please furnish the details:														
Deta	Details of the projects/institutions run by you													
Sl.	Sl. Name of the project/institution Nature of activity Classification													
	(see instruction) (see instructions) (see instructions)													
1														
2														
3	3													
4														

SI.	register ally re	ion under vhich ed/provision gistered or ved/notified			stration/pro tion or appr		Notifi Un Registr	roval/ ication/ ique ation No RN)	reg	proving / gistering ithority	regis v reg ap	from w tration/ visional gistration proval	/pro on/ is				
	(Dropdo provided	wns to be															
2	provided	,															
the	registratio	nils of registra ation under F n with SEBI) nder/Portal on th registered	oreiş Sp	_	tribution		ation) Act	, 2010,	regist	-	on DA	RPA		tal of	Niti Aa		
	(Dro	pdowns to be		Law	,	appro	oval									egistrat is effecti	
1		provided)															
2																	
(A2 (ai (aii) inst	urn filed u/s (ruction] filed in respo				Return	1)-On or b 1, □92CD- 19), □ 142	Modifi	ed ret								
(b)		sed/ defective ate of filing o														_ /	
(c) (d)	(DIN) enter of Reside	and date of solute of advantential status?	uch r ce pr	otice/o ricing a Tick)	order, or it greement Residen	<u> </u>						A /01 I	ag he		_ /	/	
(e)	□No	ible in the case									90/90	A/91 I	ias de	as been made? ☐ Yes			
(f)		er this returi please furnis					itative asso	essee? (Tick)	a \Box	Yes					No	
	(1)	Name of the															
	(2)	Capacity of	the R	Represe	entative (d	rop do	wn to be pr	ovided)		•						·	
	(3)	Address of t		•													
(g)	(4) Wheth	Permanent A er you are Pa								sentative yes, plea		rnich :	follow	ing i	ıforma	tion	
(8)	7711011				e of Firm	, w L				, co, pica	1U		PAN	_			
	****	· · · · · · · · · · · · · · · · · · ·	. 1	1 ?* :		-l	-4		12			0	(TP* . 1 \		-		
(A22)	' □ N	ther you have o s, please furni					-		_	_	us yea	ır?	(Tick)) M	□ Yes		
	11 30.	,, preuse ruris		O _l	pening alance	Shares acquired during the year						Shares transferred Closing during the year				g balar	
	Name of compa ny Type of the A No. of shar es Cost of acquisition					No.	Date of subscripti	Fac e valu	Issu e pric e per shar	Purcha price p share (er (in	No.	g the y		No.	Cost	

issu e)

		1a	1b	2	3	4	5	6	7	8	9	10	11	12	13
	(A23)	i				rojects/in l public ut			you, o	ne of t	he charitab	le purpo	ses is adva	nceme	nt of any
			a	i				ctivity in the section 20		re of t	rade, comn	nerce or	business		☐ Yes ☐ No
				ii	If yes, t	hen perce	ntage (of receipt f	rom su	ich act	tivity vis-à-	vis total	receipts		%
			b	i	trade, c						service in i tion as refe				Yes No
				ii	If yes, t	hen perce	ntage (of receipt f	rom su	ich act	tivity vis-à-	vis total	receipts		%
	ı	ii	If 'a' or	'b' is	YES, the	e aggregat	te annı	ial receipts	s from	such a	ctivities in	respect	of that insti	itution	
			Sl.			project/In						f aggreg	ate annual		s from
			a												
S			b												
OTHER DETAILS	(A24)	i						vities durin al registrat			n the basis ited?	of	☐ Yes		□ No
THER		ii	If yes, p	lease f	urnish f	ollowing i	nforma	ation:-							
0.			A	dat	e of sucl	h change (DD/M	M/YYYY)	١				/_	/_	
			В	has stip	been moulated partion 12A	ade in the period of t	presci	ribed form lays as per	and n	nanner e (ab) o	visional reg within the of sub-section ction (1) of	on (1) of			□ No
			C			esh regist on 12AA/		/provisiona	al regis	tratio	n has been	granted	☐ Yes		□ No
			D		e of sucl D/MM/Y		gistrati	ion/provisi	onal re	egistra	tion		/_	/_	
	(A25)		her liable (1)(c) and			mum mai	ginal ı	rate under	section	n 164?	(If disallov	vable	☐ Yes	s No	
	(A26)	Is this	your firs	st retu	rn?								☐ Yes		□ No

	(A27)		e you lial nation-	ble for au	ıdit unde	r the Inc	come-tax	Act?(Tick)	\square	□ Yes	□ No	, If yes, fur	nish foll	lowing
ON	(ii) Sect	tion und	der which	h you are	liable fo	r audit (specify se	ection). Ple	ease	mention d	ate of aud	lit report. (DD	/MM/YY)	
AUDIT INFORMATION	 	a Na	me of th	e auditor	signing	the tax a	udit repo	 rt	Щ_					
RM.	ļ	b Me	embershi	ip No. of	the audit	tor	-							
FO]				e auditor				No of the	nre	oprietorshi	in/ firm			
[IN				lit report		(FAIN)/	Aauliaai	No. of the	pro	prietorsiii	ip/ 111111			
IDI		f Da	te of fur	nishing o	f the aud			/_			DD/MM/Y			
ΑC	(A28)			audit und audit rej		ct other	than the	Income-ta	x A	ct, mentio	n the Act,	section and da	te of	
			Act an	d section			/M/YY)		Act and section (DD/MM/YY)					
							ere memb	ers in the	e A (OP on 31st	t day of N	March, 2022 (1	to be fil	lled by
		ventu	ге сарна	l fund/ in	ivestillen	t Iuna)	Percen	tage of			Aadha	aar Number/ En	rolment	Sta
		S.No		Name ar	ad Addre	ess	shar	re (if		PAN	Id (i	f eligible for Aad	lhaar)	tus
		(1)			(2)		determinate) (4)			(5)		(6)		
		(1)			<u>(=)</u>		((0)		(0)
							1							
	ii Particulars regarding the Autho Institution [to be mandatorily filled in									Ianager(s), etc., of the	Trust	or	
		Insut									/ Member	s of society/M	embers	of the
		A	Govern	ning Cou	ncil/									
		11	Directo applica		areholde	rs holdi	ng 5% or	r more of	sha	reholding	/ Office 1	Bearer (s) as	on the d	date of
		Sl.	Nam	Relati	Percent	tage	Whethe	Unique		ID	Address	Mobile	E-mail	
			e	on	Of shareho	olding	r Residen	Identifica on	ati	Code		number	addres	SS
					in case	of	t of	Number						
	Z				shareho	older	India?		_					
	INFORMATION G													
	MA		In case	if any o	f nersons	s (as mei	ntioned in	row A al	nove	e) is not an	individua	 then provide	the fol	lowing
	OR	В										uch person as		
	INF G		applica	tion		T1:	ID Code							
	R'S					Uni que		шс	.oae	,				Perce
	MEMBER'					Ide								ntage
	1EN	Sl.	Name		ether ident of	ntifi cati					Ad	dress		of benef
	~	51.	Name	Indi		on					Au	ui ess		icial
						Nu mb								owne rship
						er								rsmp
				_		-								
		С	Name(s	s) of the	person(s)) who ha	s / have n	nade subst	tanti	ial contrib	ution to th	ne trust / instit	ution in	terms
				ion 13(3)(` /		DAN				Ι Δ.		/ E	1
		Sl.	Name a	and addr	ess		PAN				Aa	adhaar Numbe Id		lment
												(if avail		
		D										ibstantial cont outor is a Hir		
		<i>U</i>								l their rela		/ut01 15 å IIII		ii viucu
		Sl.		and addr			_	PA				Aadhaar Number/ Enrolment		
		i									1 14			

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Details of amounts accumulated / set apart within the meaning of section 11(2) or in terms of third proviso to section 10(23C)/10(21) read with section 35(1).

1	sect	ion 10(23C)/1	lU(21) read w	ith section 35(1).				
	Year of	Amount	Purpose	Amount applied		Amounts	Amount	Amount
	accumula-	accumu-	of	for charitable/	Balance	applied for	applied for	credited or paid
	tion	lated in	accumula-	religious/scientific	to be	charitable or	purposes	to any trust or
	(F.Yr.)	the year of accumula- tion	tion	/social science or statistical research purposes upto the beginning of the previous year	applied (2-4)	religious or scientific Of social science or statistical research purpose during the previous year out of previous years' accumulation	other than the purpose for which such accumulation was made (if applicable)	institution registered u/s 12AA/12AB or approved under sub- clauses (iv)/(v)/(vi)/(via) of clause (23C) of section 10 (if applicable)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
		, ,	• •	, ,	, ,	. ,		
	2015-16							
	2016-17							
	2017-18							
	2018-19							
	2019-20							
	2020-21							
	2021-22							
	Total	-	-					

Year of accumulation (F.Yr.)	Balance amount available for application (9) = (5) - (6) - (7) - (8)	Amount invested or deposited in the modes specified in section 11(5) out of 9	Amount invested or deposited in the modes other than specified in section 11(5) out of 9 (if applicable)	Amount which is not utilized during the period of accumulation (if applicable)	Amount deemed to be income within meaning of subsection (3) of section 11 (if applicable) 13=(7)+(8)+(11)+(12)
	(9)	(10)	(11)	(12)	(13)
2015-16					
2016-17					
2017-18					
2018-19					
2019-20					
2020-21					
2021-22					
Total					

Sched Details of deemed application of income under clause (2) of *Explanation* 1 to sub-section (1) of section

u	ED 11.						
	Year in which income is deemed to be applied (F.Y.)	Amou nt deeme d to be applie d durin g the previo us year of deemi ng	Reason of deeming application (a) income has not been received during that year (b) any other reason	Out of the deemed application claimed, amount required to be applied during the financial year pertaining to current Assessment year	Amount of deemed application claimed in earlier years, applied during the financial year pertaining to current AY	Amount which could not be applied and deemed to be income u/s 11(1B) during the previous year	Balance Amount of deemed income being exemption claimed in earlier years on account of deemed application and required to be applied in FY 2022-23 onwards
	(1)	(2)	(3)	(4)	(5)	(4-5) = (6)	(2-4)=(7)
	Dropdowns to		Dropdowns				
	be provided		to be				
	1		provided				
			Dropdowns				
	2021-22		to be				
	#V#1-##		provided				
			ргониви				
	Total						

Schedule J Statement showing the funds and investments as on the last day of the previous year [to be filled if registered under section 12A/12AA/12AB or approved under section 10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via)/10(21)]

A	1	Details of corpus	s							
DETAILS OF INVESTMENT OF FUNDS		Corpus Donation	Opening Balance as on 01.04.2021 (1)	Receive d/Treate d as corpus during the year (2)	Applied during the year (3)	Amount invested or deposited back in to corpus (which was earlier applied and not claimed as applicatio n) (4)	Financial year in which (4) was applied earlier (5)	Closing Balance as on 31.03.2022 (6) [(1+2+4)-3=6] (6=7+8)	Invested in modes specified in section 11(5) as on 31.03.202 2 (7)	Invested in modes other than specified in section 11(5) as on 31.03.2022 (8)
DETAILS OF INVE		i. Representing donations received for the renovation or repair of places notified u/s 80G(2)(b) [including similar donation received during the financial year 2020-21] ii. – Other than A above								

T	A2	Details of loan a	nd hor	rowin	NGC .									
ŀ	AZ	Details of Ioali a	na bor			1 1 0	1						I	
			Loan	ı &	Applied	Amount of								
			Borrow		for the	repayment of	Finar	cial	Closing	,	Investe	d in	_	
			taken	_	objects	loan or	Veer		Balance		odes sp			ted in modes
		Opening Balance			of the	borrowing duri	ng which		on		in section			an specified in
		As on 01.04.2021	towai	rde	trust or	the year (which	n winei		31.03.202					n 11(5) as on
		(1)	object		instituti	was earlier						as on 31.03.2022		1.03.2022
		(1)			on	applied and no	t appl		(6) (1+2-4=6	0	(7)	022		(8)
			during	_	during	claimed as					(1)			
			yea		the year	application)	(5	,	(6=7+8)	<i>'</i>				
			(2)	,	(3)	(4)								
ſ														
ľ		Details of invest	ment/d	enosi	ts made i	under section	11(5) as	on 3	1.03.2022	(No	te to Sv	stems	validat	ion notes not
		to be part of the												ion notes not
ŀ	Sl No	Investment out				ment as per sect			Date of	, 10 0	icvelop		unt of	
	51 140	investment out	OI .	Mode	of myesu	ment as per sect	1011 11(3)		vestment				tment	
ŀ	(1)	(2)				(2)		111						
ŀ	(1)	(2)				(3)		-	(4)			(:	5)	
		corpus representii												
		donation donation	ıs											
		received for the	<i>I</i>	Dropdo	own to be	provided (Please	specify							
		renovation or repa	air oi _{th}	he nati			1 - 35							
		places notified u/s			,									
		80G(2)(b) <to td="" vali<=""><td>date</td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></to>	date											
Ļ		with A1(7)(i)>												
		corpus other than	(i)											
	ii	<to td="" validate="" with<=""><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></to>												
Ļ		A1(7)(ii)>												
		income accumulat	ted as											
		u/s 11(2) or third												
	iii	proviso to section												
		10(23C) in earlier												
		years												
ſ		income of earlier y	years											
		up to 15%												
		accumulated or se	et											
		apart												
ľ		loans and borrow	ings											
		<to td="" validate="" with<=""><td>8.</td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></to>	8.											
		A2(7)>												
ľ		others (please spec	cify)											
ŀ		TOTAL												
ŀ		Investment held	at any	tima	during t	ha pravious va	or (c) in	cone	corn (c) ir	ı wh	ich nare	one re	forred t	o in section
					0	ne previous ye	ai (5) iii	COII	cci ii (s) ii	1 11 11	ich pers	ouis i c	iciicu i	o in section
ŀ		13(3) have a sub				N1 6	Cla		Manada - 1	Т	C	XX71	41 41	
	Sl No	Name and addre	SS OI		ere the	Number of	Class of		Nominal	ince	ome from			amount in col
		the concern			ern is a	shares held	shares		lue of the		the			percent of the
					npany	.]	held	in	vestment	ınv	estment			the concern
			t	uck as	applicabl	e								previous year
					Ø							(иск as ap	pplicable 🗹)
ŀ	(1)	(2)			(2)	(4)	(5)	+	(6)		(7)	-		(0)
ŀ	(1)	(2)	 		(3)	(4)	(5)	+	(6)		(7)	-		(8)
Į	i		L	☐ Yes									☐ Ye	s 🗆 No
ĺ	ii		[☐ Yes	s 🗆 No								☐ Yes	s 🗆 No
f	iii		Г	☐ Yes									☐ Yes	
ŀ						_		-						
	iv			☐ Yes	s 🗆 No)							☐ Yes	s 🗆 No
ſ	v		1	☐ Yes	s 🗆 No)							☐ Yes	s 🗆 No
ŀ		т	OTAL											
ļ														
ļ		Other investments									1			ı
	Sl No	Name and add	ress of t	the		r the concern is	Clas	s of	shares hel	d	Numbe	er of sh	ares held	
		concer	'n			company								value of
					(tick as	applicable 🗹)					<u> </u>			investment
ſ	(1)	(2)				(3)		((4)			(5)		(6)
ſ						, ,								
	i				L Y	es □ No								
ŀ	ii				П т	70g N=					1			
ŀ						Zes ∐ No								
	222				1 1 -	7 1 1 3 7								i .

iv			∕es □ No						
v	TOTA	L							
E	Voluntary contributions/donat	tions recei	ved in kind but i	not convert	ted into investment	s in the specified r	nodes	u/s 11(5)	
L	within the time provided								
Sl.No	Name and address of the donor	Value of	Value of contr	ribution	Amount out of (3)	invested in modes	Bala	nce to be treated	
		contribut			prescribed under section 11(5)		as income under		
		ion/						section 11(3)	
		donation							
(1)	(2)	(3)	(4)		(5	5)		(6)	
i									
ii									
iii									
iv	TOTAL								

CONSOLIDATED BALANCE SHEET AS ON 31ST DAY OF MARCH, 2022 A Sources of Funds 1 Own Funds Corpus out of the donations received for renovation or repair of places 1a notified u/s 80G(2)(b) (A1(6)i of schedule J) b Other corpus (A1(6)ii of schedule J) 1b Income accumulated out of non-mandatory application (15% of income 1c which is not mandatory to be applied) Income accumulated under third proviso to clause (23C) of section 10 or 1d d SOURCES OF FUNDS section 11(2) Balance Amount of deemed Income being exemption claimed in earlier 1e years on account of deemed application and required to be applied in FY 2022-23 onwards (Column 7 of Schedule D) f Any other reserve (Specify the nature) i Specify the nature i Specify the nature iii Total (ai + aii.) 1fiii g Total fund (a+ b+c+d+e+f) 1g 2 Loan and Borrowings a Secured loans b Unsecured loans (including deposits) b c Total Loan Funds (a+ b) **2c** 3 Advances 3 4 Sources of funds (1g + 2c + 3)4 B Application of funds 1 Fixed assets a Gross Fixed Assets 1a **b** Depreciation 1b c Net Fixed Assets (1a-1b) **1c** 2 Investments kept in modes specified u/s 11(5) (2a+2b+2c) 2 Investment out of donation received u/s 80G(2)(b) 2atreated as corpus (B(5)i of schedule J) Investment out of other corpus (B(5)ii of schedule b 2b APPLICATION OF FUNDS Other investments (B(5)vii-B(5)i-B(5)ii of schedule 2c3 Investments kept in modes other than specified u/s 11(5) 3 4 Current assets, loans and advances a Current assets i Inventories i ii Sundry Debtors ii iii Cash and bank balances A Balance with banks iiiA B Cash-in-hand iiiB C Others iiiC D Total Cash and cash equivalents (iiiA + iiiB + iiiC) iiiD iv Other Current Assets iv v Total current assets (i +ii + iiiD + iv) av Loans and advances b Total (av + b)c **Current liabilities and provisions** i Current liabilities

	A Sundry Creditors	A		
	B Other payables	В		
	C Total (A + B)	iC		
	ii Provisions	ii		
	iii Total (iC + ii)		diii	
e	Net Current Assets (4c – 4diii)		4e	
5	Total, application of funds (1+2+3+4e)		5	

1 Whether registered under section 29A of Representation of People Act, 1951 Yes No	Sch	edule l		Political Party				
Date of Registration J No		1	Wh		[□ Yes		No
Whether books of account were maintained? (tick as applicable \(\end{\end{B}} \)			a	If yes, please enter registration number				
Whether the accounts have been audited? (tick as applicable \$\mathbb{D}\$)			b	Date of Registration		/_	/	_
If yes, furnish the following information:- a Date of furnishing of the audit report (DD/MM/YYYY) / b Name of the auditor signing the audit report c Membership No. of the auditor d Name of the auditor (proprietorship/firm) e Proprietorship/firm registration No. f Permanent Account Number (PAN) / Aadhaar No. of the auditor (proprietorship/firm) g Date of audit report / Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been yes No submitted?(tick as applicable \(\overline{\Overline{B}} \) If yes, then date of submission of the report (DD/MM/YYYY) / Whether any voluntary contribution from any person in excess of a twenty thousand rupees was received during the year? (tick as applicable \(\overline{B} \)) If yes, whether record of each voluntary contribution (other than contributions by way of electoral bonds) in excess of twenty thousand b rupees (including name and address of the person who has made such contribution) were maintained? (tick as applicable \(\overline{B} \)) Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond? (tick as applicable \(\overline{B} \)) 7 Please furnish the following information:		2	Wh	ether books of account were maintained? (tick as applicable 2)		□ Yes		No
Date of furnishing of the audit report (DD/MM/YYYY) J J		3				□ Yes		No
Description Name of the auditor signing the audit report C Membership No. of the auditor Membership No. of the auditor Organization No. Permanent Account Number (PAN) /Aadhaar No. of the auditor Organization Organ			If y	es, furnish the following information:-				
C Membership No. of the auditor d Name of the auditor (proprietorship/firm)			a	Date of furnishing of the audit report (DD/MM/YYYY)		/_	/	_
A Name of the auditor (proprietorship/firm)			b	Name of the auditor signing the audit report				
Proprietorship/firm registration No. Fernment Account Number (PAN) /Aadhaar No. of the auditor (proprietorship/ firm) g Date of audit report /			С	Membership No. of the auditor				
Permanent Account Number (PAN) /Aadhaar No. of the auditor (proprietorship/firm) g Date of audit report			d					
Total voluntary contributions received upto Rs. 2,0000 in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 oin cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 oin cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 othe			e	Proprietorship/firm registration No.				
Comprision of the People Act, 1951 for the financial year has been Yes No			·	Permanent Account Number (PAN) /Aadhaar No. of the auditor				
applicable □	.		1	(proprietorship/ firm)				
applicable □	Ţ					/_	/	_
applicable □	AR							
applicable □	LF	4			[☐ Yes		No
applicable □	$C\mathbf{A}$							
applicable □	III		If y			/_	/	
applicable □)T]							
If yes, whether record of each voluntary contribution (other than contributions by way of electoral bonds) in excess of twenty thousand b rupees (including name and address of the person who has made such contribution) were maintained? (tick as applicable ☑) Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond? (tick as applicable ☑) 7 Please furnish the following information:- a Total voluntary contributions received by the party during the F.Y. (b+d) Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. d Aggregate value of all the voluntary contributions received more than	P(5	a			■ Yes		No
Contributions by way of electoral bonds) in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were maintained? (tick as applicable ☑)								
b rupees (including name and address of the person who has made such contribution) were maintained? (tick as applicable Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond? (tick as applicable Please furnish the following information: Total voluntary contributions received by the party during the F.Y. (b+d) Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. d Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y.								
Contribution) were maintained? (tick as applicable ☑) Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond? (tick as applicable ☑) 7 Please furnish the following information:- a Total voluntary contributions received by the party during the F.Y. (b+d) b Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. cii Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. d Aggregate value of all the voluntary contributions received more than 7d					_	_	_	
(tick as applicable ☑) Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond? (tick as applicable ☑) 7 Please furnish the following information:- a Total voluntary contributions received by the party during the F.Y. (b+d)			b		[□ Yes		No
Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond? (tick as applicable ☑) 7 Please furnish the following information:- a Total voluntary contributions received by the party during the F.Y. (b+d) Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y.								
than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond? (tick as applicable 2) 7 Please furnish the following information:- a Total voluntary contributions received by the party during the F.Y. (b+d) Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. cii Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. d Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y.								
electronic clearing system through a bank account or through electoral bond? (tick as applicable 2) 7 Please furnish the following information:- a Total voluntary contributions received by the party during the F.Y. (b+d) Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. cii Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. d Aggregate value of all the voluntary contributions received upto Rs. 7cii Aggregate value of all the voluntary contributions received upto Rs. 7cii						-	_	
(tick as applicable ☑) 7 Please furnish the following information:- a Total voluntary contributions received by the party during the F.Y. (b+d) Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. cii Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. d Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y.		6			L	⊥ Yes	Ц	No
7 Please furnish the following information:- a Total voluntary contributions received by the party during the F.Y. (b+d) Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. cii Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. 7ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y.								
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a (b+d) /a Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. / 7b Ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. / 7ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. / 7cii Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. / 7cii		/	Plea			1		
b Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y. ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. cii Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. d Aggregate value of all the voluntary contributions received more than 7d			a		7a			
20,000 during the F.Y. Ci Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y. Cii Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. 7ci 7ci 7ci 7ci 7ci 7ci 7ci 7ci 7ci								
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cii Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received more than 7d			ci		7ci			
2,000 other than in cash during the F.Y. Aggregate value of all the voluntary contributions received more than								
Aggregate value of all the voluntary contributions received more than			cii		7cii			
INDERCOOK GRAINE DICTOR			d		7d			
				AND ZOJOVO UHING HIC I : I :	l	1		

Sch	edul	e ET Electoral Trust			
	1	Whether books of account were maintained? (tick as applicable ♥)	☐ Yes	□ No	
TRUST	2	Whether record of each voluntary contribution (including name, address and PAN of the person who has made such contribution along with the mode of contribution) were maintained? (tick as applicable \(\mathbb{Z} \))	□ Yes	□ No	
ELECTORAL T	3	Whether record of each eligible political party to whom the distributable contributions have been distributed (including name, address, PAN and registration number of eligible political party) was maintained? (tick as applicable ②)	☐ Yes	□ No	
ELEC	4	Whether the accounts have been audited as per rule 17CA(12)? (tick as applicable \square)	□ Yes	□ No	
_		If yes, date of audit report in Form No.10BC (DD/MM/YYYY)	/	/	
	5	Whether the report as per rule 17CA(14) furnished to the Commissioner of	☐ Yes	□ No	

	Inco	me-tax or Director of Income-tax?(tick as applicable 🗹)		
6	Detai the v	ils of voluntary contributions received and amounts distributed during		
	i i	Opening balance as on 1 st April	i	
	ii	Voluntary contribution received during the year	ii	
	iii	Total $(i + ii)$	iii	
	iv	Amount distributed to Political parties	iv	
	v	Amount spent on administrative and management functions of the Trust (Restricted to 5% of Sr.no. ii above OR 5 lakh for first year of incorporation and 3 lakh for subsequent years whichever is lesser)	v	
	vi	Total (iv + v)	vi	
	vii	Total amount eligible for exemption under section 13B (Sr.no. 6ii of schedule ET if Amount distributed in 6iv is 95% of 6iii)(As per rule 17CA)	vii	
	viii	Closing balance as on 31 st March (iii – vi)	viii	

Schedule VC Voluntary Contributions [to be mandatorily filled in by all persons filing ITR-7]

schedu		voluntary Contributions [to be mandatorily filled in by all persons filing	11 K-7 J	
A	Dor	nestic Contribution		
	i	Corpus donation (Aia +Aib)	Ai	
	a	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b) Aia		
	b	Corpus other than above Aib		
	ii	Other than corpus donation		
		(a) Grants Received from Government	Aiia	
		(b) Grants Received from Companies under Corporate Soci Responsibility	al Aiib	
		(c) Other specific grants	Aiic	
		(d) Other Donations	Aiid	
		(e) Total	Aiie	
	iii	Voluntary contribution Domestic (Ai + Aiie)	Aiii	
В	Fore	ign contribution		
	i	Corpus donation (Bia + Bib)	Bi	
	a	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b) Bia		
	b	Corpus other than above Bib		
	ii	Other than corpus donation	Bii	
	iii	Foreign contribution (Bi + Bii)	Biii	
	iv	Specify the purpose for which foreign contribution has been received	Biv	Free text box
C		l Contributions (Aiii + Biii)	C	
D	asse	nymous donations, included in C, chargeable u/s 115BBC [Applicable to see claiming exemption u/s 11 or 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) 0(23C)(via) or 10(23C)(iiiad) or 10(23C)(iiiae)]		
	Ι	Aggregate of such anonymous donations received	i	
	ii	5% of total donations received at C or 1,00,000 whichever is higher	ii	
	iii	Anonymous donations chargeable u/s 115BBC @ 30% (i – ii)	iii	

Scho	edule /	Aggregate of income derived during the previous year excluding Voluntary by assesses claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(10(23C)(via))		- 0
	1	Receipts from main objects	1	
	2	Receipts from incidental objects	2	
GA S	3	Rent	3	
ÄŽ	4	Commission	4	
GREGATE F INCOME	5	Dividend income	5	
1GC OF	6	Interest income	6	
~				

Agriculture income

8	Net cons	sideration on transfer of capital asset		8		
9	Any other	er income (specify nature and amount)				
		Nature		Amount		
	a	Pass through income/Loss (Fill schedule PTI)				
	b		b			
	c		c			
	d		d			
	e	Total (9a+ 9b+ 9c +9d)	e		9e	
10	Total (1	+ 2 + 3 + 4 + 5 + 6 + 7 + 8 + 9)			10	

Schedule ER

Amount applied to stated objects of the trust/institution during the previous year from all sources referred to in E1 to E8 of this table- Revenue Account [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iy) or 10(23C)(y) or 10(2

				The state of the s			, (,	(v) or 10(23C)(vi) or 1		Amount
, Ar	pplic	ation f	or estab	lishment a	nd administra	tion (excluding t	he applicati	on not allowed, detail	s whereof	
			d in C)			, ,	••	,		
1	1	Rents	;						1	
2	2	Repa	irs and	maintenand	e e				2	
3	3			n to emplo					3	
4	4	Insur							4	
	5	Work	men an	d staff welf	fare expenses				5	
	6			nt and Hos					6	
7	7	Adve	rtisemei	nt					7	
-	8	Profe	ssional /	/ Consultar	cv fees / Fee f	for technical servi	ices		8	
9	9	Conv	eyance a		9					
1	10		•		s specified u/s				10	
							v local body	(excluding taxes on		
1	11	incon		/ L		•		. 8	11	
1	12	Inter	_			-			12	
	13	Audit				-			13	
	14			es (Specify	nature and a	mount)				
					Nature			Amount		
	ŀ	a					a			
	ŀ	b					b			
	İ	с					c			
		d					d			
	•	e	Total (a+ b+ c+ d)		e		1.	4
1	15		(A1 to	`	<i></i>				A15	<u>- </u>
					he trust/instit	tution (not being	items includ	led in C)	7110	
						ered u/s 12AA/12				
1	1				– Other than		AD or appr	oved d/s	1	
	2	Relig		•)/ (• 1)/ (• 1 u)	other than	Corpus			2	
	3		f of poor	•					3	
	4		ational						4	
	5	Yoga							5	
-	6		cal relie	f					6	
	7			of environ					7	
	8			of monume					8	
	9			ic utility	mis etc.				9	
	10		(B1 to l						B10	
					lication (C1 +	C2 + C3 + C4+C	5±C6±C7		С	
C EX	apen					ered u/s 12AA/12		ovod n/c	+ -	
1	1				towards Cor		AD OF appr	oveu u/s	1	
-		_					AD on one-	oved u/s	-	_
,	2					ered u/s 12AA/12 wards corpus in			2	
4	2		C)(IV)/(\ nulated		otner than to	wards corpus in	case of dona	itions out of	2	
					itution modist	ered u/s 12AA/12	AD on onnu	arad rda		
3	3				0		AB or appr	ovea u/s	3	
-					not having sa			/n 12 A A /12 A D nm		
4	4				/s 12AA/12AB or	4				
-				10(23C)(iv	tion 11(1)(c) is not	-	_			
	5			outside indi	non 11(1)(C) IS not	5				
		obtained Applied for any purpose beyond the objects of the trust or institution								
	6					objects of the trus	ı or institut	1011	6	
	7				application	(145 D			7	
7	.4.1		4				10)			
) To					enue during tl application in	he year (A15 + B2	10)		D E	

		corpus)		
	2	Income accumulated as under section 11(2) or third proviso to section 10(23C) in earlier years	2	
	3	Income deemed to be applied in any preceding year under clause (2) of <i>Explanation</i> 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)	3	
	4	Income of earlier years upto 15% accumulated or set apart	4	
	5	Corpus	5	
	6	Borrowed Fund	6	
	7	Any other (Please specify)	7	
F		Amount applied during the previous year – Revenue Account [A15 + B10 - E2 - E3 - E4 - 66 - E7]	F	
G	Amou	nt which was not actually paid during the previous year out of F	G	
Н		nt actually paid during the previous year which accrued during any earlier previous year t claimed as application of income in earlier previous year	Н	
I	Total a	amount to be allowed as application (I=F-G+H)	I	•

Schedule EC

Amount applied to charitable or religious purposes in India or for the stated objects of the trust/institution during the previous year—Capital Account [from all sources referred to in A1 to A8 of this table] [to be filled by assessees claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(vi) or 10(23C)(vi)]

					Amo unt
1 Add	ition to Capital work in progress (for which exemption w/s 11(1A) has not	been cla	imed)	1	unt
, Acq	uisition of capital asset (not claimed as application of income and for which claimed)			2	
3 Cos	of new asset for claim of Exemption u/s 11(1A) (restricted to the net co	nsiderat	ion)	3	
4 Oth	er capital expenses				
Sl.n	Nature		Amount		
i		4i			
ii		4ii			
iii		4iii			
iv	Total expenses (4i + 4ii + 4iii)			4	
	l capital expenses (1 + 2 +3 +4)			5	
A Sou	ce of fund to meet capital expenditure				
1	Income derived from the property during previous year (Excluding	corpus)		A 1	
2	Income accumulated as under section 11(2) or third proviso to section	on 10(23	C) in earlier years	A 2	
3	Income deemed to be applied in any preceding year under clause 2 (11(1)	of <i>Expla</i>	nation 1 of section	A 3	
4	Income of earlier years upto 15% accumulated or set apart			A 4	
5	Corpus			A 5	
6	Borrowed Fund			A 6	
7	Any other (Please specify)			A 7	
B Tot	Amount applied during the previous year – Capital Account [5 – A2 -	A3 - A4	- A5-A6-A7]	В	
C Am	ount which was not actually paid during the previous ar out of B			С	
D Am	ount actually paid during the previous year which accrued during any eaned as application of income in earlier previous year	ırlier pr	revious year but not	D	
	l amount to be allowed as application (E=B-C+D)			E	

Schedule IE-

Income & Expenditure statement [Applicable for assessees claiming exemption under sections 10(21), 10(22B), 10(23AAA), 10(23B), 10(23D), 10(23DA), 10(23EC), 10(23ED), 10(23EB), 10(23FB), 10(29A), 10(46), 10(47) and other clauses of section 10 where income is unconditionally exempt]

1	Total receipts including any voluntary contribution	1	
2	Application of income towards object of the institution	2	
3	Accumulation of income	3	

HOUSE PROPERTY

Sc	hedule 2	e IE-	Income & Ex	xpenditure statem	ent [Applica	ble fo	or assessee	claiming exe	emption und	der se	ections 10(23	<i>BA</i>),
	1	Tota	al receipts inclu	ding any voluntar	y contribut	ion				1		
A	2	App	lication of inco	me towards objec	t of the insti	tutio	n		2	2		
	3	Acc	umulation of in	come						3		
В	1	Do	you have any in	come which is tax	able? If Yes	Plea	se provide	details (Tick	r) V		□Yes [□No
		a	Income from	House Property?	(If yes, Pleas	se fill	Schedule 1	HP)	1	a	□Yes	□No
		b	Income from	Business or Profes	ssion (If ves	Plea	se fill Sche	dule BP)	1	b	□Yes	□No
		с		Capital gains (If y					1	c	□Yes	
		d		other Sources (If						d	□Yes	
		u	Income Irom	other Bources (II.	yes, i rease i	in ge	ileudic (55)	<u>, </u>		<u>u </u>	Lites	LINO
Sch	edule	IE- 3		Expenditure state (iiiac)] (please fill t						ınder	sections 10	(23C)(iiiab)
1			e of the instituti	ion (drop down to i						1		
2				y is carrying out	4 *1 4*					2		
4				any voluntary con of Sl. No. 3 above						3 4		
5	_		applied for obje							5		
6			accumulated							6		
1		jectiv	or 10(23C) e of the institut	Expenditure state (iiiae)] (please fill ion (drop down to	up address f	or ea	ch institutio	on seperately	·)	1	sections 10	(23C)(iiiad)
2				y is carrying out						2		
4			nnual receipts applied for obj	ective						3 4		
5			accumulated	cenve						5		
dule l	HP	Detai		rom House Prope	rty (Please	refer	to instructi	ions) (Drop	down to b	e pro	vided indica	iting ownership
1 A	ddres	s of p	roperty 1		Town/ City	•		State			PIN Cod	Code/ Zip e
			ty co-owned? [Yes No	(if "YES"	pleas	se enter fol	lowing detai	ils)			
			owner(s)	re in the property	PAN/Aadh (optional)	aar N	lo. of Co-o	wner(s)	Percenta	ge Sh	nare in Prop	erty
_	I											
	II	the e	pplicable option]	Nama(s) of	PAN/Aadh	00r N	In of Tone	nt(a) (if	DANI/TA	NT/A	adhaan Na	of Tenant(s) (i
	Let o		ppiicable option]	Tenant (if let out)		aai i	io. oi Tena	nt(s) (n	IANTA		credit is cla	
] Deer			I II								
				receivable or lettal o, if let out for part		gher	of the two,	if let out for	whole of	1a		
-				ch cannot be reali		1b						
			to local author			1c						
	d To	tal (11) + 1c)			1d						
_			value (1a – 1d)			1f	<u> </u>			1e		
	f 30°		le payable on bori	rowed canital		1f 1g						
_	h To			гонси сарна		<u> - </u>	I			1h		
	i Ar	rears/	Unrealised rent	t received during		30%)			1i		
				perty 1 (1e – 1h +				la: :		1j	h	0.172
			roperty 2		Town/ City			State			PIN Cod	Code/ Zip e
				☐ Yes ☐ No		lease	enter follo	owing detail	s)			
Α	ssesse	e's pe	rcentage of sha	re in the property								

Name of Co-owner(s)	PAN/Aad (optional)		No. o	f Co)-OW	ner	(s)		Pero	enta	ge S	Shar	e in	Pro	opert	y		
I																		
II																		
[Tick The applicable option] Name(s) of	PAN/Aad	haar l	No. o	f Te	nan	t(s)	(Plea	ase	PA	N/T	AN	/Aa	dhaa	ar N	lo. of	Teı	ant	(s)
☐ Let out Tenant (if let ou	it) see note)										((Ple	ase s	see	note))		
☐ Deemed let out ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐ ☐																		
a Gross rent received/ receivable/ lettable year, lower of the two, if let out for part of		er of th	ie tw	o, if	let c	out f	or w	hole	of th	ie	2a	ı						
b The amount of rent which cannot be rea	alized	2b																
c Tax paid to local authorities		2c																
d Total $(2b + 2c)$		2d																
e Annual value (2a – 2d)											2e	:						
f 30% of 2e		2f																
g Interest payable on borrowed capital		2g																
h Total (2f + 2g)											2h	l						
i Arrears/Unrealised rent received during	g the year le	ss 30%	6								2i							
j Income from house property 2 (2e – 2h	+ 2i)										2j							
Pass through income/Loss if any *											3							
Income under the head "Income from house	property" (1j + 2	j+3)														
(if negative take the figure to 2i of schedule C	(YLA)										4							
Furnishing of PAN/Aadhaar No. of tenant is Furnishing of TAN of tenant is mandatory, if	mandatory, if t tax is deducted	tax is d	educt r secti	ed u	nder 94-1	sect	ion 1	94-I	В.									

	dule CG Short-term Capital Gains (STCC	2) (5	Capital C		not applicable for	residents)					
A	1	Fro	m sale of l	and or b	uilding or both (fip, enter your sha	fill up details s		ly for e	ach pro	perty))
			e of purchas uisition	se/	DD/MM/YYYY	Date of sal	le/transf	er DD/	MM/YY	YYY	
		a	i Full	value of	consideration re	ceived/receival	ole	ai			
			ii Valu	ie of pro	perty as per stam	p valuation au	thority	aii			
			iii 50C	for the	f consideration a purpose of Capit ceed 1.10 times (a	tal Gains [in c	ase (aii	i) aiii			
		b	Deduction	s under	section 48						
			i Cost	of acqu	isition without in	dexation		bi			
					ovement without			bii			
ins					wholly and exclusive	ely in connection	with	biii			4
Ga			iv Tota	biv			-				
ital			Balance (a		1c			-			
Cap			Deduction ur		1d			A 1			
m (Short-terr			details (s	eee	A1			
t-te		F	noto)	In case of transfer of immovable property, please furnish the fol						1	-
CAPITAL GAINS Short-term Capital Gains			S.No.	Name of buyer(s)		Percentage share	Amour	Addr of prope		State	
CA											
		NO	secti	on 194-I <i>A</i>	f PAN/Aadhaar No A or is quoted by bu re than one buyer,	yer in the docun	nents.				
	2	Fro	m slump s	ale							
		A	i Fair n	narket v	alue as per Rule 1	11UAE(2)		2ai			
					alue as per Rule 1			2aii			
					consideration (hig)	2aii			
					nder taking or di			2b			
					gains from slum			. J (ME	· ·	4 -6 -	A2
	3	bus			re or unit of equi STT is paid under s						

	a	Full value of consideration	3a		
		Deductions under section 48		1	
		I Cost of acquisition without indexation	bi		
		Ii Cost of Improvement without indexation	bii		
		Iii Expenditure wholly and exclusively in connection with	biii		
		Iv Total (i + ii + iii)	biv		
	с	Balance (3a – biv)	3c		
		Loss to be disallowed u/s 94(7) or 94(8)- for example if asse			
		bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out			
		of sale of such asset to be ignored (Enter positive value only)			
	e	Short-term capital gain on equity share or equity oriented	d MF (STT paid) (3c	A3e
4	For	NON-RESIDENT, not being an FII- from sale of shares or del pany (to be computed with foreign exchange adjustment under f	enture	s of an Indian	
	a	STCG on transactions on which securities transaction tax	(STT) is paid	A4a
		STCG on transactions on which securities transaction tax			A4b
5		NON-RESIDENTS- from sale of securities (other than those at A section 115AD		·	
	a	i In case securities sold include shares of a company other than shares, enter the following details	quoted		
		a Full value of consideration received/receivable in respect of unquoted shares	ia		
		b Fair market value of unquoted shares determined in the prescribed manner	ib		_
		c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
		ii Full value of consideration in respect of securities other than unquoted shares	aii		
	1.	iii Total (ic + ii)	aiii		
	b	Deductions under section 48	1.	ı	_
		i Cost of acquisition without indexation	bi		
		ii Cost of improvement without indexation	bii		
		iii Expenditure wholly and exclusively in connection iv Total (i + ii + iii)	biii biv		
	r	Balance (5aiii – biv)	5c		
		Loss to be disallowed u/s 94(7) or 94(8) - for example if security	130		
	A	bought/acquired within 3 months prior to record date and	5d		
		dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)	34		
		Short-term capital gain on securities (other than those at A3 abo	ve) bv :	an FII (5c +5d)	A5e
6		m sale of assets other than at A1 or A2 or A3 or A4 or A5			
-	A	In case assets sold include shares of a company other			
	A.	quoted shares, enter the following details	1		
		a Full value of consideration received/receivable in respect of unquoted shares	ia		
		b Fair market value of unquoted shares determined in	ib		
		the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital	ic		
		Gains (higher of a or h) ji Full value of consideration in respect of assets other than unquoted			
		In run value of consideration in respect of assets other than unquoted shares iii Total (ic + ii)	aii 		
	_	, ,	aiii		
	В	Deductions under section 48	L.	1	
		i Cost of acquisition without indexation ii Cost of Improvement without indexation	bi		
		ii Cost of Improvement without indexation iii Expenditure wholly and exclusively in connection	bii biii		
		iv Total (i + ii + iii)	biv		
	С	Balance (6aiii – biv)	6c		
		In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months			
	D	prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored	6d		
	Е	(Enter positive value only) Deemed short term capital gains on depreciable assets	6e		
	f	Deduction under section 54D/54G/54GA	6f		
			_		

		g	STCG on	assets ot	her than	at A1 or A	2 or A3 (or A4 or A	A5 a	bove (6c	+ 6d +	A6g
	7					m capital g						
	a	year	s shown be			l capital gai in the Capit						
		for t	hat year? Previous year in which	claimed	eduction in that	New as	sset acquire	ed/constru	ıcted	for n	int not used ew asset or emained itilized in	Ī
			asset year transferre d Year in which asset acquired/constructe d Gains account									=
		i	2018-19	54D/54G/	54GA							-
	b	Amo	unt deemed t	o be short t	erm capita	l gains u/s 54I	D/54G/54GA	, other than	at 'a	,		
						m capital g	_	-	• •	~		A7
	8		s Through E <u>dule <i>PTI</i>)</u>			he nature o	of Short T	erm Cap	oital	Gain, (<i>F</i>	ill up	A8
				ugh Inco	me/Loss	in the natu	ire of Sho	rt Term	A	Ba		
			Pass Thro Capital G			in the nat 30%	ure of Sh	ort Term	A8	Bb		
		C	Capital G	ain, char	geable at	in the nat applicable	e rates		A			
	9		ount of STC cial rates in	n India a		1 – A8 but AA	not charg	geable to	tax (or charg	eable at	
		Sl. No.	Amount of income	Item No. A1 to A8 above in which		Article of DTAA	Rate as pe Treaty (enter NIL,	r TRC f obtained	Secti of I.	1-	e rate [lower of (6)	
		(1)	(2)	included (3)	(4)	(5)	not chargeable	(Y/N) (7)	(8)		(10)	-
		I	(=)	(=)	(-)	(-)	(1)		(1)			
		II	Total amo	unt of ST(C not ch	argeable to	tov in Indi	o oc por D	таа			A9a
		a h	+			eable to tax					١.٨	A9b
	10	Tota				(A1e+ A2c						A10
В	Long-term capital gain (LTCG) (A	Sub-i	items 6, 78	&8 are n	ot applic	able for res	sidents)					
	l l				_	r both (fill your share	-	-	ly for	r each pr	operty)	
			of purchas	se/	DD/MM/Y	YYYY	Date of	sale/trans	fer	DD/MM/	YYYY	
		a	i Full	value of	consider	ation recei	ved/recei	vable	;	ai		
						per stamp				nii		
ıs			iii 50C	for the p	purpose	ration ado of Capital times (ai)	Gains [ir	a case (ai	ii) a	iii		
Gair		b	Deduction			8						-
ital				of acqui		41				bi .::.		-
Çapi						th indexati ement with		m		oiia oiib		-
ш (-		Cost of In			шисхан	<i>,</i> 111		110		-
3-tei				Year of In								
Long-term Capital Gains					_	ent with In	dexation		1			
			Add	Row								
			iii Expe	enditure w	holly and	exclusively	in connect	on with	ŀ	oiii		
				al (biia + 1	•				_	oiv		
		с	Balance (a			,			_	1c		
		d		under se		4D/54EC/5	4G/54GA	(Specify		1d		
						n Immoval	ole prope	rtv (1c - 1	(b)			B1e

f In case of transfer of immovable property, please furnish the following details (see										
		note)						dress		
		S.No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amoun		of perty ,	Pin code	State
	NO	TE►		PAN/Aadhaar No			e tax	is de	duced	under
				e than one buyer,	•		ective	perc	entage	share
2	Fro	m slu	np sale			1				
				ue as per Rule 1			2ai			
	a			ue as per Rule 1			2aii			
		-		onsideration (hig		ii)	2aiii			
	_			der taking or di	ivision		2b			_
		_	ce (2aiii – 2b) ction u/s 54EC	٦			2c			
					l- (2- 2d)		2d			D.
3				gains from slum lebenture (other		ndovod	l bone	le ice	uod by	B2
3	1				than capital i	писхец		15 155	ueu by	
			alue of consid				3a			
	D		ı		dovotion		bi			
				sition without in			bii			-
		ii iii		vement without wholly and exclu		ection	biii			
		in iv	Total (bi + bii		asively in Colli	.ccuon	biv			
	c	-		debenture - (3a	-hiv)		DI V			В3
	1					MO 00111	on h	anda	whone	_
4	pro	viso u	nder section 1	rities (other tha		ro coup		ulius	where	
			alue of consid				4a			_
	b	_	ctions under s		J4:		L:	1		
				sition without in			bi			
				vement without wholly and exclu		oction	bii			
					isively in comi	ection	biii			-
			Total (bi + bii Term Canital	Gains on assets	s at R4 (4a _ hi	iv)	biv			4c
							ontod	fund	08 118	
5	a bı	usines	s trust on whic	re in a company ch STT is paid u	ınder section 1	12A	enteu	Tullu	or un	B5
		_		ns on sale of cap 5- from sale of sh			India			
6	be c	compu	ted with forei	gn exchange adj	justment unde					1 48)
	LT(UG co	mputed witho	ut indexation be	enefit					В
7	(ii)	units 1	eferred in sec	s- from sale of, (i c. 115AB, (iii) bo referred to in so	nds or GDR a					
	a		shares, enter t	ties sold include the following de	tails	mpany	othe	r thai	n quot	ed
				e of consideration		43	ia			
				receivable in res ket value of unq		iea				-
			determin	ed in the prescri	ibed manner		ib			
			unquoted	e of consideration I shares adopted Irpose of Capita	l as per section	1 50CA	ic			
				consideration in quoted shares	respect of sec	urities	aii			
		iii	Total (ic + ii)				aiii			
1	b		ctions under s	ection 48						
				sition without in	dexation		bi			
				vement without			bii			
			-					1		

	iii Expe	nditure wholly and ex	xclusively in co	onnection with	transfer	biii			
		al (bi + bii +biii)	1010011019 111 01			biv			
	c Long-tern	n Capital Gains	on assets at	t 7 above in	case of	NON-	REESI	DENT	
8		IDENTS - From sal					f equity	oriented	
		a business trust on				112A			
9	_	apital Gains on sa				_			
,		assets where B1 t ase assets sold in				;			
	i othe	er than quoted sh	iares, enter	the following	ng				
	a	Full value of co				ia			
		received/receiv				ib			
	b	Fair market val determined in t				10			
	c					ic			
		unquoted share							
	ii Full	50CA for the polyalue of consider				aii			
		al (ic + ii)		espect of ass	ocis	aiii			
		ns under section 4	48						
		t of acquisition w		tion		bi			
		t of improvemen				bii			
	l —————	enditure wholly			nection	biii			
	iv Tota	al (bi + bii +biii)				biv			
	c Balance (a	aiii — biv)				9c			
d Deduction under section 54D//54G/54GA (Specify details 9d									
	e Long-tern	n Capital Gains o	on assets at	t B9 above (9c- 9d)				
10		ned to be long-ter							
a		amount of unuti r shown below							
		n due date for the			с сыр.				
	D	G. A	New as	set acquired/				unt not for new	
S.no	Previous year in which asset		Year in v	which asset		ount l out of	ass	set or	
	transferred	claimed in		constructed	Capita	l Gains		nained ilized in	
i	2018-19	54D//54G/54GA			acco	ount	~		
b		ned to be long-ter	 rm capital :	gains, other	than at	t 'a'			
		ned to be long-ter		. /					
11	Pass Through	Income/Loss in (B11a1+11a2 +	the nature	_		ital Ga	ain, (Fi	ll up	
	Pass Thro	ough Income/ Los	ss in the na	ture of Lon	g Term	D11-1			
	Capitai G	ain, chargeable (@ 10% u/s	112A					
	Pass Thro	ough Income/Los	s in the na	ture of Lon	g Term	B11a2			
	Desc Thes	Sain, chargeable ough Income/ Los	es in the re	ture of I on	a Torre				
		ain, chargeable (ware of Loll	g 10111	B11b			
12	Amount of LT	ΓCG included in special rates in I	items B1 to		ot char	geable	to tax o	or	
		Item			Whethe				
	Sl. Amount of	No. B1 to B11 name &	Article of	Rate as per Treaty	r TRC obtaine	Section of I.T.	Rate as per I.T.	Applicabl e rate	
	No. income	above in Which Code	DTAA	(enter NIL, if not chargeable)	d	Act	Act	[lower of (6) or (9)]	
		included	(5)		(Y/N)	(9)	(0)		
	(1) (2) I	(3) (4)	(5)	(6)	(7)	(8)	(9)	(10)	
	II	 							
		unt of LTCG not ch	hargeable to	tay in India	as ner D	ТАА			
	b Total amou	unt of LTCG charg	geable to tax	at special rat	es in Inc	dia as p			
13		m capital gain] [B6 +	B7c + I	38+	
Income chargeable under th			B13) (take	B13 as nil, ij	f loss)				
	n claimed against C								

1	In case	e of deduction u/s 54D/54EC /54G/54GA give following	detail	s
	a	Deduction claimed u/s 54D		
		i Date of acquisition of original asset	ai	dd/mm/yyyy
	i	Cost of purchase/ construction of new land or building for industrial undertaking	aii	
	i	Date of purchase of new land or building	aiii	dd/mm/yyyy
	i	Amount deposited in Capital Gains Accounts Scheme before due	aiv	
	,	v Amount of deduction claimed	av	
	b	Deduction claimed u/s 54EC		
		i Date of transfer of original asset	bi	dd/mm/yyyy
	i	Amount invested in specified/notified bonds (not exceeding fifty lakh rupees)	bii	
	i	iii Date of investment	biii	dd/mm/yyyy
	i	iv Amount of deduction claimed	biv	
	С	Deduction claimed u/s 54G		
		i Date of transfer of original asset	ci	dd/mm/yyyy
	i	ii Cost and expenses incurred for purchase or construction	cii	
	i	Date of purchase/construction of new asset in an area	ciii	dd/mm/yyyy
	i	Amount deposited in Capital Gains Accounts Scheme	civ	
		v Amount of deduction claimed	cv	
	d	Deduction claimed u/s 54GA		
		i Date of transfer of original asset from urban area	di	dd/mm/yyyy
	i	Cost and expenses incurred for purchase or construction	dii	
	i	Date of purchase/construction of new asset in SEZ	diii	dd/mm/yyyy
	i	Amount deposited in Capital Gains Accounts Scheme	div	
	,	v Amount of deduction claimed	dv	
	e To	otal deduction claimed (1a + 1b + 1c + 1d)	e	

E Set-off of current year capital losses with current year capital gains (excluding amounts included in A9a & B12a which is NOT chargeable under DTAA)

Sl.	Type Gain		Sain of current year (Fill this	Sh	ort tei	rm capital loss s	et off	Long term	capital loss	set off	Current year's capital gains
				15%	30%	applicable rate	DTAA rates	10%	20%	DTAA rates	
			1	2	3	4	5	6	7	8	9
i	(Fill tl	o be set off his row if computed is (ve)		(A3e*+ A4a*+ A8a*)		A2c*+A4b*+A	A9b	(B4c*+B5*+ B7c*+B8*+ B9e* B11a1*+B11a2	(B1e*+ B2e*+B3c* +B6*+B9e *+B10*+ B11b*)	B12b	
ii	Short	15%	(A3e*+ A4a*+ A8a*)								
iii	term capit	30%	$(A5e^* + A8b^*)$								
iv	al gain	applicable rate	(A1e*+ A2c*+A4b*+A6g * +A7*+A8c*)	7							
v		DTAA rates	A9b								
vi	Long term	10%	(B4c*+B5*+ B7c*+B8*+ B9e*								
	capit	20%	(B1e*+ B2e*+B3c*+B6* +B9e*+B10*+ B11b*)	:							
viii	i	DTAA rates	B12b								
ix	Total + vii +		+ iii + iv + v + vi								
X	Loss r	emaining afte	er set off (i-ix)								

The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

	ule OS 1 Gra		ne from other sources chargeable to tax at normal applicable	rates ((1a± 1h± 1c± 1d ±	1e)		1	
+			chargeable to tax at normal applicable , Gross (ai+aii)	14103	(141 1DT 1CT 1U T	1e) 1a		1	
	A		nd income other than (ii)			ai			
			nd income u/s 2(22)(e)			aı			
		11				aii			
	В		Gross (bi + bii + biii + biv + bv)			1b			
			Savings Bank	bi					
			Deposits (Bank/ Post Office/ Co-	bii					
		operat	tive Society)						
			Income-tax Refund	biii					
			nature of Pass-through income/Loss	biv					
	<u> </u>	v Other		bv	C	1.	l e		
	-		come from machinery, plants, buildings the nature referred to in section 56(2)			1c			
O	D	to tax (di	+ dii + diii + div + dv)		_	1d			
Н			egate value of sum of money received v			di			
E R			se immovable property is received witl p duty value of property	nout co	onsideration,	dii			
			se immovable property is received for	inadeo	uate				
S O		iii consi	deration, stamp duty value of property deration	_		diii			
U R C		is In ca	deration se any other property is received without tet value of property	out con	sideration, fair	div			
E S		In case any other property is received for inadequate consideration fair market value of property in excess of such consideration				dv			
	Е		rincome (please specify nature)			1e			
		Sl.no	Nature	Aı	nount				
			Income due to disallowance of						
			exemption under clauses of section 10)					
			s can be added as required						
	2		nargeable at special rates (2a+ 2b+ 2c+				. no 1)	2	
		a Incon	ne from winnings from lotteries, crossy ne chargeable u/s 115BBE (bi + bii + bi	vora pi	uzzies etc.	2a 2b			
			ash credits u/s 68	111 + 111	v+ Dv + Dv1)	bi			
			nexplained investments u/s 69			bii			
			nexplained money etc. u/s 69A			biii			
			ndisclosed investments etc. u/s 69B			biv			
			nexplained expenditure etc. u/s 69C			bv			
			mount borrowed or repaid on hundi u	/c 60D		bvi			
		~ 4	other income chargeable at special rate	, ,	of ci to criv)	2c			
			Dividends received by non-resident for			20			
		1 0	company chargeable u/s 115A(1)(a)(i)	_	ci				
		ii I	nterest received from Government indian concern on foreign currency chargeable u/s 115A(1)(a)(ii)		cii				
		iii Interest received from Infrastructure Deb Fund chargeable u/s 115A(1)(a)(iia)		Debt	ciii				
		iv	nterest referred to in section 194L0 chargeable u/s 115A(1)(a)(iiaa) @ 5%	` _	civ				
		Interest referred to in Proviso to section 194LC(1) chargeable u/s 115A(1)(a)(iiaa) @4 %			cv				
		vi Interest referred to in section 194LD chargeable u/s 115A(1)(a)(iiab)			cvi				
		Distributed income being interest referred to vii in section 194LBA - chargeable u/s cvi 115A(1)(a)(iiac)			cvii				
		viii I	ourchased in Foreign Currency - char	(23D),	cviii				
	u/s 115A(1)(a)(iii)								

Income from royalty or fees for technical ix services received from Government or Indian concern - chargeable u/s 115A(1)(b) Income by way of interest from bonds																
			x p	urchased	in forei	f interest gn currer e u/s 115A	icy by		cx							
			xi p	urchased	in forei	dividends gn currer e u/s 115A	icy by		exi							
			xii r r u	II in resp eferred to /s 115AD	oect of section (1)(i)	lividend) r urities (oth on 115AB)	er than - charg	units eable	exii							
			xiii r r u	espect of eferred to /s 115AD(f securiti o in sectio (1)(i)	nd received es (other on 115AB)	than - charg	units eable	cxiii							
			xiv to	n bonds of in section of the section	or Govern ion 194LI section 115		rities ref geable as	erred s per	cxiv							
Income received by non-residents sportsmen xv or sports associations chargeable u/s cxv 115BBA																
			c	hargeable	u/s 115BI				xvi							
		υ	(drop d	down to be	e provided)										2d	
		E			ed in 1 and (2) of table	l 2 above, v <i>e below)</i>	which is	charg	eable a	t sp	ecial r	ates in l	India as p	er DTAA	2e	
			Sl. No.	Amount of income	Item No.1ai, 1b to 1d, 2a, 2c & 2d in which included	Country name & Code	Article of DTAA	Tro (enter n	as per eaty NIL, if ot geable)	T obt	ether RC ained Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicabl e rate [lower of (6) or (9)]		
			(1) I	(2)	(3)	(4)	(5)	(6)		(7)	(8)	(9)	(10)		
	D. 1	4*-	II	1	. 55 (.1	.1 .1	1 .:		1		11 .	. 1	. 1	2 21		
•	2c, 2			uer secuoi	n 57(otner	than those	relating t	o inco	me cna	rgec	ibie at	speciai	rates unae	er 2a, 2b,		
			Depre		vailable or	her than e			c of	3a 3b						
			Intere	est expend		dividend 1	u/s 57(i)	(avai	lable	3c						
		ci	Eligibl			u/s 57(i) – c	omputed	value		3ci						
1	Ama		Total	eductible	n/c 50					3d					4	
				eductible able to tax											5	
6	Net income from other sources chargeable at normal applicable rates (1 (after reducing income									g income	6					
	related to DTAA portion) – 3 + 4 + 5) (If negative take the figure to 4i of schedule CYLA) Income from other sources (other than from owning race horses) (2+6) (enter 6 as nil, if negative)										ve)	7				
	В		uction	s under se	ection 57 ir	n relation t	o receipt	s at	8a 8b							
	C	Amo	unts r		tible u/s 58				8c							
				argeable to 8a - 8b + 8	o tax u/s 59 Rc + 8d)	y			8d						8e	
9						om other s	ources"	(7 + 8	e) (take	8e a	ıs nil if	negative)			9	
	Income under the head "Income from other sources" (7 + 8e) (take 8e as nil if negative) Information about accrual/receipt of income from Other Sources															

10	0 1	Inform	ation about accrual/r	eceipt of inco	ome from Other	Sources		
	9	S. No.	Other Source Income	Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3
				(i)	(ii)	(iii)	(iv)	(v)

	Income by way of					
	winnings from					
1	lotteries, crossword					
1	puzzles, races,					
	games, gambling,					
	betting etc. referred					
	to in section 2(24)(ix)					
	Dividend Income					
2	referred in Sl. No.					
	1a(i)					
	Dividend Income u/s					
3	115A(1)(a)(i) @ 20%					
	(Including PTI)					
	Dividend Income u/s					
4	115AC @ 10%					
	Dividend Income u/s					
5	115ACA (1)(a) @					
	10% (Including PTI					
	Income)					
	Dividend Income u/s					
	115A(1)(a)(iiac) @					
6	10% (Including PTI					
	Income)					
<u> </u>	Dividend Income					
	(other than units					
	referred to in section					
7	115AB) u/s					
′	115AD(1)(i) @ 20%					
	(Including PTI					
	Income)					
	Dividend income					
8	chargeable at DTAA					
	Rates w.r.t.1a(i)					
			ı	ı	1	

Scheo	lul	ale OA General			
		Do you have any income under the head business and profession? \square Yes details)	□ No (if "	yes"	please enter following
	1	Nature of Business or profession (refer to the instructions)		1	
	2	Number of branches		2	
	3	Method of accounting employed in the previous year $(Tick)$ \square me cash	rcantile 🗆	3	
	4	Is there any change in method of accounting (Tick) \square Yes		4	
	5	Effect on the profit because of deviation, if any, in the method of accounting in the previous year from accounting standards prescribed under section 14:	g employed 5A	5	
	6	Method of valuation of closing stock employed in the previous year		6	
		a Raw Material (if at cost or market rates whichever is less write 1, if at co 2, if at market rate write 3)	st write	6a	
		b Finished goods (if at cost or market rates whichever is less write 1, if at co 2, if at market rate write 3)	ost write	6b	
		c Is there any change in stock valuation method (Tick) ☑ ☐ Yes	□ No	6c	
		d Effect on the profit or loss because of deviation, if any, from the method oprescribed under section 145A	of valuation	6d	

Sche	dul	e BP	Computation of income from business or profession			
	A	From business	or profession other than speculative business and specified business			
OR SN		1	Profit before tax as per income and expenditure account (as applicable	e)	1	
INCOME FROM BUSINESS OR PROFESSION		2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)	2a		
BUS		2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)	2b		

a Mouse property 3a b Capital gains 3b color of the profit of loss included in I. which is referred to me of the profit of loss included in I. which is referred to in section 44AE 5 Income credited to Profit and Loss account dended in I) which is exempt a Share of income from AOP BOI 5 b Share of income from AOP BOI 5 b Share of income from AOP BOI 5 c iii Industry 1 c ii iii Industry 1 c c c ii iii Industry 1 c c c ii ii Industry 1 c c c c c c c c c						
A common considered under other heads of income Common considered Common conside		а Но	ouse property	3a		
Income/ receipts credited to predit and loss account considered under other heads of income clip birdened income 3d without a clip birdened 4 so without a clip birdened income 3d without a clip birdened 4 so without a clip birdened 5d without a clip birdened						
account considered under other heads of income of Dividend Income and Dividend Income (Sa Island Income (Sa						
A Profit or loss included in 1, which is referred to in section 44AE 4	3	account considered under other heads of income		-		
4 Profit or loss included in 1, which is referred to in section 44.KE 4 5 Income credited to Profit and Loss account (Included in 1) which is exempt a Share of income From firm(s) 5a b Share of income From AOP BOI 5b c Any other exempt income (specify nature and amount) ii a cit		otl	ier than			
Solution of income from firms Sa			vidend income	SCII		
a Share of income from AOP BOI Sh	4	,		-		
b Share of income from AOP/BOI Sb Any other exempt income (specify nature and amount) I ii Ci iii Ci iii iii Total (ci + cii) Sciii d Total (ca + cii) Sciii d Total (ci + cii) Sciii Total (ci + cii) Total (ci + ci	5	<u> </u>	1) which is exe	mpt		
c and amount) Total (rate coli)						
Cand amount Carl						
1						
iii		i ci				
Total exempt income (Sa + Sb + Sciii) Sd Bulance (1- 2a - 2b - 3a + 3b - 3c - 3d - 3c - 4c - 5d Sd Sd Sd Sd Sd Sd Sd		ii cii				
Expenses debited to profit and loss account considered under other heads of income C Other sources 7c		iii Total (ci + cii) 5ciii				
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Expenses debited to profit and loss account considered under other heads of income 8 Total (7a + 7b + 7c)					6	
Southered under other heads of income B Capital gains 75		Expenses dehited to profit and loss account				
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Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner) 24 Total (13+ 14+15+16+17+18+19+20+21+22+23) 25 Deduction allowable under section 32(1)(iii) 26 Deduction allowable under section 32AD 27 Amount allowable as deduction under section 32AC 28 Amount of deduction under sections 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24) 29 Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year 30 Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year	21	` `		21		
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24 Total (13+ 14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 + 23) 25 Deduction allowable under section 32(1)(iii) 26 Deduction allowable under section 32AD 27 Amount allowable as deduction under section 32AC 28 Amount of deduction under sections 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24) 29 Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year 30 Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year	23	expense not allowable (including income from salary, co	ommission,	23		
25 Deduction allowable under section 32(1)(iii) 26 Deduction allowable under section 32AD 26 27 Amount allowable as deduction under section 32AC 27 Amount of deduction under section 32AC 28 Amount debited to profit and loss account (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24) 29 Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year 30 Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year	24				24	
26 Deduction allowable under section 32AD 27 Amount allowable as deduction under section 32AC 28 Amount of deduction under sections 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24) 29 Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year				25		
Amount of deduction under sections 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24) 29 Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year 30 Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year		* * * * *		-		
of the amount debited to profit and loss account (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24) 29 Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year 30 Year but allowable during the previous year	27	Amount allowable as deduction under section 32AC		27		
Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year 30 year but allowable during the previous year	of the amount debited to profit and loss account (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to					
Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year	29	Any amount disallowed under section 40 in any precedi year but allowable during the previous year		29		
31 Any other amount allowable as deduction 31	year but allowable during the previous year					

П	32		increase in loss on account of hod of valuation of stock	f ICDS adjustments	32						
	33	Total (25+26+27+28	3+29+30+31+32)			33					
	34	Income (12+24 - 33)				34					
	35	Profits and gains of l	business or profession deemed	l to be under -							
		i Section 44AE		35i							
	36	Net profit or loss fro business (34+35)	m business or profession othe	r than speculative a	nd specified	36					
	37	specified business af	om business or profession of ter applying rule 7A, 7B or er same figure as in 36)								
в Со	omputati	on of income from specula	tive business								
	38	Net profit or loss fro	m speculative business as per	profit or loss accou	nt	38					
	39	Additions in accorda	nce with sections 28 to 44DB			39					
	40	Deductions in accord	lance with sections 28 to 44D	В		40					
	41	Income from specula		B41							
C Co	omputati	on of income from specifie									
	42	Net profit or loss from		42							
	43	Additions in accorda	nce with sections 28 to 44DB			43					
	44		lance with sections 28 to 44DI 32 or 35 on which deduction u	*	on under	44					
	45	Profit or loss from sp	pecified business) (42+43 - 4	4)		45					
	46	Deductions in accord	lance with section 35AD(1)			46					
	47	Income from Specific	ed Business) (45 - 46)			C47					
	48		ab-section (5) of section 35AD ed from drop down menu)	which covers the sp	ecified	C48					
D Inc	come cl	hargeable under the l -C47)	head 'Profits and gains	from business o	r profession'	D					
E	Intra h	ead set off of business loss	of current year								
	Sl. Tyl	pe of Business income	f Business	income remaining aft	er set off						
				(3) = (1) - (2)							
		ss to be set off (Fill this		(A37)							
	Inc	v only if figure is negative) ome from speculative		(/							
	111	siness	(B41)								
		ome from specified siness	(C47)								
	iv Tot	tal loss set off (ii + iii)									
1	T	ss remaining after set off (i									
	-	· · · · · · · · · · · · · · · · · · ·	-								

Sche CYI		Details of 1	Income after set-o	ff of current years los	sses		
ľ	Sl.	Head/ Source of	Income of current	House property loss of	Business Loss	Other sources loss	Current year's
ADJUSTMENT	No.	Income	year	the current year set	(other than speculation	(other than loss	Income
Ħ			(Fill this column	off	or specified business	from race horses) of	remaining after
Ę			only if income is		loss) of the current year	the current year set	set off
2			zero or positive)		set off	off	
<u> </u>				Total loss	Total loss	Total loss	
				(4 of Schedule –HP)	(A21 of Schedule-BP)	(6 of Schedule-OS)	
SS			1	2	3	4	5=1-2-3-4
YEAR LOSS		Loss to be adjusted					
~		->					
E	i	House property					
		Business (excluding					
Z	ii	speculation income					
₩	11	and income from					
CURRENT		specified business)					
CI	iii	Speculation income					

iv	Specified business			
11	income u/s 35AD			
	Short-term capital			
v	gain taxable @15%			
	Short-term capital			
vi	gain taxable @			
	30%			
	Short-term capital			
vii	gain taxable at			
	applicable rates			
	Short-term capital			
viii	gain taxable at			
V111	special rates in			
	India as per DTAA			
ix	Long term capital			
IX	gain taxable@ 10%			
	Long term capital			
X	gain taxable @			
	20%			
	Long term capital			
xi	gains taxable at			
A	special rates in			
	India as per DTAA			
	Net Income from			
	Other sources			
	(excluding profit			
xii	from owning race			
	horses and			
	winnings from			
	lottery)			
	Profit from owning			
xiii	and maintaining			
	race horses			
xiv	Total loss set-off			
XV	Loss remaining af	ter set-off		

Sch	edule	PTI Pass Thro	ugh Income det	tails from bus	siness t	rust o	r investment fund	as per secti	on 115UA, 1	15UB	
	SI ·	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investme nt fund	SI.	Н	ead of income	Current year income	Share of current year loss distribut ed by Investm ent fund	Net Income/ Loss 9=7-8	TDS on such amount, if any
	(1)	(2)	(3)	(4)	(5)		(6)	(7)	(8)	(9)	(10)
	1.	(drop down to			i		se property				
		be provided)			ii	Cap	ital Gains				
[+]						a	Short term				
PASS THROUGH INCOME						ai	section 111A				
00						aii	Others				
						b	Long term				
eн						bi	section 112A				
OU						bii	sections other				
HR							than 112A				
S TI					iii		er Sources				
ASS					a		dend				
\mathbf{P}_{2}					b	Oth					
					iv		me claimed to be	exempt			
						A	u/s 10(23FBB)				
						В	u/s				
	_					С	u/s				
	2.				i		se property				
					ii		ital Gains				
						A	Short term				
						ai 	section 111A				
						aii	Others				

							-
			В	Long term			
			bi	section 112A			
			bii	sections other			
				than 112A			
			iii Oth	er Sources			
			A	Dividend			
			В	Others			
			iv Inc	ome claimed to be	exempt		
			A	u/s 10(23FBB)			
			В	u/s			
			C	u/s			
<i>NOTE</i> ▶	Please refer to the instructi	ons for filling out	this sched	lule.			

-19.0	Sl	SI Income chargeable to tax at special rates [Please see instructi Section	<u> </u>	Special rate	Income	Tax thereon
	No			(%)	(i)	(ii)
	1	111A (STCG on shares where STT paid)		15		
	2	115AD (STCG for FIIs on securities where STT not paid)		30		
	3	112 proviso (LTCG on listed securities/ units without indexation)		10		
	4	115AC (LTCG for non-resident on bonds/GDR)		10		
	5	115AD (LTCG for FII on securities)		10		
	6	112 (LTCG on others)		20		
	7	112A(LTCG on equity shares/units of equity oriented fund/units of business trust on which STT is paid)		10		
	8	STCG chargeable at special rates in India as per DTAA				
	9	LTCG Chargeable at special rates in India as per DTAA				
	10	115AC (Income by way interest received by non-resident from bonds or GDR purchased in foreign currency)		10		
Ħ	11	115AC (Income by way of Dividend received by non-resident from bonds or GDR purchased in foreign currency		10		
A	12	115BB (Winnings from lotteries, puzzles, races, games etc.)		30		
×	13	115BBE (Income under sections 68, 69, 69A, 69B, 69C or 69D)		60		
SPECIAL RATE	14	Any other income chargeable at special rate (Drop down to be provided)			(part of 2c of schedule OS)	
SPE	15	Income from other sources chargeable at special rates in India as per DTAA			(part of 2e of schedule OS)	
	16	Income in the nature of Short Term Capital Gain chargeable @ 15%		15		
	17	Pass through Income in the nature of Short Term Capital Gain chargeable @ 30%		30		
	18	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%		10		
	19	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%		20		
	20	Pass through Income in the nature of Long Term Capital Gain chargeable @ 10% other than section 112A		10		
	21	Pass through income in the nature of income from other source chargeable at special rates			(2d of schedule OS)	
	22	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)				

Sche	edule 1	15N	Accreted income under section 115TD			
	1	Aggı	regate Fair Market Value (FMV) of total assets of trust/instituti	on	1	
	2	Less	: Total liability of trust/institution		2	
	3	Net '	value of assets (1 – 2)		3	
			FMV of assets directly acquired out of income referred to in section 10(1)	4i		
	4	(ii)	FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration/provisional registration u/s 12AA/12AB, if benefit u/s 11 and 12 not claimed during the said period	4ii		
		(1111)	FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii		
		(iv)	Total (4i + 4ii + 4iii)		4iv	

Total

5	Liability in respect of assets at 4 above		5		
6	Accreted income as per section 115TD [3 – (4iv – 5)]		6		
7	Additional income-tax payable u/s 115TD at maximum margin	nal rate	7		
8	Interest payable u/s 115TE		8		
9	Specified date u/s 115TD		9		
10	Additional income-tax and interest payable		10		
11	Tax and interest paid		11		
12	Net payable/refundable (10 - 11)		12		
13	Date(s) of deposit of tax on accreted income	Date 1 DD/MM/YYYY	_	Date 2	Date 3 DD/MM/YYYY
14	Name of Bank and Branch				
15	BSR Code			•	
16	Serial number of challan			•	
17	Amount deposited				

Schedule FSI Details of Income from outside India and tax relief (available only in case of resident) Sl. Head of income Tax relief Relevant Sl. |Country |Taxpayer **Income from** Tax paid Tax payable on INCOME FROM OUTSIDE INDIA AND TAX RELIEF Identification outside India outside article of Code such income under available in India Number (included in India normal provisions (e)=(c) or (d)DTAA if relief PART B-TI) in India whichever is lower claimed u/s 90 or 90A (a) **(b)** (c) (d) **(f)** (e) **House Property Business or** Profession iii Capital Gains iv Other sources Total 2 **House Property** Business or ii Profession iii Capital Gains iv Other sources Total Please refer to the instructions for filling out this schedule.

Schedule TR Summary of tax relief claimed for taxes paid outside India (available only in case of resident) Details of Tax relief claimed TAX RELIEF FOR TAX PAID OUTSIDE INDIA Country Code Taxpayer Total taxes paid outside India Total tax relief available Section under which (total of (c) of Schedule FSI in Identification (total of (e) of Schedule FSI in relief claimed (specify 90, 90A or 91) Number respect of each country) respect of each country) (a) **(b)** (d) (c) (e) Total Total Tax relief available in respect of country where DTAA is applicable (sections 90/90A) (Part of 2 total of 1(d)) Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total 3 of 1(d)) Whether any tax paid outside India, on which tax relief was allowed in India, has been Yes/No refunded/credited by the foreign tax authority during the year? If yes, provide the details below a Amount of tax refunded b Assessment year in which tax relief allowed in India Please refer to the instructions for filling out this schedule.

(i) (ii)

ending as on 31st December, 2021 Status Status Account Detail Details of Foreign Custodial Accounts Institution	A 1	1 Deta	ails of l		nils of Fore Depository									uring 1	the rele	vant calei	ıdar vear
Signature Code Co									•		, .	•					•
Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the relevant calendary and so the financial institution in a state of financial institution in which insurance contract or Annuity Contract held (including any beneficial interest) at any time during the state of financial institution in which insurance contract or Annuity Contract held (including any beneficial interest) at any time during the state of financial institution in which insurance contract held (including any beneficial interest) at any time during the code of entity and beneficial institution in which insurance contract held (including any beneficial interest) at any time during the code of entity and code insurance contract held (including any beneficial interest) at any time during the code of entity and code insurance contract held (including any beneficial interest) at any time during the relevant code of entity and code insurance contr		l Cou	untry	Count	ry Name of financia	Address of n financial	coe			Statu			ate	bala: during	nce g the	Closing balance	Gross interes paid/credi to the accoun during t
Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the relevant calendary of the period of financial institution in an institution in the period of financial institution in the period of period of financial institution in the period of the period of the period of per																	period
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A2 Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the relevant calendar son 31st December, 2021 In Country No name Code Statistic _ ` `																	
No	De		f Forei	gn Cust	odial Accou	nts held (inc	luding	g any ben	eficial inte	rest	t) at any	time du	ring	the rel	evant c	alendar y	ear ending
No name code financial institution financial institution n code number code number date da	as						710	T A	4 64-4	T .		D	1_	Clasia		C	4
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Signature Country Co															Ť	inco	
Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during calendar year ending as on 31st December, 2021 Si Country		(2)	((3)	(4)	(5)	(6)	(7)	(8)	-	(9)	(10)	(11)		(12	2)
Additional Property and the period calendar year ending as on 31st December, 2021 SI Country No name Code Cod																	
Stoch Country Code Cod	, De	etails o	f Fore	ign Equ	ity and Deb	t Interest h	eld (ir	ncluding	any benef	icial	interes	t) in an	y enti	ity at a	any tin	e during	the releva
No name code entity of entity code code of entity code	ca		_					N-4	Data at	, -	T:4:-1	D.,	1_	Claria	- T-4	-1	Total gros
(1) (2) (3) (4) (5) (6) (7) (8) (9) (10) (11) (12)	0 1	name	Co	ode	entity	of entity	code	of entity	g the		the vestmen	invest t dur	men ing	value	paid/ with to ho dur	credited respect to the olding ring the	proceeds from sale of redemption of investment during the period
Country Country Countract Name of financial institution Income and code Co)	(2)	((3)	(4)	(5)	(6)	(7)	(8)	+	(9)	(10)	(11)			(13)
Details of Foreign Cash Value Insurance Contract or Annuity Contract held (including any beneficial interest) at the relevant calendar year ending as on 31st December, 2021 Country Country Name of financial institution in which insurance contract held institution Address of financial institution Code institution Code Institution Insurance contract held Institution Code)				` ′			Ì								` ´	
the relevant calendar year ending as on 31st December, 2021 Country Country Country name Code institution in which insurance contract held institution institution code institution institution code institution code institution code institution code institution code institution code		-4-214	e E	: C	L 17-1 T			<u> </u>		4 11	14 (1	J'		C: -: - 1	1 :4	-4) -4	4
No Name Code Interest in any Entity held (including any beneficial interest) at any time during the Entity Beneficial owner/ B									y Contrac	t nei	ia (iliciu	ung an	iy bei	iencia	mere	si) at any	ume durn
(i) (ii) Details of Financial Interest in any Entity held (including any beneficial interest) at any time during calendar year ending as on 31st December, 2021 SI Country Zip Nature Name and Address of Interest-since Investment and code l C	Country	Cor	intry ode	Name of institution	financial in which	Ad fir	dress of nancial		Da	ate of co	ntract	surr	ender	value o	f paid/c resp contrac	ross amounted with the central to the central the cent	
Details of Financial Interest in any Entity held (including any beneficial interest) at any time during calendar year ending as on 31st December, 2021 SI Country Zip Nature Of Entity Address of Entity of E		(2)	((3)	(4)		(5)	(6)		(7)			(8)			(9)
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and code code code code code code code cod										nt					ncome	this retu	
code code code code code code code code										-				<u> </u>	Amoun	Schedul	
Code Property Direct/ Beneficiary Date of and code Code Property Beneficiary Beneficiary Beneficiary Beneficiary Code]				, ,							where	number
(1) (2a) (2b) (3) (4) (5) (6) (7) (8) (9) (10) (1 (i) C Details of Immovable Property held (including any beneficial interest) at any time during the relevant cases of the Name Code Property Direct/ and code Code Property Beneficial owner/ Beneficiary Code Code Code Code Code Code Code Code																offered	
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code owner/ rupees) who offe			Code	Pro	operty			_						-		this retu	
Beneficiary offe							ı	n	, ,		prop	erty	Inco	ome A	mount	Schedule	
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) /	(26)	(2b)		(3)		У	(5)	(6)		(=	<u></u>	(6	5)	(9)	offered (10)	schedule (11)
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Sl	Country	Zip	Nature	of Asset	Ow	nership-	Date	of	Total	Income deriv	ed Nature	Income t	axable and	offered i
No	Name	Code				Direct/	acquisi	itio 🛚	Investment	from the ass	et of		this return	
	and					neficial	n	((at cost) (in		Income	Amount	Schedule	Item
	code					wner/			rupees)					number
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(1)	(2a)	(2b)	(.	3)		(4)	(5)		(6)	(7)	(8)	(9)	(10)	(11)
(i)														
(ii)														
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	the relev			eriod an	d whic	h has no			ded in A to					
Sl	Name of		Address	Countr	•	Name			Balance/	Whether	If (7) is	If (7) is	yes, Income	
No	Institutio	I	of the	y Name	Code	of the	t			income accrue	• /		this retur	
	which t	- 1	nstitutio	and		account	Numbe		ring the	is taxable in	Income		Schedule	
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(ii)	5	0.		<u> </u>				L.,						447
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	and		me tro	ist ti	ustees	of	Bellell		neia	your hands			schedul where	numbe
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G			•				•		utsiae ina	lia which is n	ot inciuae	a in,- (1)	items A to) r abov
	ana, (II) inco	me unae	er the ne	ad bus	siness or	profess	ion	1	1		If (6) in	roa Income	offonod
	Countr											II (0) IS	yes, Income this retur	
SI	y	Zip	Name a	nd addr	occ of th	ne person	Inco	me			Whether	Amour	t Schedul	
No	Name	Code		rom who			deri		Nature	of income	taxable in	Amoui	where	numbe
	and	Couc	1	, , , , , , , , , , , , , , , , , , ,	in deri	·cu	ucii	, cu			our hands	?	offered	
	code												onerea	schedu
(1)	(2a)	(2b)		(.	3)		(4)		(5)	(6)	(7)	(8)	(9)
(*)							<u> </u>							
(i)														
(ii))													
(II)	']													\perp

SCHEDULE	SH S	HAREE	IOLDII	NG OI	UNLI	STED (COMPA	.NY						
If you are an	unlisted com	pany, pl	ease fu	rnish t	he follo	wing de	etails;-							
Details of sha	reholding at	the end	of the p	reviou	ıs year									
Name of the	Resider	ntial	Type o	of	PAN	Da	ate of	Nu	mber of	Face	value p	er Issue Pr	ice per	Amount
shareholder	status in	India	share			acqı	uisition	sha	res held	s	hare	sha	re	received
Details of equ	ity share app	lication	money	pendi	ng allo	tment at	t the end	l of the	previous y	ear		•	•	
Name of the	Residentia	al Typ	oe of	PAN	Date	e of	Numb	er of	Applicat	ion	Face v	alue per share	Pro	posed issue
applicant	status in	sh	are		applic	ation	shares a	pplied	money	y		-		price
	India						fo	r	receive	ed				
Details of sha	reholders wh	o is not	a share	holde	r at the	end of t	he prev	ious yea	ar but was	a shar	eholder	at any time d	uring the	previous year
Name of	Residential	Type	PAN	Nur	nber	Face	· I	ssue	Amount	Dat	te of	Date on	Mode of	In case of
the	status in	of		of sl	nares	value p	oer Pri	ice per	received	acqui	isition	which cease	cessatio	transfer,
shareholder	India	share		h	eld	share	e s	hare				to be	n	PAN of the
												shareholder		shareholder
	·									1		· · · · · · · · · · · · · · · · · · ·		

Part-B

art R _ '	OT STA	TEMENT OF INCOME FOR THE PERIOD ENDED	ON 31 ST MAR	TH 2022	
Part 1	B1 - If	registered under section 12A/12AA/12AB or app)(23C)(v)/
		3C)(via), fill out items 1 to 7 (if applicable)			
1		ary Contributions other than Corpus [(Aiie + Bii) of Sci	hedule VC]		1
2		ary contribution forming part of corpus $[(A + B) of$	2		
	schedule	e Part B-TI]			
		Corpus representing donations received for the			
	A	renovation or repair of places notified u/s 80G(2)(b)	A		
		[Aia +Bia of Schedule VC]			
	В	Corpus other than above [Aib +Bib of Schedule VC]	В		
3		t of corpus donation not eligible for exemption as per F			3
4	Amoun	t of corpus donation invested in 11(5) modes and eligib	le for exemption	(2-3) of Part B-TI)	4
	Aggrega	ate of income referred to in sections 11, 12 and section	ns 10(23C)(iv), 1	0(23C)(v),	
5	10(23C))(vi) and 10(23C)(via) derived during the previous year	r excluding Volu	ntary contribution	5
		d in 1 and 2 above (10 of Schedule AI)			
6		tion of income for charitable or religious purposes or f	for the stated ob	jects of the	
U	trust/in	stitution:-			
		Amount applied during the previous year- Revenue A	Account [Exclud	ling application	
	i	from borrowed fund, deemed application, previous ye	ear accumulatio	n upto 15% etc, i.e.	6i
		not from the income of prev. year] [Sr.no. I from Sche			
		Amount applied during the previous year- Capital Ac		ng application from	
	ii	Borrowed Funds, deemed application, previous year			6ii
		from income of the prev. year] [Sr.no. E of Schedule I		- ,	
	iii	Repayment of loan during the previous year [Sr.no. 4		chedule J]	6iii
		Amount applied during the previous year- invested o			
		of Corpus fund (disallowed earlier on application of	f fund for object	t of trust/institution)	
	iiia	invested or deposited back, into one or more of the form			6iiia
		maintained specifically for such corpus, from the incom-			
		investment or deposit [Sr.no. 4 of table A1 of Schedule J			
		Amount deemed to have been applied during the pre-		r clause (2) of	٠,
	iv	Explanation to section 11(1) < Col 2 of Schedule D for		. ,	6iv
		.,			
		If (iv) above applicable, whether option in Fo	rm No		
		A If (iv) above applicable, whether option in Fo	rm No.	ı	
		A 9A has been furnished to the Assessing Office	orm No. er 6iva		
		A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A	rm No.		
		A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY)	orm No. er 6iva)	
		A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to	orm No. 6iva 6ivb o charitable or r	religious purposes or	
	v	A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to for the stated objects of the trust/institution to the ex	orm No. 6iva 6ivb 6 charitable or retent it does not	religious purposes or exceed 15 per cent of	6v
	v	A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to for the stated objects of the trust/institution to the ex income derived from property held in trust/ institution.	orm No. 6iva 6ivb 6 charitable or retent it does not tion under secti	religious purposes or exceed 15 per cent of ons 11(1)(a)/11(1)(b)	6v
	v	A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to for the stated objects of the trust/institution to the ex income derived from property held in trust/ institut or in terms of third proviso to section 10(23C) [restrict from the content of the cont	orm No. 6iva 6ivb 6 charitable or retent it does not tion under secti	religious purposes or exceed 15 per cent of ons 11(1)(a)/11(1)(b)	6v
	v	A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to for the stated objects of the trust/institution to the ex income derived from property held in trust/ institut or in terms of third proviso to section 10(23C) [restriatiove]	orm No. 6ive 6ive 6ive charitable or retent it does not etion under section to the maxin	religious purposes or exceed 15 per cent of ons 11(1)(a)/11(1)(b) num of 15% of (1 +5)	6v
	v	A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to for the stated objects of the trust/institution to the ex income derived from property held in trust/ institut or in terms of third proviso to section 10(23C) [restriatove] Amount in addition to amount referred to in (iv) a	orm No. 6ive 6ive 6ive charitable or retent it does not etion under sectificated to the maximals.	religious purposes or exceed 15 per cent of ons 11(1)(a)/11(1)(b) num of 15% of (1 +5) ated or set apart for	6v
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7	vi viii viiii Additio	A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to for the stated objects of the trust/institution to the ex income derived from property held in trust/ institut or in terms of third proviso to section 10(23C) [restriabove] Amount in addition to amount referred to in (iv) a specified purposes if all the conditions in sections section 10(23C) are fulfilled) < Col 2 of Schedule I for a Amount eligible for exemption under section 11(1)(c) A Approval number given by the Board B Date of approval by board Total [6i +6ii+6ii+6iii+6iiia+6iv+6v+6vi+6vii] ns Income chargeable under section 11(18) < Total of Col Income chargeable under section 11(3) < Total of Col	orm No. or 6iva or 6iva or charitable or retent it does not of the maximal or accumula 11(2) and 11(5) FY 2021-22> 6viia or 6viia or 6 of Schedule I	religious purposes or exceed 15 per cent of ons 11(1)(a)/11(1)(b) num of 15% of (1 +5) ated or set apart for or third proviso to	6vi 6vii 6viii
7	vi vii viii Additio	A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to for the stated objects of the trust/institution to the ex income derived from property held in trust/ institut or in terms of third proviso to section 10(23C) [restriabove] Amount in addition to amount referred to in (iv) a specified purposes if all the conditions in sections section 10(23C) are fulfilled) < Col 2 of Schedule I for a Amount eligible for exemption under section 11(1)(c) A Approval number given by the Board B Date of approval by board Total [6i +6ii+6iii+6iiia+6iv+6v+6vi+6vi] ns Income chargeable under section 11(18) < Total of Col Income in respect of which exemption under section 1	orm No. orm	religious purposes or exceed 15 per cent of ons 11(1)(a)/11(1)(b) num of 15% of (1 +5) ated or set apart for or third proviso to	6vi 6vii 6viii
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7	vii viii Additio i iii	A 9A has been furnished to the Assessing Office B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to for the stated objects of the trust/institution to the ex income derived from property held in trust/ institut or in terms of third proviso to section 10(23C) [restriatove] Amount in addition to amount referred to in (iv) a specified purposes if all the conditions in sections section 10(23C) are fulfilled) < Col 2 of Schedule I for a Amount eligible for exemption under section 11(1)(c) A Approval number given by the Board B Date of approval by board Total [6i +6ii+6ii+6iii+6iiia+6iv+6v+6vi+6vii] ns Income chargeable under section 11(18) < Total of Col Income in respect of which exemption under section A Being anonymous donation (Diii of schedule V B Disallowable u/s 13(1)(c) or 13(1)(d) (including of Schedule J)	orm No. orm Control of the section of the	religious purposes or exceed 15 per cent of ons 11(1)(a)/11(1)(b) num of 15% of (1 +5) ated or set apart for or third proviso to	6vii 6viii 7i 7ii
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	i	Income from house property	[4 of Schedule HP] (enter nil if loss	5)		10i
	ii		or profession [as per item No. D 49		I	10ii
	iii	Income under the head Capi				
		A Short term		10iiia		
10		Ai Short-term chargeable	@ 15% (9ii of item E of schedule CG)	Ai		
10		Aii Short-term chargeable <i>CG</i>)	@ 30% (9iii of item E of schedule	Aii		
		Aiii Short-term chargeable schedule CG)	at applicable rate (9iv of item E of	Aiii		
		Aiv Short-term chargeab DTAA (9v of item E of	le at special rates in India as per	Aiv		
			nii + aiii + aiv) (enter nil if loss)	Av		
		B Long term	, ,	10iiib		
		Bi Long-term chargeable	@ 10% (9vi of item E of schedule CG)	Bi		
		Bii Long-term chargeable (CG)	@ 20% (9vii of item E of schedule	Bii		
		Biii Long-term chargeab DTAA (9viii of item B	le at special rates in India as per E of schedule CG)	Biii		
			bii + biii) (enter nil if loss)	Biv		
		C Total capital gains (1 if loss)	0iiia +10iiib) (Av+Biv) (enter nil	10iiic		
	iv	Income from other sources [6]	as per item No. 9 of Schedule OS]			10iv
	v	Total (10i + 10ii + 10iiic + 10				10v
11	Gross	come (9+10)				11
12	Losses	f current year to be set off ag	ainst 10v (total of 2xiv, 3xiv and 4xiv	of Schedule CY	LA)	12
13	Total I	come (11-12)				13
14	Income SI)	which is included in 13 and ch	nargeable to tax at special rates (tot	al of col. (i) of s	schedule	14
15	Aggreg	te Income (13-14) [applicable	if (13-14) exceeds maximum amoun	nt not chargeal	ole to tax]	15
16			, to be taxed under section 115BBC			16
17	/	chargeable at maximum marg				17

10(23	A), 10(2 C)(iiiac	23AAA	g exemption under section 13A/13B and under section), 10(23B), 10(23EC), 10(23ED), 10(23EE), 10(29A), 3C)(iiiad), 10(23C)(iiiae), 10(23D), 10(23DA), 10(23DA)	10(23C)	(iiiab),					
1			gible for exemption under sections 10(21), 10(22B), 1 (23EC), 10(23ED), 10(23EE), 10(29A)	0(23A),	10(23AAA),	1				
2	10(23	C)(iiia	igible for exemption under sections 10(23C)(iii d), 10(23C)(iiiae), 10(23D), 10(23DA), 10(23FB), 10(46), 10(47)	2					
3	those	at 1 an	,		3					
4	Income chargeable under section 11(3) read with section 10(21) [Total of Col 13 of Schedule I] 4									
5	Incor	ne clai	med as exempt under section 13A in case of a Politica		5					
6			med as exempt under section 13B in case of an Electonule ET)	s t (item No.	6					
7	Volu	ntary (Contribution received during the year		7					
		s of In	U V							
	i		ne from house property [4 of Schedule HP] (enter nii	l if loss)		8i				
8	ii		ts and gains of business or profession [as per item No.		schedule	8ii				
	iii	Incor	ne under the head Capital Gains							
		A	Short term (A5 of schedule CG)	8iiia						
		Ai	Short-term chargeable @ 15% (9ii of item E of schedule CG)	Ai						
		Aii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	Aii						
		Aiii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aiii						
		Aiv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	Aiv						
		Av	Total Short-term (ai + aii + aiii + aiv) (enter nil if loss)	Av						
		В	Long term (B4 of schedule CG) (enter nil if loss)	8iiib						

	1	Bi	Long-term chargeable @ 10% (9vi of item E of schedule	Bi			
		DI	CG)	DI			
		Bii	Long-term chargeable @ 20% (9vii of item E of schedule	Bii			
		2	CG)	211			
		Biii	Long-term chargeable at special rates in India as	Biii			
			per DTAA (9viii of item E of schedule CG)				
		Biv	Total Long-term $(bi + bii + biii)$ (enter nil if loss)	Biv			
		C	Total capital gains (Av+Biv) (enter nil if loss)	8iiic			
	iv	Incor	ne from other sources [as per item No. 9 of Schedule C	DS]	_	8iv	
	v	Total	$(8\mathbf{i} + 8\mathbf{i}\mathbf{i} + 8\mathbf{i}\mathbf{i}\mathbf{i}\mathbf{c} + 8\mathbf{i}\mathbf{v})$		8v		
9	Gross	s incon	ne [7+8v-5-6] +4		9		
10	Losse	s of cu	rrent year to be set off against 8 (total of 2xiv, 3xiv as	f Schedule	10		
10	CYLA	1)			10		
11	Gross	s Total	Income (9-10)		11		
12	Incor	ne whi	ch is included in 11 and chargeable to tax at special r	ates (tot	al of col. (i)	12	
12	of sch	edule :	SI)			12	
13	Net A	gricul	tural income for rate purpose			13	
14	Aggr	egate I	ncome (11-12+13) [applicable if (11-12) exceeds max	mum ar	nount not	14	
14	charg	geable 1	to tax]			14	
15	Anon	ymous	donations, included in 14, to be taxed under section	115BBC	@ 30%	15	
15	(Diii	of Sche	dule VC)		13		
16	Incor	ne cha	rgeable at maximum marginal rates			16	

Part B – TTI Computation of tax liability on total income 1 Tax payable on total income Tax at normal rates on (15-16-17) of Part B1 of Part B-TI] OR (14-15-16) of Part B2 of Part B-TI **Tax at special rates** (total of col. (ii) of Schedule-SI) 1b Tax on anonymous donation u/s 115BBC @30% on sr.no. 16 of Part BI of Part B-TI OR sr.no. 15 of Part 1c B2 of Part B-TI Tax at maximum marginal rate on Sr.no. 17 of Part 1d B1 of Part B-TI OR Sr.no. 16 of Part B2 of Part B-TI Rebate on agricultural income [In Part B2, applicable if (11-12) of Part B-TI exceeds maximum amount not 1e chargeable to tax] Tax Payable on Total Income (1a+ 1b+1c+ 1d- 1e) 1f 2 Surcharge 2i i 25% of 13 of Schedule SI ii On [1f - (13 of Schedule SI)]2ii iii Total (i + ii) 2iii 3 Health and Education cess @ 4% on (1f+ 2iii) 3 Gross tax liability (1f+ 2iii + 3) 4 5 Tax relief Sections 90/90A (2 of Schedule TR) 5a 5b Section 91 (3 of Schedule TR) Total (5a + 5b)5c 6 Net tax liability (4-5c)6 7 Interest and fee payable Interest for default in furnishing the return (section 7a Interest for default in payment of advance tax 7b b (section 234B) Interest for deferment of advance tax (section 234C) 7c Fee for default in furnishing return of income 7d (section 234F) Total Interest and Fee Payable (7a+ 7b+ 7c+ 7d) 7e 8 Aggregate liability (6 + 7e)9 Taxes Paid Advance Tax (from column 5 of 15A) 9a 9b TAXES PAID b **TDS** (total of column 9 of 15B) **TCS** (total of column 7 of 15C) 9c **Self-Assessment Tax** (from column 5 of 15A) 9d Total Taxes Paid (9a+9b+9c+9d) 9e 10 Amount payable (Enter if 8 is greater than 9e, else enter 0) 10 11 Refund(If 9e is greater than 8) (refund, if any, will be directly credited into the bank account) 11 Net tax payable on 115TD income including interest u/s 115TE (Sr.no. 12 of Schedule 12 115TD)

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	VERIFICATION		
[,	son/ daughter of	, solei	mnly declare that to
the best of my knowledge and	belief, the information given in the return and dance with the provisions of the Income-tax Ac	d the schedules, statements, etc.	accompanying it is
further declare that I am makir	ng this return in my capacity as	(drop dow	n to be provided,
(Please see instruction). I further declare that the critical	ke this return and verify it. I am holding permal assumptions specified in the agreement have be		
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	with. (Applicable, in a case where return is furn		
agreement have been complied v Place	with. (Applicable, in a case where return is furn Date	nished under section 92CD) Sign here →.'.	
	Date)22-TPL-Pt.VII]

Note :- The principal rules were published vide notification S.O. 969 (E), dated the 26th March, 1962 and last amended vide notification GSR 231(E), dated the 30th March, 2022.